

## RAJYA SABHA

### ALPHABETICAL LIST OF MEMBERS

#### A

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Agrawal, Dr. Anil (Uttar Pradesh)  
Agrawal, Dr. Radha Mohan Das (Uttar Pradesh)  
Ahmad, Dr. Faiyaz (Bihar)  
Ali, Shri Gulam (Nominated)  
Alla, Shri Ayodhya Rami Reddy (Andhra Pradesh)  
Amin, Shri Narhari (Gujarat)  
Arora, Shri Sanjeev (Punjab)  
Athawale, Shri Ramdas (Maharashtra)

#### B

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Baishya, Shri Birendra Prasad (Assam)  
Bajpai, Dr. Ashok (Uttar Pradesh)  
Bajpayee, Dr. Laxmikant (Uttar Pradesh)  
Bakshi, Shri Subrata (West Bengal)  
Balmik, Shrimati Sumitra (Madhya Pradesh)  
Baluni, Shri Anil (Uttarakhand)  
Bansal, Shri Naresh (Uttarakhand)  
Bara, Shrimati Ramilaben Becharbhai (Gujarat)  
Baraik, Shri Prakash Chik (West Bengal)  
Beeda, Shri Masthan Rao (Andhra Pradesh)  
Bharti, Shrimati Misha (Bihar)  
Bhattacharyya, Shri Bikash Ranjan (West Bengal)  
Bhonsle, Shri Chh. Udayanraje (Maharashtra)  
Bhuyan, Shri Ajit Kumar (Assam)

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Biswas, Shri Abir Ranjan (West Bengal)

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Chandrashekhar, Shri G.C. (Karnataka)

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Chavan, Shrimati Vandana (Maharashtra)

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**G**

Geeta alias Chandraprabha, Shrimati (Uttar Pradesh)  
Gehlot, Shri Rajendra (Rajasthan)  
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Gupta, Shri Prem Chand (Bihar)  
Gupta, Shri Sushil Kumar (National Capital Territory of Delhi)

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**K**

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Kumar, Shri Mithlesh (Uttar Pradesh)  
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Puri, Shri Hardeep Singh (Uttar Pradesh)

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Reddy, Shri K.R. Suresh (Telangana)  
Reddy, Shri S Niranjan (Andhra Pradesh)  
Reddy, Shri V. Vijayasai (Andhra Pradesh)  
Rupala, Shri Parshottam (Gujarat)

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Shanmugam, Shri M. (Tamil Nadu)  
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Sharma, Shri Kartikeya (Haryana)  
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Somu, Dr. Kanimozhi NVN (Tamil Nadu)  
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Soren, Shri Shibu (Jharkhand)  
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**T**

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Tasa, Shri Kamakhya Prasad (Assam)  
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**W**

Wasnik, Shri Mukul Balkrishna (Rajasthan)  
Wilson, Shri P. (Tamil Nadu)

**Y**

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Shri Ravi Kishan Shukla

Shri Sunil Soren

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Shri Vijayakumar (Alias) Vijay Vasanth

**Committee on Personnel, Public Grievances, Law and Justice**

Shri Sushil Kumar Modi — *Chairman*

**RAJYA SABHA**

Shrimati Vandana Chavan  
Shri Mahesh Jethmalani  
Shri Kanakamedala Ravindra Kumar  
Shri Sanjay Raut  
Shri Sukhendu Sekhar Ray  
Shri K.R. Suresh Reddy  
Shrimati Darshana Singh  
Shri Vivek K. Tankha  
Shri P. Wilson

**LOK SABHA**

Shri Manickam Tagore B.  
Shri Kalyan Banerjee  
Shri Pradan Baruah  
Shri Venkatesh Netha Borlakunta  
Shri Vinod Chavda  
Shrimati Veena Devi  
Shri Jasbir Singh Gill  
Shri Choudhury Mohan Jatua  
Shri Raghu Ramakrishna Raju Kanumuru  
Shri Jyotirmay Singh Mahato  
Shri Malook Nagar  
Dr. Ramesh Pokhriyal "Nishank"  
Shri Suresh Kumar Pujari

Shri A. Raja

Shri Omprakash Bhupalsingh *alias* Pavan Rajenimbalkar

Shri Upendra Singh Rawat

Shrimati Sandhya Ray

Shri Kuldeep Rai Sharma

Shri Mahendra Singh Solanky

Shri Rajan Baburao Vichare

**Committee on Science and Technology, Environment, Forests and Climate Change**

Shri Jairam Ramesh — *Chairman*

**RAJYA SABHA**

Shri Anil Baluni

Shri Niranjan Bishi

Shrimati Seema Dwivedi

Ms. Indu Bala Goswami

Shri Joginipally Santosh Kumar

Shri Jose K. Mani

Shri Parimal Nathwani

Shri Nabam Rebia

Prof. Ram Gopal Yadav

**LOK SABHA**

Shrimati Sajda Ahmed

Shri Guharam Ajgalley

Shri Jaswantsinh Sumanbhai Bhabhor

Dr. Dhal Singh Bisen

Shri Sudarshan Bhagat

Shri Sunny Deol

Shri Anantkumar Hegde

Shrimati Jyotsna Charandas Mahant

Dr. Swami Sakshi Ji Maharaj

Shri Asaduddin Owaisi

Shri Kotha Prabhakar Reddy  
Dr. Jayanta Kumar Roy  
Shri Mahesh Sahoo  
Dr. M. P. Abdussamad Samadani  
Shri Francisco Cosme Sardinha  
Shri Anurag Sharma  
Shri Kirti Vardhan Singh  
Dr. Ramapati Ram Tripathi  
Shri Mansukhbhai Dhanjibhai Vasava  
Shri Ram Shiromani Verma

**Committee on Transport, Tourism and Culture**

Shri V. Vijayasai Reddy — *Chairman*

**RAJYA SABHA**

Shri Mohammed Nadimul Haque  
Shrimati S. Phangnon Konyak  
Shri Manas Ranjan Mangaraj  
Dr. Sonal Mansingh  
Shrimati Rajani Ashokrao Patil  
Shri A. A. Rahim  
Dr. C.M. Ramesh  
Shri Zala Kesridevsinhji  
Shri Surendra Singh Nagar

**LOK SABHA**

Shri Anto Antony  
Shri Ram Margani Bharat  
Shri Tapir Gao  
Shri Rahul Kaswan  
Shri Ramesh Chandra Majhi  
Shri Sunil Baburao Mendhe  
Shri K. Muraleedharan



Shri S.S. Palanimanickam  
Shri Chhedi Paswan  
Shri Kamlesh Paswan  
Shri Sunil Kumar Pintu  
Shri Prince Raj  
Shri Tirath Singh Rawat  
Shrimati Mala Roy  
Shri Rajiv Pratap Rudy  
Shri Dushyant Singh  
Shri Rajbahadur Singh  
Shri Ramdas Chandrabhanji Tadas  
Shri Manoj Kumar Tiwari  
Shri Krupal Balaji Tumane  
Shri Dinesh Lal Yadav "Nirahua"

**GOVERNMENT OF INDIA****Cabinet Ministers**

Shri Narendra Modi	The Prime Minister and also <i>in-charge</i> of the following Ministries/Departments :- i) The Ministry of Personnel, Public Grievances and Pensions; ii) The Department of Atomic Energy; iii) The Department of Space; All important policy issues; and All other portfolios not allocated to any Minister
Shri Raj Nath Singh	The Minister of Defence
Shri Amit Shah	The Minister of Home Affairs; and The Minister of Cooperation
Shri Nitin Jairam Gadkari	The Minister of Road Transport and Highways
Shrimati Nirmala Sitharaman	The Minister of Finance; and The Minister of Corporate Affairs
Shri S. Jaishankar	The Minister of External Affairs
Shri Arjun Munda	The Minister of Tribal Affairs; and The Minister of Agriculture and Farmers Welfare
Shrimati Smriti Zubin Irani	The Minister of Women and Child Development; and The Minister of Minority Affairs
Shri Piyush Goyal	The Minister of Commerce and Industry; The Minister of Consumer Affairs, Food and Public Distribution; and The Minister of Textiles
Shri Dharmendra Pradhan	The Minister of Education; and The Minister of Skill Development and Entrepreneurship

Shri Pralhad Joshi	The Minister of Parliamentary Affairs; The Minister of Coal; and The Minister of Mines
Shri Narayan Rane	The Minister of Micro, Small and Medium Enterprises
Shri Sarbananda Sonowal	The Minister of Ports, Shipping and Waterways; and The Minister of AYUSH
Dr. Virendra Kumar	The Minister of Social Justice and Empowerment
Shri Giriraj Singh	The Minister of Rural Development; and The Minister of Panchayati Raj
Shri Jyotiraditya M. Scindia	The Minister of Civil Aviation; and The Minister of Steel
Shri Ashwini Vaishnaw	The Minister of Railways; The Minister of Communications; and The Minister of Electronics and Information Technology
Shri Pashu Pati Kumar Paras	The Minister of Food Processing Industries
Shri Gajendra Singh Shekhawat	The Minister of Jal Shakti
Shri Kiren Rijju	The Minister of Earth Sciences
Shri Raj Kumar Singh	The Minister of Power; and The Minister of New and Renewable Energy
Shri Hardeep Singh Puri	The Minister of Petroleum and Natural Gas; and The Minister of Housing and Urban Affairs
Dr. Mansukh Mandaviya	The Minister of Health and Family Welfare; and The Minister of Chemicals and Fertilizers
Shri Bhupender Yadav	The Minister of Environment, Forest and Climate Change; and The Minister of Labour and Employment

Dr. Mahendra Nath Pandey	The Minister of Heavy Industries
Shri Parshottam Rupala	The Minister of Fisheries, Animal Husbandry and Dairying.
Shri G. Kishan Reddy	The Minister of Culture; The Minister of Tourism; and The Minister of Development of North Eastern Region
Shri Anurag Singh Thakur	The Minister of Information and Broadcasting; and The Minister of Youth Affairs and Sports

#### **Ministers of State (Independent Charge)**

Rao Inderjit Singh	The Minister of State of the Ministry of Statistics and Programme Implementation; The Minister of State of the Ministry of Planning; and The Minister of State in the Ministry of Corporate Affairs
Dr. Jitendra Singh	The Minister of State of the Ministry of Science and Technology; The Minister of State in the Prime Minister's Office; The Minister of State in the Ministry of Personnel, Public Grievances and Pensions; The Minister of State in the Department of Atomic Energy; and The Minister of State in the Department of Space
Shri Arjun Ram Meghwal	The Minister of State of the Ministry of Law and Justice; The Minister of State in the Ministry of Parliamentary

#### **Ministers of State**

Shri Shripad Yesso Naik	The Minister of State in the Ministry of Ports, Shipping and Waterways; and The Minister of State in the Ministry of Tourism
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Shri Faggansingh Kulaste	The Minister of State in the Ministry of Steel; and The Minister of State in the Ministry of Rural Development
Shri Ashwini Kumar Choubey	The Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution; and The Minister of State in the Ministry of Environment, Forest and Climate Change
General (Retd.) V. K. Singh	The Minister of State in the Ministry of Road Transport and Highways; and The Minister of State in the Ministry of Civil Aviation
Shri Krishan Pal	The Minister of State in the Ministry of Power; and The Minister of State in the Ministry of Heavy
Shri Danve Raosaheb Dadarao	The Minister of State in the Ministry of Railways; The Minister of State in the Ministry of Coal; and The Minister of State in the Ministry of Mines
Shri Ramdas Athawale	The Minister of State in the Ministry of Social Justice and Empowerment
Sadhvi Niranjana Jyoti	The Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution; and The Minister of State in the Ministry of Rural Development
Dr. Sanjeev Kumar Balyan	The Minister of State in the Ministry of Fisheries, Animal Husbandry and Dairying
Shri Nityanand Rai	The Minister of State in the Ministry of Home Affairs
Shri Pankaj Chaudhary	The Minister of State in the Ministry of Finance
Shrimati Anupriya Singh Patel	The Minister of State in the Ministry of Commerce and Industry
Prof. S. P. Singh Baghel	The Minister of State in the Ministry of Health and Family Welfare

Shri Rajeev Chandrasekhar	The Minister of State in the Ministry of Skill Development and Entrepreneurship; The Minister of State in the Ministry of Electronics and Information Technology ; and The Minister of State in the Ministry of Jal Shakti
Sushri Shobha Karandlaje	The Minister of State in the Ministry of Agriculture and Farmers Welfare; and The Minister of State in the Ministry of Food Processing Industries
Shri Bhanu Pratap Singh Verma	The Minister of State in the Ministry of Micro, Small and Medium Enterprises
Shrimati Darshana Vikram Jardosh	The Minister of State in the Ministry of Textiles; and The Minister of State in the Ministry of Railways
Shri V. Muraleedharan	The Minister of State in the Ministry of External Affairs; and The Minister of State in the Ministry of Parliamentary Affairs
Shrimati Meenakashi Lekhi	The Minister of State in the Ministry of External Affairs; and The Minister of State in the Ministry of Culture
Shri Som Parkash	The Minister of State in the Ministry of Commerce and Industry
Shri Rameswar Teli	The Minister of State in the Ministry of Petroleum and Natural Gas; and The Minister of State in the Ministry of Labour and Employment
Shri Kailash Choudhary	The Minister of State in the Ministry of Agriculture and Farmers Welfare
Shrimati Annpurna Devi	The Minister of State in the Ministry of Education

Shri A. Narayanaswamy	The Minister of State in the Ministry of Social Justice and Empowerment
Shri Kaushal Kishore	The Minister of State in the Ministry of Housing and Urban Affairs
Shri Ajay Bhatt	The Minister of State in the Ministry of Defence; and The Minister of State in the Ministry of Tourism
Shri B. L. Verma	The Minister of State in the Ministry of Development of North Eastern Region; and The Minister of State in the Ministry of Cooperation
Shri Ajay Kumar	The Minister of State in the Ministry of Home Affairs
Shri Devusinh Chauhan	The Minister of State in the Ministry of Communications
Shri Bhagwanth Khuba	The Minister of State in the Ministry of New and Renewable Energy; and The Minister of State in the Ministry of Chemicals and Fertilizers
Shri Kapil Moreshwar Patil	The Minister of State in the Ministry of Panchayati Raj
Sushri Pratima Bhoumik	The Minister of State in the Ministry of Social Justice and Empowerment
Dr. Subhas Sarkar	The Minister of State in the Ministry of Education
Dr. Bhagwat Karad	The Minister of State in the Ministry of Finance
Dr. Rajkumar Ranjan Singh	The Minister of State in the Ministry of External Affairs; and The Minister of State in the Ministry of Education
Dr. Bharati Pravin Pawar	The Minister of State in the Ministry of Health and Family Welfare; and The Minister of State in the Ministry of Tribal Affairs

Shri Bishweswar Tudu	The Minister of State in the Ministry of Tribal Affairs; and The Minister of State in the Ministry of Jal Shakti
Shri Shantanu Thakur	The Minister of State in the Ministry of Ports, Shipping and Waterways
Dr. Munjapara Mahendrabhai	The Minister of State in the Ministry of Women and Child Development; and The Minister of State in the Ministry of AYUSH
Shri John Barla	The Minister of State in the Ministry of Minority Affairs
Dr. L. Murugan	The Minister of State in the Ministry of Fisheries, Animal Husbandry and Dairying; and The Minister of State in the Ministry of Information and Broadcasting
Shri Nisith Pramanik	The Minister of State in the Ministry of Home Affairs; and The Minister of State in the Ministry of Youth Affairs and Sports



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**THE PARLIAMENTARY DEBATES**

OFFICIAL REPORT

IN THE TWO HUNDRED AND SIXTY SECOND SESSION OF THE RAJYA SABHA

*Commencing on the 4<sup>th</sup> December, 2023/13 Agrahayana, 1945 (Saka)*

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## RAJYA SABHA

*Monday, the 4<sup>th</sup> December, 2023 /13 Agrahayana, 1945 (Saka)*

*The House met at eleven of the clock,*

MR. CHAIRMAN *in the Chair.*

*(The National Anthem, 'Jana Gana Mana', was played)*

### OBITUARY REFERENCES

MR. CHAIRMAN: Hon. Members, I refer with profound sorrow to the passing away of Shri Lalitbhai Mehta, Shrimati Basanti Sarma, Prof. M.S. Swaminathan, Dr. M. S. Gill and Shri D. B. Chandre Gowda, former Members of this House.

Shri Lalitbhai Mehta passed away on the 8<sup>th</sup> July, 2023. He served as a Member of this august House from 1999 to 2005 representing the State of Gujarat. Born on 30<sup>th</sup> of July, 1937 at Wankaner in Gujarat, Shri Mehta, rendered his invaluable service to society in various capacities including as Principal of Arts and Commerce College, Wankaner; President of Wankaner Municipality and as Managing Director of Rajkot Nagarik Sahakari Bank Limited. He was also deeply committed to the development of the deprived sections of society. In the passing away of Shri Lalitbhai Mehta, the country has lost an eminent educationist, a dedicated social worker and an able parliamentarian.

Shrimati Basanti Sarma, a leading voice of women empowerment, from North East, passed away on the 8<sup>th</sup> September, 2023. She served as a Member of this august House representing the State of Assam for two consecutive terms -- from 1991 to 2002. Born on 1<sup>st</sup> March, 1944, in Tinsukia District of Assam, Shrimati Basanti Sarma took keen interest in educating women and worked tirelessly for abolition of child labour. During her time in this hallowed chamber, she championed as a crusader for development of North Eastern regions of India. In the passing away of Shrimati Basanti Sarma, we have lost a staunch advocate of women upliftment, champion of the rights of children and a model parliamentarian.

Prof. M.S. Swaminathan, 'Father of Green Revolution' in the country, passed away on the 28<sup>th</sup> of September, 2023. He served as a Nominated Member of this House, from April, 2007 to April, 2013. Born on 7<sup>th</sup> August, 1925, at Kumbakonam in Tamil Nadu, Prof. Swaminathan, a plant geneticist by education, laid a firm foundation for agricultural renaissance in India in 1960s. He earned global acclaim for his affirmative stand on sustainable agriculture, mainstreaming gender considerations

in agriculture and rural development. As an able administrator, Prof. Swaminathan led several developmental organizations in the country and abroad.

His enormous contributions helped India to rise from a drought-stricken food importing country to being declared self-sufficient in food production in 1971. His seminal contributions were duly recognized through the first World Food Prize in 1987; *Padma Shri* in 1966, Ramon Magsaysay Award in 1971, *Padma Bhushan* in 1972 and *Padma Vibhushan* in 1989 among others.

In the passing away of Prof. M.S. Swaminathan, the country has lost a true visionary, a ground breaking agricultural scientist and an able parliamentarian.

Dr. M.S. Gill, a distinguished figure in Punjab's bureaucracy and politics, passed away on the 15<sup>th</sup> of October, 2023. He served as a Member of this House representing the State of Punjab for two consecutive terms from 2004 to 2016.

Born on 14<sup>th</sup> June, 1936, in the State of Punjab, Dr. Gill joined the prestigious Indian Administrative Service in the year 1958 and served in various capacities under Union and Punjab State Government. Dr. Gill, an outstanding administrator, also served as the Chief Election Commissioner from 1996 to 2001 and it was during his tenure that Electronic Voting Machines were successfully introduced in Indian elections. He also served as a Minister in the Union Council of Ministers holding portfolios of Youth Affairs and Sports; and, Statistics and Programme Implementation. Dr. Gill received several awards, including the prestigious *Padma Vibhushan*, awarded in the year 2000.

In the passing away of Dr. M.S. Gill, the country has lost a capable administrator, a prolific writer and an illustrious parliamentarian.

Shri D.B. Chandre Gowda passed away on the 7<sup>th</sup> of November, 2023. He served as a Member of this distinguished House representing the State of Karnataka, from April, 1986 to December, 1989.

Born on 26<sup>th</sup> August, 1936, in Chikkamagaluru district of Karnataka, Shri Chandre Gowda, had an illustrious political career spanning over four decades. An advocate by profession, he had an illustrious political career which included being a Member of Lok Sabha, for three terms from 1971-1984, Member of Legislative Assembly (three terms) and Legislative Council of Karnataka. He was also a cabinet minister in the Government of Karnataka from 1979 to 1980.

In the passing away of Shri D.B. Chandre Gowda, the country has lost an able administrator and a distinguished parliamentarian.

Hon. Members, we deeply mourn the passing away of Shri Lalitbhai Mehta, Shrimati Basanti Sarma, Prof. M.S. Swaminathan, Dr. M.S. Gill and Shri D.B. Chandre Gowda.

I request the hon. Members to rise in their places and observe silence as a mark of respect to the memory of the departed.

*(Hon. Members then stood in silence for one minute.)*

MR. CHAIRMAN: Secretary-General will convey to the members of the bereaved families our sense of profound sorrow and deep sympathy.

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### PAPERS LAID ON THE TABLE

MR. CHAIRMAN: Now, papers to be laid on the Table.

#### **Bill passed by the House of Parliament during Two Hundred and Sixty-first Session of the Rajya Sabha and assented to by the President**

SECRETARY-GENERAL: Sir, with your kind permission, I lay on the Table, a copy of the Constitution (One Hundred and Twenty-Eighth Amendment) Bill, 2023, passed by the House of Parliament during Two Hundred and Sixty-first Session of the Rajya Sabha and assented to by the President.

[Placed in Library. See No. L.T. 10886/17/23]

#### **Notification of the Ministry of Coal**

**कोयला मंत्रालय में राज्य मंत्री (श्री दानवे रावसाहेब दादाराव) :** महोदय, मैं कोयला खान भविष्य निधि तथा प्रकीर्ण उपबंध अधिनियम, 1948 की धारा 7क के अधीन कोयला खान पेंशन (द्वितीय संशोधन) योजना, 2023 को प्रकाशित करने वाली कोयला मंत्रालय की अधिसूचना सं. का. आ. 4336 (अ), दिनांक 4 अक्तूबर, 2023 की एक प्रति (अंग्रेज़ी तथा हिन्दी में) सभा पटल पर रखता हूँ।

[Placed in Library. See No. L.T. 10118/17/23]

#### **Memorandum of Understanding (2023-24) between the Government of India and HUDCO, New Delhi**

**आवासन और शहरी कार्य मंत्रालय में राज्य मंत्री (श्री कौशल किशोर) :** महोदय, मैं 2023-24 के वर्ष के लिए भारत सरकार (आवासन और शहरी कार्य मंत्रालय) तथा हाउसिंग एंड अर्बन

डेवलपमेंट कॉर्पोरेशन लिमिटेड (हुडको), नई दिल्ली के बीच संपन्न सहमति ज्ञापन की एक प्रति (अंग्रेजी तथा हिन्दी में) सभा पटल पर रखता हूँ।

[Placed in Library. See No. L.T. 10181/17/23]

**I. Reports and Accounts (2022-23) of GRSE, Kolkata; TCL, Kanpur; and AVNL, Chennai and related papers**

**II. Reports and Accounts (2022-23) of DIAT, Girinagar, Pune; and CAPS, New Delhi and related papers**

**III. Memorandum of Understanding (2023-24) between the Government of India and various companies**

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. MURALEEDHARAN): Sir, on behalf of my colleague, Shri Ajay Bhatt, I lay on the Table—

I. A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013:-

(i) (a) Annual Report and Accounts of Garden Reach Shipbuilders & Engineers Limited (GRSE), Kolkata, for the year 2022-23, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Company.

[Placed in Library. See No. L.T. 10203/17/23]

(ii) (a) Annual Report and Accounts of the Troop Comforts Limited (TCL), Kanpur, Uttar Pradesh, for the year 2022-23, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Company.

[Placed in Library. See No. L.T. 10202/17/23]

(iii) (a) Second Annual Report and Accounts of the Armoured Vehicles Nigam Limited (AVNL), Chennai, Tamil Nadu, for the year 2022-23, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Company.

[Placed in Library. See No. L.T. 10202A/17/23]

II. A copy each (in English and Hindi) of the following papers:—

(i) (a) Annual Report and Accounts of the Defence Institute of Advanced Technology (DIAT), Girinagar, Pune, Maharashtra, for the year 2022- 23, together with the Auditor's Report on the Accounts.

(b) Statement by Government accepting the above Report.

[Placed in Library. See No. L.T. 10191/17/23]

(ii) (a) Annual Report and Accounts of the Centre for Air Power Studies (CAPS), New Delhi, for the year 2022-23 together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Centre.

[Placed in Library. See No. L.T. 10193/17/23]

III. A copy each (in English and Hindi) of the following papers:-

(i) Memorandum of Understanding between the Government of India (Department of Defence Production, Ministry of Defence) and the Mazagon Dock Shipbuilders Limited, Mumbai, for the year 2023-24.

(ii) Memorandum of Understanding between the Government of India (Department of Defence Production, Ministry of Defence) and the Hindustan Shipyard Limited (HSL), Visakhapatnam, for the year 2023-24.

(iii) Memorandum of Understanding between the Government of India (Department of Defence Production, Ministry of Defence) and the Garden Reach Shipbuilders & Engineers Limited (GRSE), Kolkata, for the year 2023-24.

(iv) Memorandum of Understanding between the Government of India (Department of Defence Production, Ministry of Defence) and the Goa Shipyard Limited (GSL), Goa, for the year 2023-24.

(v) Memorandum of Understanding between the Government of India (Department of Defence Production, Ministry of Defence) and the Mishra Dhatu Nigam Limited, Hyderabad, for the year 2023-24.

[Placed in Library. For (i) and (v) See No. L.T. 10204/17/23]

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**REPORTS OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING  
COMMITTEE ON HOME AFFAIRS**

SHRI BRIJLAL (Uttar Pradesh): Sir, I rise to present the following Reports (in English and Hindi) of the Department-related Parliamentary Standing Committee on Home Affairs:-

- (i) 246th Report on 'The Bharatiya Nyaya Sanhita, 2023';
- (ii) 247th Report on 'The Bharatiya Nagarik Suraksha Sanhita, 2023'; and
- (iii) 248th Report on 'The Bharatiya Sakshya Bill, 2023.

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**PANEL OF VICE-CHAIRPERSONS**

MR. CHAIRMAN: Hon. Members, notices under Rule 267, received from Dr. John Brittas, Shri P. Wilson, Shri Sandosh Kumra P. and Shri Binoy Viswam, do not merit any admittance. Now, next announcement re. Panel of Vice-Chairpersons.

I have to inform hon. Members that the Panel of Vice-Chairpersons has been reconstituted with effect from 4<sup>th</sup> December, 2023 with the following hon. Members:

1. Shrimati Phulo Devi Netam;
2. Shrimati S. Phangnon Konyak;
3. Shrimati Darshana Singh;
4. Dr. Sonal Mansingh;
5. Dr. Sasmit Patra;
6. Shri V. Vijayasai Reddy;
7. Shri Sukhendu Sekhar Ray; and
8. Shri Kartikeya Sharma

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**LEAVE OF ABSENCE**

MR. CHAIRMAN: I have to inform hon. Members that a letter has been received from Dr. Dharmasthala Veerendra Heggade, Member, stating that he is unable to attend the sittings of the current (262<sup>nd</sup>) Session of Rajya Sabha from 4<sup>th</sup> to 18<sup>th</sup> December, 2023 due to his prior committed engagements.

Does he have the permission of the House for remaining absent from 4<sup>th</sup> to 18<sup>th</sup> December, 2023 during the current (262<sup>nd</sup>) Session of Rajya Sabha?

*(No hon. Member dissented.)*

MR. CHAIRMAN: Permission to remain absent is granted.

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### ANNOUNCEMENT BY THE CHAIR

MR. CHAIRMAN: Hon. Members, announcement No. 4. Based on the recommendations of the Business Advisory Committee, a procedure is in place that Members who wish to speak in a debate should give their names to Table Office not later than thirty minutes prior to the commencement of a debate with the approval of their party leader or whip. The procedure is also brought to the notice of the hon. Members through issuance of a para in the Parliamentary Bulletin Part-II before the commencement of every Session. However, it has been observed that during the course of debates, requests are received from the Members from various parties to participate in such debates and, at times, without the approval of their party leader or whip. This practice causes difficulty in regulating the speaking time of parties as well as of individual Members. Members are, accordingly, requested to kindly adhere to the stipulated procedure and send their names for participation in a debate, at least, thirty minutes prior to its commencement through their party leader or whip.

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### MATTERS RAISED WITH PERMISSION

#### Concern over unseasonal rains and hailstorm damaging the crops in Maharashtra

**श्री धनंजय भीमराव महादिक (महाराष्ट्र) :** सभापति महोदय, आपने मुझे महाराष्ट्र के 16 जिलों में ओलावृष्टि और बेमौसम बरसात से फसलों के नुकसान के संदर्भ में बोलने का जो अवसर दिया है, उसके लिए आपका बहुत-बहुत धन्यवाद।

सभापति महोदय, महाराष्ट्र में प्रारंभिक अनुमान के मुताबिक हाल की बेमौसम बारिश और ओलावृष्टि के कारण राज्य भर में फसल की क्षति 1.3 लाख हेक्टेयर तक पहुंच गई है। महाराष्ट्र में बेमौसम बारिश और ओलावृष्टि ने 3,93,325 हेक्टेयर भूमि पर फसलों को नुकसान पहुंचाया है, जिससे उत्तरी महाराष्ट्र, मराठवाड़ा और विदर्भ में से ठाणे, पालघर, रत्नागिरि, सिंधुदुर्ग, नासिक, धुले, नंदुरबार, जलगाँव, अहमदनगर, पुणे, सतारा, छत्रपति संभाजीनगर, जालना, बीड, हिंगोली, परभणी, नांदेड, बुलढाना, अकोला, वासिम, यवतमाल और गढ़चिरौली के करीबन 96 तालुकाओं में बहुत बड़े पैमाने पर फसलों की हानि हुई है। प्रभावित फसलों में अंगूर, धान, केला, प्याज, सोयाबीन, कपास और गन्ना शामिल हैं। मैं महाराष्ट्र सरकार की ओर से केंद्र सरकार से अनुरोध करता हूँ कि महाराष्ट्र सरकार की तरफ से जो प्रस्ताव आएगा, जिसमें 33



प्रतिशत से अधिक क्षति पर जो मुआवज़ा तय किया गया है, वह मुआवज़ा देकर उन क्षतिग्रस्त किसानों की जल्द से जल्द मदद की जाए। सभापति महोदय, आपका बहुत-बहुत धन्यवाद।

DR. FAUZIA KHAN (Maharashtra): Sir, I associate myself with the matter raised by the hon. Member.

SHRIMATI VANDANA CHAVAN (Maharashtra): Sir, I also associate myself with the matter raised by the hon. Member.

DR. JOHN BRITTAS (Kerala): Sir, I also associate myself with the matter raised by the hon. Member.

**Demand for appointment of local language speaking staff for front desk jobs in various institutions in Karnataka**

SHRI JAGGESH (Karnataka): \*Sir, under the able leadership of hon. Prime Minister, Shri Narendra Modi, our Government has always been promoting regional languages and is committed to their overall growth. I appreciate the recent efforts made by our hon. Finance Minister where she instructed all banks to appoint sufficient front desk staff who speak the local languages.

In spite of this, banks, public sector institutions and MNCs continue to hire people for front desk jobs who do not speak the local language in Karnataka. It is very difficult for the local people to interact with the front desk staff. Such small problems often create differences among States, because language and culture are highly sensitive issues and it is our duty to be more vigilant with regard to them. Therefore, the spirit of unity in diversity should be respected by all.

We do not have any objection if these institutions hire people speaking other languages; they are free to do so. The people of Karnataka are very broad-minded and we, whole-heartedly, welcome all people who speak different languages and always treat them as our own family. Kannadigas never force their language on outsiders; rather we always try to speak to them in their native languages. And, apart from Kannada, we speak Tamil, Telugu, English and Hindi. We expect the same thing from these institutions that they should not thrust languages upon us. This issue is not limited to Karnataka. In every State, front desk jobs should be strictly reserved for the people who speak the local languages.

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\*English translation of the original speech delivered in Kannada.

Therefore, I urge the Government to regulate the appointment of local language speaking staff for front desk jobs in these institutions except those which are under the Control of State Governments, in all their branches across the country."

(MR. DEPUTY CHAIRMAN *in the Chair.*)

DR. JOHN BRITTAS (Kerala): Sir, I associate myself with the issue raised by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I also associate myself with the issue raised by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the issue raised by the hon. Member.

SHRI M. MOHAMED ABDULLA (Tamil Nadu): Sir, I too associate myself with the matter raised by the hon. Member.

DR. KANIMOZHI NVN SOMU (Tamil Nadu): Sir, I too associate myself with the matter raised by the hon. Member.

### **Need to address the issue of increased screen time among children**

DR. FAUZIA KHAN (Maharashtra): Thank you, Mr. Deputy Chairman, Sir. This steep increase in screen time in early childhood years has become a growing concern in India. The advantage that technology has in education, entertainment and communication cannot be denied, but it has been observed that very young children who are still in their very early childhood years are spending more hours in front of screens than required. This has been found to have a negative impact on various aspects of their personalities, their vision, their cognitive, their intellectual, emotional, social and also physical development. Most children are addicted to screens with mobile phones playing the roles of babysitters in families. Sir, excessive screen time beyond approximately one hour daily links to behavioural problems and poorer vocabulary acquisition. The surge in screen based technology usage among very young children has raised concerns about its impact on mental health and overall well-being. A study reveals a connection between increased screen exposure from six to eighteen months of age and adverse outcomes including heightened emotional

reactivity, aggression, externalizing behaviour, such addictions may also lead to attention deficit, hyperactivity which is called the ADHD and low academic output. Additionally, finding suggests that elevated screen time at four years of age is linked to lower levels of emotional understanding at six years of age. These observations underscore the need for a balanced approach to technology use to safeguard the mental health of young children. To address these concerns, a comprehensive strategy should be implemented. The development of a policy framework should prioritize setting permissible limits for screen time during educational activities as well. Parents need support in understanding the consequences in managing the children's screen exposure and this can be achieved through educational programmes and resources that guide them on effective supervision. Additionally, Sir, one more important point is that workplaces should consider policies that enable parent to balance workloads and allocate dedicated time for their children fostering a healthier balance between technology use and quality time in the family. This dual approach combining educational reforms and supportive parental policies aims to create a more conducive environment for the holistic development of children while acknowledging the role of technology in education. The greatest risk, Sir, is that this increases the risk of online predators exploiting small children through child pornography...(*Time-bell rings.*)... The Government must pay attention to this critical issue. Thank you, Sir.

MR. DEPUTY CHAIRMAN: Thank you, Fauziaji, a very important issue.

SHRI DHANANJAY BHIMRAO MAHADIK (Maharashtra): Sir, I associate myself with the issue raised by the hon. Member.

SHRIMATI JEBI MATHER HISHAM (Kerala): Sir, I also associate myself with the issue raised by the hon. Member.

DR. V. SIVADASAN (Kerala): Sir, I also associate myself with the issue raised by the hon. Member.

SHRI P. WILSON (Tamil Nadu): Sir, I also associate myself with the issue raised by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the issue raised by the hon. Member.

SHRI JOSE K. MANI (Kerala): Sir, I also associate myself with the issue raised by the hon. Member.

DR. JOHN BRITTAS (Kerala): Sir, I also associate myself with the issue raised by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the issue raised by the hon. Member.

SHRIMATI VANDANA CHAVAN (Maharashtra): Sir, I also associate myself with the issue raised by the hon. Member.

SHRI SUJEET KUMAR (Odisha): Sir, I also associate myself with the issue raised by the hon. Member.

DR. V. SIVADASAN (Kerala): Sir, I also associate myself with the issue raised by the hon. Member.

### **Need to address the financial crisis in state of Kerala**

SHRI SANDOSH KUMAR P. (Kerala): Mr. Deputy Chairman, Sir, I take this opportunity to demand the immediate release of Rs. 5,352 crores Central aid which is due to the State of Kerala. It is the genuine share of the people of Kerala and it is not anybody's generosity. This amount includes Rs. 790 crores in the form of UGC pay revision, another Rs. 700 crores for paddy procurement and for health care it is Rs. 220 crores. So, altogether, it comes to Rs. 5,352 crores.

The State of Kerala submitted all the documents properly and made certain changes suggested by the Central Government. But, till now, this huge amount is due to the State of Kerala. So, I take this opportunity once again to demand immediate release of the same.

Sir, I would like to add one important thing. The existing Centre-State financial relations must be redefined. According to the Fifteenth Finance Commission — as it is rightly observed — States' account for more than 62 per cent of total national expenditure. The States are playing a major role in achieving the Sustainable Development Goals. Whereas, their income share is just 37 per cent! This is huge and glaring disparity and this must be addressed within no time.

Sir, after implementation of the GST, States are suffering due to shortage of finance. So, there is an immediate need and demand for revisiting or restructuring or

redefining the Centre-State financial relations. Otherwise, we cannot achieve the Sustainable Development Goals. I demand the Union Government to take note of this.

Let me add one more thing. Kerala is a State which is the worst sufferer. The Fifteenth Finance Commission provided for just 1.9 per cent of the Central taxes to Kerala, whereas, at the time of Tenth Finance Commission, it was 3.9 per cent of the Central taxes. Hence, kindly note all these points and redefine the Centre-State financial relations. Thank you.

MR. DEPUTY CHAIRMAN: Those who want to associate with the hon. Member may kindly send their slips to the Table.

DR. SANTANU SEN (West Bengal): Sir, I associate myself with the matter raised by the hon. Member.

SHRIMATI VANDANA CHAVAN (Maharashtra): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI KANAKAMEDALA RAVINDRA KUMAR (Andhra Pradesh): Sir, I also associate myself with the matter raised by the hon. Member.

DR. JOHN BRITTAS (Kerala): Sir, I also associate myself with the matter raised by the hon. Member.

SHRIMATI JEBI MATHER HISHAM (Kerala): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI JOSE K. MANI (Kerala): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI ELAMARAM KAREEM (Kerala): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI R. GIRIRAJAN (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI K.R.N. RAJESHKUMAR (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI BINOY VISWAM (Kerala): Sir, I also associate myself with the matter raised by the hon. Member.

DR. V. SIVADASAN (Kerala): Sir, I also associate myself with the issue raised by the hon. Member.

DR. KANIMOZHI NVN SOMU (Tamil Nadu): Sir, I too associate myself with the matter raised by the hon. Member.

SHRI M. MOHAMED ABDULLA (Tamil Nadu): Sir, I too associate myself with the matter raised by the hon. Member.

**Need to take steps to release Indian fishermen who are currently  
in Pakistani jails**

**श्री शक्तिसिंह गोहिल** (गुजरात) : उपसभापति महोदय, मैं आपकी इजाजत से गुजरात के मछुआरों का एक इश्यू उठाना चाहता हूँ।

सर, हमारे गुजरात का दरिया किनारा पाकिस्तान से सटा हुआ है। आज भी 156 मछुआरे पाकिस्तान की कैद में हैं। पाकिस्तान का कानून कहता है कि अगर आपने गलती से बॉर्डर क्रॉस किया है, तो maximum imprisonment is for three years. वे तीन साल से ज्यादा कैद में नहीं रख सकते हैं, परन्तु तीन साल बीत जाने के बाद भी वे लोग वहीं पर कैद में हैं। पाकिस्तान मरीन हमारी सरहद से हमारे मछुआरों को उठा कर ले जाती है और जो फिशिंग बोट्स वहाँ पर रहती हैं, उनके अन्दर से सारे पुर्जे उठा लेते हैं, चुराकर ले जाते हैं। इसलिए अगर वे फिशिंग बोट्स वापस आती भी हैं, तो हमारे मछुआरों के किसी काम की नहीं रहती हैं। इसी के चलते उनकी कुछ माँगें थीं और जब मनमोहन सिंह जी की सरकार थी, तो हम उनसे मिले और हमने तीन-चार चीजें की थीं। मैं आपके जरिए सरकार से अनुरोध करना चाहता हूँ कि उनको पुनः शुरू किया जाए।

हमने एक काम यह शुरू करवाया था कि अगर यहाँ से मछुआरे की फैमिली उसे डाक भेजेगी, खत लिखेगी, तो वह उसे वहाँ कैद में मिलेगा और जो मछुआरा पाकिस्तान की कैद में है, वह वहाँ से अपनी फैमिली को खत लिख सकता था। वह काम शुरू हुआ था। इस सरकार की रिजीम में वह बन्द हो गया है। एक परिवार का बन्दा किसी दुश्मन देश की कैद में है और उसके

हाल-चाल भी परिवार वाले नहीं जान सकें, तो आप उनकी मानसिकता समझ सकते हैं। इसलिए वह काम पुनः शुरू होना चाहिए।

हमने दूसरा काम यह शुरू करवाया था, सरकार ने उस वक्त शुरू किया था कि जिस भी मछुआरे की फिशिंग बोट वहाँ गई और उस फिशिंग बोट को वहाँ रख लिया गया, तो उसके लोन की किश्तों को रोक दिया जाता था और उसको फिशिंग बोट के लिए सब्सिडी दी जाती थी। वह भी आज शुरू नहीं हुई है।

तीसरी जो माँग थी, जो वहाँ पर हुई थी, उसकी राशि बहुत कम है। परिवार का जो भी कमाने वाला व्यक्ति है, वह तो कैद में चला गया और जनरली किसी फिशिंग बोट में परिवार के जितने भी मेल मेम्बर्स या कमाने वाले लोग होते हैं, वे साथ में होते हैं। जब वे चले जाते हैं, तो इधर सिर्फ बच्चे और महिलाएँ बचती हैं। तो उनको कुछ सब्सिडीज़ मिलनी चाहिए। उस वक्त की सरकार ने एक बहुत बड़ी राशि ट्रेकिंग सिस्टम के लिए दी थी। उन्हें जीपीएस दिया गया था, जिससे मछुआरे को भी पता चले कि मैं अगर बॉर्डर क्रॉस कर रहा हूँ, तो यह मुझे वापस कर देगा। इसकी इम्प्लीमेंटिंग एजेंसी गुजरात गवर्नमेंट थी। सीएंडएजी ने कहा कि भारत सरकार ने जो पैसे एक फिशरमेन की सेफ्टी हेतु जीपीएस सिस्टम के लिए दिए हैं, \* और इसी वजह से जीपीएस का सिस्टम चल ही नहीं रहा है। मैं सरकार से अनुरोध करता हूँ कि यह राशि भारत सरकार की थी, सीएंडएजी ने भी यह कह दिया है, तो हम मानते हैं कि यह बहुत सीरियस चीज़ है, इसलिए सीबीआई के जरिए इसकी जाँच भी होनी चाहिए।

DR. JOHN BRITTAS (Kerala): Sir, I associate myself with the matter raised by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I also associate myself with the matter raised by the hon. Member.

SHRIMATI JEBI MATHER HISHAM (Kerala): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

SHRIMATI VANDANA CHAVAN (Maharashtra): Sir, I also associate myself with the matter raised by the hon. Member.

DR. SANTANU SEN (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

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\*Expunged as ordered by the Chair.

SHRI KANAKAMEDALA RAVINDRA KUMAR (Andhra Pradesh): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI SANDOSH KUMAR P. (Kerala): Sir, I also associate myself with the matter raised by the hon. Member.

DR. V. SIVADASAN (Kerala): Sir, I also associate myself with the issue raised by the hon. Member.

DR. KANIMOZHI NVN SOMU (Tamil Nadu): Sir, I also associate myself with the issue raised by the hon. Member.

SHRI M. MOHAMED ABDULLA (Tamil Nadu): Sir, I also associate myself with the issue raised by the hon. Member.

**Need to provide support to the farmers who are custodians of traditional  
seed varieties in India**

SHRI ANEEL PRASAD HEGDE (Bihar): Thank you, Mr. Deputy Chairman, Sir, for giving me time to speak on this very important issue pertaining to farmers who are custodians of traditional seed varieties.

Sir, India had rich agro diversity. Scientist, Dr. Richharia, had documented thousands of valuable paddy varieties which were evolved and selected by our ancestral farmers. Though Green Revolution paradigm eroded this rich agro diversity wealth, yet our farmers continued to conserve some of them in their farms. Despite great logistical and financial hardships, these farmers are conserving thousands of varieties of different crops. Some of them have been recognized with Genome Saviour Award, which is a welcome recognition for their contribution. We also need to remember the role of women farmers.

Sir, the Government needs to identify and support such seed savers and train them for maintaining genetic purity of seeds' characterization and cataloguing under a scheme, providing infrastructure facilities and stipends. Surely, the Government will agree with me that *desi* seed varieties and the farmers who conserve them need support so that it can then become a basis for spread of organic and natural farming.

Late Shri George Fernandes, who led an aggressive campaign against signing of GATT and WTO Treaty, is an inspiration for me. I am proud that in 2009, when regulator, GEAC, approved BT Brinjal, it was again my party leader, Shri Nitish



Kumar, who opposed this. The then Environment Minister, Shri Jairam Ramesh, ordered a moratorium on GM crops in 2010, which continued till the present Government approved GM Mustard last year.

In seeds, having natural and organic farming, I have got trained people, like Dr. Debal Deb, who has conserved 1,400 paddy varieties, agriculturist Shri Subhash Palekar who makes *jeevamrita* out of desi cow's dung, and also the Millet Man of India, Dr. Khader Vali. All of these great personalities advocate *desi* seeds. Two of them are the recipients of Padma Award by the present Government. Each of them believes that there cannot be organic or natural farming without *desi* seeds, definitely not GM crops.

Thank you very much.

DR. SASMIT PATRA (Odisha): Sir, I associate myself with the matter raised by the hon. Member.

SHRIMATI VANDANA CHAVAN (Maharashtra): Sir, I also associate myself with the matter raised by the hon. Member.

DR. JOHN BRITTAS (Kerala): Sir, I also associate myself with the matter raised by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I also associate myself with the matter raised by the hon. Member.

SHRIMATI JEBI MATHER HISHAM (Kerala): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI JOSE K. MANI (Kerala): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI KANAKAMEDALA RAVINDRA KUMAR (Andhra Pradesh): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI SANDOSH KUMAR P. (Kerala): Sir, I also associate myself with the matter raised by the hon. Member.

DR. SANTANU SEN (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

DR. V. SIVADASAN (Kerala): Sir, I also associate myself with the issue raised by the hon. Member.

### **Increasing incidents of Acid Attacks in the country**

**श्रीमती संगीता यादव** (उत्तर प्रदेश) : माननीय उपसभापति जी, आपने ऐसिड अटैक पीड़ितों की दुर्दशा के संबंध में मुझे बोलने का अवसर दिया, इसके लिए मैं आपको धन्यवाद देती हूँ। युवा लड़कियों और महिलाओं पर ऐसिड हमला समकालीन भारतीय समाज में एक बहुत गंभीर चिंता का विषय है। यह एक ऐसा विषय है, जो महिलाओं के दर्द से पीड़ित है और मेरे लिए बहुत ही मायने रखता है। राष्ट्रीय अपराध रिकॉर्ड ब्यूरो के अनुसार, भारत में पिछले पाँच वर्षों में 1,500 ऐसिड हमले हुए हैं। इस जघन्य अपराध से बचे लोग शारीरिक, मानसिक, सामाजिक और आर्थिक कठिनाइयों से भी पीड़ित हैं। वे आजीवन भेदभाव, कलंक और समाज से अलगाव का भी सामना करते हैं। वे पर्याप्त चिकित्सा देखभाल, कानूनी सहायता तक पहुंचने के लिए भी संघर्ष कर रहे हैं। कई महिलाएं अपनी चोटों और अक्षमताओं के कारण काम करने और आजीविका कमाने में भी असमर्थ हो चुकी हैं। मैं सरकार से ऐसिड हमलों को रोकने और अपराधियों को दंडित करने के लिए तत्काल और प्रभावी कदम उठाने और लड़कियों एवं महिलाओं को व्यापक समर्थन और सहायता प्रदान करने का आग्रह करती हूँ। मैं यह भी निवेदन करती हूँ कि सरकार को यह सुनिश्चित करना चाहिए कि पीड़ितों को पर्याप्त मुआवजा मिले, मुफ्त चिकित्सा उपलब्ध हो, उनको कानूनी सहायता भी उपलब्ध करायी जाए, उनको शिक्षा, कौशल विकास एवं रोजगार के पर्याप्त अवसर भी मिलें और साथ ही, उनको सामाजिक सुरक्षा भी मिले। इसके साथ ही, हम सामाजिक बदलाव के लिए भी अलग से प्रयास करें।

मैं सरकार से यह भी निवेदन करती हूँ कि तेजाब हमलों के मामले पर विधि आयोग की 226वीं रिपोर्ट एवं उच्चतम न्यायालय के दिशानिर्देशों को भी तत्काल प्रभाव से लागू करना चाहिए, धन्यवाद।

DR. JOHN BRITTAS (Kerala): Sir, I associate myself with the Zero Hour Mention raised by the hon. Member.

SHRI DEEPAK PRAKASH (Jharkhand): Sir, I also associate myself with the Zero Hour Mention raised by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I also associate myself with the Zero Hour Mention raised by the hon. Member.

SHRI KANAKAMEDALA RAVINDRA KUMAR (Andhra Pradesh): Sir, I also associate myself with the Zero Hour Mention raised by the hon. Member.

SHRI DHANANJAY BHIMRAO MAHADIK (Maharashtra): Sir, I also associate myself with the Zero Hour Mention raised by the hon. Member.

SHRI P. WILSON (Tamil Nadu): Sir, I also associate myself with the Zero Hour Mention raised by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the Zero Hour Mention raised by the hon. Member.

SHRIMATI VANDANA CHAVAN (Maharashtra): Sir, I also associate myself with the Zero Hour Mention raised by the hon. Member.

SHRI SUJEET KUMAR (Odisha): Sir, I also associate myself with the Zero Hour Mention raised by the hon. Member.

SHRI M. MOHAMED ABDULLA (Tamil Nadu): Sir, I also associate myself with the Zero Hour Mention raised by the hon. Member.

DR. KANIMOZHI NVN SOMU (Tamil Nadu): Sir, I also associate myself with the Zero Hour Mention raised by the hon. Member.

**Demand for Enumeration/Revision of Voters' List in fair and justifiable manner**

SHRI KANAKAMEDALA RAVINDRA KUMAR (Andhra Pradesh): \*Hon. Deputy Chairman, I thank you for giving me the opportunity. The subject of my Zero Hour submission is Demand for Enumeration/Revision of Voter's List in fair and Justifiable manner.

Sir, democracy will be strengthened only when the Right to Vote is exercised without any fear. Right to Vote is like a weapon for administrative procedure. The

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\*English translation of the original speech delivered in Telugu.

Right to Vote, which is like a compass to democracy, is being curtailed by removing the names of the voters from the Voter's List without any notice in some States. \*

MR. DEPUTY CHAIRMAN: No comment on State Government, please.

SHRI KANAKAMEDALA RAVINDRA KUMAR: People, who have been recruited here, are being engaged in the process of deletion of names from the Voter's List without following the rules, during the Enumeration of Voter's List. This exercise is done on a large scale, particularly in my State of Andhra Pradesh. In the past, we had submitted many representations to the Election Commission in this regard. For example, nearly 70,000 names from Anakapalli, 17,000 names from Narsipatnam and 9,500 names from Madugula have been deleted from the respective Electoral Rolls. Sir, attempts have been made to remove nearly ten lakh names of voters from the Voter's List as per the State Election Commission's list. The Voter's List has not been rectified till date and a representation was submitted to the Central Election Commission, Chief Electoral Officer and District Election Officers for rectifying the voter's list. However, no action was taken in this regard. \* Though the matter was brought to the notice of the Election Commission, the list was not rectified. Hence, we raised this issue in the Parliament today.

We strongly condemn this attempt to win the election through \* by snatching away from the people their Right to Vote, which is a weapon for protecting Democracy. At least now, the Election Commission should concentrate on the issues mentioned by us and take suitable action. Names of eligible voters should be reinstated in the Voter's List. In the backdrop of the ruling party issuing Form 7 in bulk for the deletion of names from the existing electoral roll, we request that the matter be examined and voters be intimated before deleting their names. \* Thank you, Sir."

DR. FAUZIA KHAN (Maharashtra): Sir, I associate myself with the Zero Hour Mention raised by the hon. Member.

DR. JOHN BRITTAS (Kerala): Sir, I also associate myself with the Zero Hour Mention raised by the hon. Member.

SHRI SANDOSH KUMAR P. (Kerala): Sir, I also associate myself with the Zero Hour Mention raised by the hon. Member.

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\*Expunged as ordered by the Chair.

SHRIMATI VANDANA CHAVAN (Maharashtra): Sir, I also associate myself with the Zero Hour Mention raised by the hon. Member.

MR. DEPUTY CHAIRMAN: Thank you. Kanakamedala Ravindra Kumar ji स्टेट गवर्नमेंट के ऊपर जो कमेंट्स हैं, as per rules, we will examine whether it will go or not. Now, Shri V. Vijayasai Reddy.

### **Demand to increase the Creamy Layer income limit for the Backward Classes**

SHRI V. VIJAYASAI REDDY (Andhra Pradesh): Mr. Deputy Chairman, Sir, the provisions for reservation were introduced in the Constitution of India to provide educational and employment opportunities to the Backward Classes so that they could be on par with the other sections in the society. In fact, the Mandal Commission had recognized that BCs are historically marginalized and it made recommendations to provide reservations for Backward Classes whose income is less than the mandated ceiling. Other BCs whose income is higher than the mandated limit were excluded. They are called as 'creamy layer' and excluded from the reservation.

Sir, the creamy layer was introduced, and it was first raised to Rs. 2.5 lakhs in 2004, revised to Rs. 4.5 lakhs in 2008, revised again to Rs. 6 lakhs in 2013 and the last revision took place in 2017 at Rs. 8 lakhs per annum. The enhancement is done to adjust for the inflation once in three years. However, the existing limit for creamy layer has not been revised for the last six years. During this time, the inflation increased manifold. Applying three-year formula, the revision of creamy layer limit is twice overdue till now.

Sir, the delay in revising the creamy layer limit has denied the reservations to many needy and deserving Backward Classes, that is, BCs. There is an urgent need to revise the income criteria. The Ministry of Social Justice also recommended for increasing the limit from present 8 lakhs to 12 lakhs of rupees.

Therefore, I strongly urge the Union Government to revise the creamy layer limit and ensure that three-year interval of revising the creamy layer limit is strictly adhered to. This will ensure the true social equality for all BCs in the country. Thank you very much, Sir.

MR. DEPUTY CHAIRMAN: Thank you, Vijayasai Reddyji.

DR. SASMIT PATRA (Odisha): Sir, I would like to associate myself with the Zero Hour Mention made by the hon. Member.

PROF. MANOJ KUMAR JHA (Bihar): Sir, I would also like to associate myself with the Zero Hour Mention made by the hon. Member.

SHRI KANAKAMEDALA RAVINDRA KUMAR (Andhra Pradesh): Sir, I would also like to associate myself with the Zero Hour Mention made by the hon. Member.

SHRI P. WILSON (Tamil Nadu): Sir, I would also like to associate myself with the Zero Hour Mention made by the hon. Member.

SHRI RAM CHANDER JANGRA (Haryana): Sir, I would also like to associate myself with the Zero Hour Mention made by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I would also like to associate myself with the Zero Hour Mention made by the hon. Member.

SHRI SUJEET KUMAR (Odisha): Sir, I would also like to associate myself with the Zero Hour Mention made by the hon. Member.

MR. DEPUTY CHAIRMAN: Shri M. Mohamed Abdulla.

**Demand to reduce the beneficiary contribution for implementing the Jal Jeevan Mission (JJM) scheme at SC habitations to Five Per Cent**

SHRI M. MOHAMED ABDULLA (Tamil Nadu): Mr. Deputy Chairman, Sir, my demand is to reduce the beneficiary contribution of 10 per cent while implementing Jal Jeevan Mission at villages with more than 50 per cent of SC and ST population. The Jal Jeevan Mission, a programme of this Government and a crucial step towards achieving the United Nations' Sustainable Development Goal 6 aims to ensure access to water and sanitation for all.

Sir, water is the basic necessity for any life. The good governance should ensure that all citizens in India are getting access to water and sanitation. As per the Government's Press Release, 60 per cent of the rural households, that is, out of 20 crore, around 11.66 crore rural households, are connected through Functional

Household Tap Connections and the remaining 40 per cent, that is, approximately 9 crore households are yet to be connected.

Sir, the recent problem in this scheme is the revised beneficiary contribution. While launching the scheme, it is mentioned that for villages having more than 50 per cent SC and ST population, the community contribution would be 5 per cent of the capital cost. Recently, the Ministry has increased the community contribution to 10 per cent of the capital cost and earlier, it was 5 per cent only. This has posed difficulty in implementing the scheme now.

Hon. Deputy Chairman, Sir, the SC/ST population in our country consists of the most marginalized and economically weaker sections. Good governance should empathize their situation and devise the schemes and guidelines in favour of these citizens. Increasing the beneficiary contribution for the villages with 50 per cent or more SC and ST households has reduced the interest of the people to avail this scheme, and no wonder, this will be the bottleneck for this scheme implementation.

Sir, I humbly request the hon. Minister through this august House to take necessary steps to reduce the beneficiary contribution at the said villages down to 5 per cent or nil. Thank you, Sir,

MR. DEPUTY CHAIRMAN: Thank you, Mohamed Abdullaji

DR. JOHN BRITTAS (Kerala): Sir, I would like to associate myself with the Zero Hour Mention made by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I would also like to associate myself with the Zero Hour Mention made by the hon. Member.

SHRI KANAKAMEDALA RAVINDRA KUMAR (Andhra Pradesh): Sir, I would also like to associate myself with the Zero Hour Mention made by the hon. Member.

SHRI M. SHANMUGAM (Tamil Nadu): Sir, I would also like to associate myself with the Zero Hour Mention made by the hon. Member.

SHRI P. WILSON (Tamil Nadu): Sir, I would also like to associate myself with the Zero Hour Mention made by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I would also like to associate myself with the Zero Hour Mention made by the hon. Member.

SHRI R. GIRIRAJAN (Tamil Nadu): Sir, I would also like to associate myself with the Zero Hour Mention made by the hon. Member.

SHRI K.R.N. RAJESHKUMAR (Tamil Nadu): Sir, I would also like to associate myself with the Zero Hour Mention made by the hon. Member.

SHRIMATI VANDANA CHAVAN (Maharashtra): Sir, I would also like to associate myself with the Zero Hour Mention made by the hon. Member.

DR. SANTANU SEN (West Bengal) : Sir, I would also like to associate myself with the Zero Hour Mention made by the hon. Member.

DR. V. SIVADASAN (Kerala): Sir, I also associate myself with the issue raised by the hon. Member.

DR. KANIMOZHI NVN SOMU (Tamil Nadu): Sir, I also associate myself with the issue raised by the hon. Member.

MR. DEPUTY CHAIRMAN: Sant Balbir Singhji.

### **Need to address the problem of air pollution**

श्री संत बलबीर सिंह (पंजाब) : \* "Thank you, Sir, for giving me the opportunity to speak on an important issue. Today, I want to draw the attention of this august House towards the very serious issue of air pollution which has very adverse effect on people and environment.

Sir, the first Sikh Guru, Shri Guru Nanak Dev ji, had during his preachings said over 500 years ago-

*The air is revered like a Guru  
Water is revered like father  
And Land is revered like mother.  
They are all very important.  
If they remain clean  
The entire world flowers in happiness.*

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\*English translation of the original speech delivered in Punjabi.



Sir, today, the entire world is facing the challenges of environmental pollution. India and Indians are suffering a lot due to environment pollution. About 21.8 lakh people die in India due to air pollution. The air in India is very polluted. In Delhi, the citizens get clean air on only one day during the year. In Mumbai, citizens get pure air only for 5 days. And in Chennai, citizens get clean air only for 15 days in a year.

So, I want to draw the attention of all of us to this fact that we have suffered a loss of 36.8 billion dollar due to ill-effects of pollution since 2019. It is 1.36% of India's GDP. This is a colossal loss.

Sir, surprisingly, the farmers of Punjab are generally targeted and blamed for air-pollution. It is said that farmers of Punjab are responsible for air-pollution as they indulge in stubble-burning. Then, how come the pollution level of Punjab remains minimum, and the pollution level of Delhi is maximum! The farmers of Punjab do not want to burn stubble. They have huge regard for Guruji. Circumstances compel them to indulge in stubble burning. The Punjab Government had suggested to the Central Government that financial help should be provided to the farmers of Punjab so that they can get rid of this practice. The Delhi Government is providing Rs. 1,500 to each farmer...\*" (*Time-bell rings.*)

MR. DEPUTY CHAIRMAN: Nothing is going on record. माननीय संत बलबीर जी, ज़ीरो ऑवर में तीन मिनट का समय ही है। यदि आप उससे अधिक बोलेंगे, तो वह रिकॉर्ड में नहीं जाएगा।

SHRIMATI VANDANA CHAVAN (Maharashtra): Sir, I associate myself with the matter raised by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I too associate myself with the matter raised by the hon. Member.

SHRI DHANANJAY BHIMRAO MAHADIK (Maharashtra): Sir, I too associate myself with the matter raised by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I too associate myself with the matter raised by the hon. Member.

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\*Not recorded.

SHRI SUJEET KUMAR (Odisha): Sir, I too associate myself with the matter raised by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I too associate myself with the matter raised by the hon. Member.

DR. SANTANU SEN (West Bengal): Sir, I too associate myself with the matter raised by the hon. Member.

DR. JOHN BRITTAS (Kerala): Sir, I too associate myself with the matter raised by the hon. Member.

SHRI JOSE K. MANI (Kerala): Sir, I too associate myself with the matter raised by the hon. Member.

SHRI M. MOHAMED ABDULLA (Tamil Nadu): Sir, I too associate myself with the matter raised by the hon. Member.

DR. KANIMOZHI NVN SOMU (Tamil Nadu): Sir, I too associate myself with the matter raised by the hon. Member.

MR. DEPUTY CHAIRMAN: Hon. Member, Shri P. Wilson.

### **Implementation of Uniform Civil Code in the Country**

SHRI P. WILSON (Tamil Nadu): Sir, there is an attempt to thrust the Uniform Civil Code by the Union Government on the people of this country. The Uniform Civil Code proposes a unified set of personal laws applicable to all religions, which would govern marriage, divorce, inheritance and adoption. If the UCC is implemented, the current separate laws for Hindus, Muslims, Christians, Parsis, Zoroastrians and Sikhs would be replaced by a common law. The question is whether the \*

Sir, India is a remarkably diverse country encompassing a wide range of religious, cultural and linguistic variations. Within Hinduism, numerous sub-cultures exist, each distinguished by its individual identity, traditions and customs. Imposing a

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\*Expunged as ordered by the Chair.

single set of personal laws on all religious, sub-sects and denominations could potentially erode their distinctiveness and the rich diversity.

Sir, the first casualty of the UCC would be the Hindu tribes, especially from States like Assam, Nagaland, Mizoram, Meghalaya, Tripura, Manipur ...*(Interruptions)*... Arunachal Pradesh, Goa and Karnataka, which have unique customs and traditions and which are all protected by Article 371(A-H) of the Constitution of India. The UCC would destroy this constitutional guarantee. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Please. ...*(Interruptions)*... We will examine it. Please take your seats. ...*(Interruptions)*... Please, please. ...*(Interruptions)*...

SHRI P. WILSON: The second casualty would be freedom of religion, guaranteed by Article 25 of the Indian Constitution, not only for minorities, but also for the majority religions. Additionally, Article 29, which protects the rights of the minorities to preserve and protect their distinct culture, will erode the unique culture and traditions of minorities. ...*(Interruptions)*... Thirdly, UCC would affect the advantages given to the Hindu Undivided Family in property and taxation laws. Most religions treat marriage as a holy sacrament. The UCC would reduce it to a civil transaction, like property transaction, and will destroy the sanctity of these sacraments. Tying a *thali* or *mangalsutra*, taking seven steps around the holy fire or performing *seerthirutha* self-respect marriages, introduced by *Perarignar Anna*, will be wiped out by UCC. ...*(Interruptions)*... Already, the 21<sup>st</sup> Law Commission, after two years of consultations, recommended not to bring the UCC. The Constituent Assembly itself said, while enacting Article 44, that unless there is a consensus by all citizens of this country, the Uniform Civil Code should not be implemented. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Please, take your seats. ...*(Interruptions)*... Please, please. ...*(Interruptions)*....

SHRI P. WILSON: I would like to urge the hon. Prime Minister through this august House that instead of thrusting the Uniform Civil Code that wipes off customs, we should adopt a rights-based approach to bring equal rights for women, children and disadvantaged groups by encouraging dialogues, understanding and bringing in gradual reforms within communities through social engineering to weed out undesirable practices. It is through these means that we can strike a balance between

individual rights, freedom and communal harmony. I thank Mr. Deputy Chairman for giving me this opportunity. The Treasury Benches should listen to us calmly.

SHRIMATI VANDANA CHAVAN (Maharashtra): Sir, I associate myself with the Zero Hour mention made by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I also associate myself with the Zero Hour mention made by the hon. Member.

DR. JOHN BRITTAS (Kerala): Sir, I also associate myself with the Zero Hour mention made by the hon. Member.

SHRI M. MOHAMED ABDULLA (Tamil Nadu): Sir, I also associate myself with the Zero Hour mention made by the hon. Member.

SHRI M. SHANMUGAM (Tamil Nadu): Sir, I also associate myself with the Zero Hour mention made by the hon. Member.

PROF. MANOJ KUMAR JHA (Bihar): Sir, I also associate myself with the Zero Hour mention made by the hon. Member.

SHRI SANDOSH KUMAR P. (Kerala): Sir, I also associate myself with the Zero Hour mention made by the hon. Member.

SHRIMATI JEBI MATHER HISHAM (Kerala): Sir, I also associate myself with the Zero Hour mention made by the hon. Member.

SHRI R. GIRIRAJAN (Tamil Nadu): Sir, I also associate myself with the Zero Hour mention made by the hon. Member.

DR. V. SIVADASAN (Kerala): Sir, I also associate myself with the Zero Hour mention made by the hon. Member.

DR. KANIMOZHI NVN SOMU (Tamil Nadu): Sir, I also associate myself with the issue raised by the hon. Member.

SHRI M. MOHAMED ABDULLA (Tamil Nadu): Sir, I also associate myself with the issue raised by the hon. Member.

MR. DEPUTY CHAIRMAN: The next speaker is Dr. V. Sivadasan. ...*(Interruptions)*... Nothing is going on record. ...*(Interruptions)*... Dr. Sivadasan, you will speak for two minutes because Shri Ajay Pratap Singh will associate for one minute on the same issue. ...*(Interruptions)*...

### **Concern over Silkyara Tunnel accident in Uttarakhand**

DR. V. SIVADASAN (Kerala): Mr. Deputy Chairman, Sir, a painful incident has occurred in Silkyara tunnel. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: You will speak for two minutes because Shri Ajay Pratap Singh will associate for one minute on the same issue. ...*(Interruptions)*...

DR. V. SIVADASAN: Sir, Silkyara tunnel incident was a very painful incident. All security measures, rules and norms were violated there. The company has violated it. Why did this sad incident happen there? What was the inquiry report after the incident? This was not the first time that such an incident happened in that area. The workers told that earlier 17 times such an incident was reported. For 17 days, the 41 workers were in the tunnel. The entire world was watching it. There were security violations in the tunnel. There was no safety exit. It was in the plan but, in reality, it was not there. Another thing is that the escape route was in the plan but it was not there. Trench cages or safe tubes were not there. Workers were working in unprotected parts of the trench. Workers said that fume pipes which were required as per safety norms were not there. This gross negligence on the part of the company should be inquired. *(Time-bell rings.)*

DR. SASMIT PATRA (Odisha): Sir, I associate myself with the Zero Hour mention made by the hon. Member.

SHRIMATI VANDANA CHAVAN (Maharashtra): Sir, I also associate myself with the Zero Hour mention made by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I also associate myself with the Zero Hour mention made by the hon. Member.

SHRI P. WILSON (Tamil Nadu): Sir, I also associate myself with the Zero Hour mention made by the hon. Member.

SHRI KANAKAMEDALA RAVINDRA KUMAR (Andhra Pradesh): Sir, I also associate myself with the Zero Hour mention made by the hon. Member.

SHRI M. SHANMUGAM (Tamil Nadu): Sir, I also associate myself with the Zero Hour mention made by the hon. Member.

SHRI SANDOSH KUMAR P. (Kerala): Sir, I also associate myself with the Zero Hour mention made by the hon. Member.

DR. JOHN BRITTAS (Kerala): Sir, I also associate myself with the Zero Hour mention made by the hon. Member.

SHRI R. GIRIRAJAN (Tamil Nadu): Sir, I also associate myself with the Zero Hour mention made by the hon. Member.

MR. DEPUTY CHAIRMAN: Shri Ajay Pratap Singh will associate on the same issue for one minute. ...(*Interruptions*)... आपको मालूम है कि जो एसोशिएट करते हैं, उनके लिए एक मिनट और सेम इश्यू पर जो मुख्य बोलने वाले सदस्य होते हैं, उनके लिए दो मिनट का समय होता है। This has been the practice.

**श्री अजय प्रताप सिंह** (मध्य प्रदेश) : माननीय उपसभापति महोदय, हमारे साथी वी. शिवादासन जी ने जिस विषय का उल्लेख किया है, उस विषय के संदर्भ में उनका अपना दृष्टिकोण हो सकता है और उनके अपने विचार हो सकते हैं, लेकिन मैं सदन को स्मरण कराना चाहता हूँ कि जब हमारे प्रधान मंत्री आदरणीय श्री नरेन्द्र मोदी जी ने इस सदन में पहले दिन पहला कदम रखा था, तो उन्होंने कहा था कि उनकी सरकार गरीबों को समर्पित सरकार होगी और इस घटना ने यह दिखा दिया है कि माननीय प्रधान मंत्री जी जो कहते हैं, उसको चरितार्थ करते हैं। माननीय प्रधान मंत्री महोदय, माननीय उत्तराखंड के मुख्य मंत्री महोदय, जनरल (रिटायर्ड) श्री वी.के. सिंह जी और इस बचाव कार्य से जुड़े हुए सभी तकनीकीविद्, सभी सलाहकार, सभी रैट माइन्स और सभी पक्षों को मैं बधाई और धन्यवाद देता हूँ कि उन्होंने बड़ी सूझ-बूझ के साथ इस बचाव कार्य को सम्पन्न कराया है ...(**समय की घंटी**)... और सारे 41 मजदूरों को सुरक्षित बाहर निकाला है।

MR. DEPUTY CHAIRMAN: Shri A.D. Singh. ...(*Interruptions*)... Please speak. ...(*Interruptions*)...

SHRIMATI PRIYANKA CHATURVEDI (Maharashtra): Sir, my name...

**श्री उपसभापति** : आपका नाम लिस्ट में नहीं है and it is not accepted. It is not going on record. ...(*Interruptions*)... श्री ए.डी. सिंह, आप बोलें।

SHRIMATI PRIYANKA CHATURVEDI: \*

MR. DEPUTY CHAIRMAN: Shri A.D. Singh, please speak. ...(*Interruptions*)... It is not going on record. ...(*Interruptions*)... Shri A.D. Singh will speak. That will go on record. ...(*Interruptions*)... आप बोलिए। ...(**व्यवधान**)...

SHRIMATI PRIYANKA CHATURVEDI: \*

**श्री उपसभापति**: आप बोलिए। ...(**व्यवधान**)... आप बोलिए। ...(**व्यवधान**)... Shri A.D. Singh, please speak. ...(*Interruptions*)...

#### **Need to de-register and scrap the over-aged vehicles plying in NCR**

SHRI A.D. SINGH (Bihar): The National Green Tribunal, in 2014, banned all diesel vehicles older than ten years and the petrol ones older than 15 years. ...(*Interruptions*)...

SHRIMATI PRIYANKA CHATURVEDI: \*

MR. DEPUTY CHAIRMAN: Please, nothing is going on record. ...(*Interruptions*)... Priyankaji, please do not obstruct. Your name is not here. ...(*Interruptions*)...

SHRI A.D. SINGH: The Ministry has also issued a notification in 2023 for deregistration and scrapping of all vehicles owned by the Central and State Governments that do not comply with the NGT order. The Delhi Government has issued orders for deregistration and scrapping of vehicles. Further, we know that older vehicles pose risk to road safety, consume more fuel and pollute the environment. To tackle the problem, the Government has come out with a Vehicle Scrapping Policy. Under this scheme, the persons opting for scrapping of vehicles will get incentives in the form of reduced registration fee and road tax besides other incentives from the auto industry. As per the Government's estimates, at present,

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\*Not recorded.

there are more than one crore vehicles that are required to be deregistered and scrapped across the country, for which the Government has approved 70 Registered Vehicle Scrapping Facilities, out of which 38 are operational. However, the situation at the ground level, particularly in the NCR, is totally different. There are lakhs of vehicles, including the Government vehicles, plying on roads which have reached the 10-year diesel and 15-year petrol limit thereby adding to pollution in the city. The whole purpose of the NGT order and the Government's efforts is defeated by this omission on the part of the concerned Department to take action. It is high time that all end-of-life vehicles should be deregistered and scrapped. Thank you.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I associate myself with the matter raised by the hon. Member.

SHRIMATI PRIYANKA CHATURVEDI: Sir...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Priyankaji, your issue is a State subject. It has not been allowed. ...*(Interruptions)*... Please, it is not going on record. ...*(Interruptions)*... Now, Shri Ayodhya Rami Reddy Alla - not present. ...*(Interruptions)*... Shri Niranjan Bishi - not present. ...*(Interruptions)*... Shri Vaiko...*(Interruptions)*... Shri Vaiko, you have given your notice. It is on 'concern over frequent attacks and arrest of Indian fishermen by Sri Lankan Navy'. ...*(Interruptions)*... Shri Vaiko, do you not want to speak? ...*(Interruptions)*... Now, Shri Elamaram Kareem's issue is there on 'need to increase the share of Central Government in various important Government schemes like PMAY, etc.'.

SHRI VAIKO (Tamil Nadu): Mr. Deputy Chairman, Sir...*(Interruptions)*...

**Need to increase the share of Central Government in various important Government schemes like PMAY etc.**

SHRI ELAMARAM KAREEM (Kerala): Sir, I have submitted an important issue related to the financial position of Kerala. My colleague, Shri Sandosh Kumar P., has also presented on this matter here. With the developmental activities and other things going on, Kerala is facing acute shortage of finances. We request the Government of India to revisit the Finance Commission's definitions and the principle of fund allocation.



Now, our borrowing limit has been drastically reduced and the loans taken by some public sector companies for their own purposes are also calculated as State borrowing. That is an unfair practice. So far, such an attitude was not there against any State. Certain Departments under the Government of India, particularly the National Highways Authority, have taken huge loans. But, the same is not being calculated as the loan by the Government of India. So, these principles need to be revisited, and also the amount spent by the State towards land acquisition for the National Highways, which is borrowed by the KIIFB, a finance company, has also been calculated as State borrowing. That should be exempted from that calculation.

SHRI JOSE K. MANI (Kerala): Sir, I associate myself with the Zero Hour mention made by the hon. Member.

DR. JOHN BRITTAS (Kerala): Sir, I also associate myself with the Zero Hour mention made by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the Zero Hour mention made by the hon. Member.

MR. DEPUTY CHAIRMAN: Now, Question Hour. Hon. Members, the Multi-Media Devices (MMDs) may not display the list of questions due to some technical glitch. Though it will be resolved very soon, the mikes of hon. Members may be switched off for a moment to reboot the system. Hon. Members may kindly bear with the inconvenience. ...(*Interruptions*)... Now, Question Hour.

श्री शक्तिसिंह गोहिल (गुजरात) : सर, हमें कम से कम एक हार्ड कॉपी मिलनी चाहिए। ..(व्यवधान)..

श्री राजीव शुक्ला (छत्तीसगढ़) : सर, कम से कम एक हार्ड कॉपी मिलनी चाहिए। ..(व्यवधान)..

(MR. CHAIRMAN *in the Chair.*)

श्री शक्तिसिंह गोहिल : आप ऐसा कुछ कीजिए कि हमें एक हार्ड कॉपी मिल जाए। ..(व्यवधान)..  
सर, हमारे अधिकारों की रक्षा कीजिए। ..(व्यवधान)..

SHRIMATI PRIYANKA CHATURVEDI (Maharashtra): Sir, I need your protection. ...(*Interruptions*)... Sir, it is an important issue.

MR. CHAIRMAN: Those of the Members who have an impression about it, I would be happy to receive them in my Chamber and discuss the matter today itself. Now, Question No. 1.

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12.00 Noon

## ORAL ANSWERS TO QUESTIONS

### UDAN Scheme

\*1. SHRI KARTIKEYA SHARMA: Will the Minister of CIVIL AVIATION be pleased to state:-

- (a) the number of airports under UDAN scheme opened in the State of Haryana;
- (b) the amount of Viability Gap Funding provided to these airports till date;
- (c) the new airports proposed under the scheme for the State of Haryana;
- (d) the proposed date of operationalizing Ambala Airport along with details of scheduled/unscheduled flights planned and cities proposed to be connected initially with Ambala Airport; and
- (e) the domestic air traffic from the State of Haryana during the last three years including 2023, year-wise and airport-wise?

THE MINISTER OF CIVIL AVIATION (SHRI JYOTIRADITYA M. SCINDIA): (a) to (e) A statement is laid on the Table of the House.

### Statement

(a) In the 2nd round of bidding under UDAN (Ude Desh ka Aam Nagrik), Hisar airport owned by the State Government of Haryana was identified for development and operation of flights under Regional Connectivity Scheme. RCS flights connecting Hisar with Chandigarh was commenced on 14.01.2021 by M/s Air Taxi with the 3-seater aircraft. The routes connecting Hisar with Dharamshala and Dehradun commenced on 08.02.2021. The flights were subsequently discontinued by the operator from 01.08.2021 due to operational reasons.

(b) An amount of Rs. 66,21,669/- towards Viability Gap Funding (VGF) was disbursed to the Selected Airline Operator for operation of the RCS flights. An amount

of Rs 37.81 cr has been spent on the development of Hisar Airport under the Revival/Upgradation of Airports/heliports/water aerodromes

(c) and (d) During the 3rd round of bidding, Ambala airport owned by the IAF was identified to operate RCS flights. Under UDAN 4.2 round of bidding, RCS routes Ambala-Srinagar-Ambala was awarded to M/s FlyBig for operation of RCS flights with 19 seater type of aircraft. An amount of Rs.25 Crore has been sanctioned for development work of Civil Enclave at Ambala Airport, which is being undertaken by the Government of Haryana.

(e) A total of 182 RCS flights were operated connecting Hisar Airport from Feb 2021 to Aug 2021.

MR. CHAIRMAN: Hon. Member, Shri Kartikeya Sharma, please put your first supplementary.

SHRI KARTIKEYA SHARMA: Hon. Chairman, Sir, through you, I would like to ask the hon. Minister whether the Ministry is considering to take any steps to safeguard the rights and the interests of the passengers of airlines just like the rights of airlines and airline crew are defined. As there have been many instances that have come to light where passengers, especially, elder people and the first time flyers from rural areas, have been mistreated in the name of safety and procedures. What is the Ministry planning to do in this regard?

MR. CHAIRMAN: Please be pointed.

**श्री ज्योतिरादित्य एम. सिंधिया :** सभापति महोदय, 'उड़ान योजना' पर यह एक बहुत ही महत्वपूर्ण प्रश्न है। मैं आपके द्वारा सदन को यह भी सूचित करना चाहता हूँ कि प्रधान मंत्री नरेन्द्र मोदी जी की एक महत्वाकांक्षी योजना है कि हम आखिरी शहर तक नागर विमानन क्षेत्र को जोड़ पाएं। इसका पूरे देश में बहुत विस्तार हुआ है। वर्तमान में 517 रूट्स प्रचलित हैं। इस 'उड़ान योजना' की एक बहुत महत्वपूर्ण भूमिका हम इस प्रकार से भी देख सकते हैं कि एक नयी उड़ान का सफर मध्य प्रदेश, राजस्थान और छत्तीसगढ़ में कल के दिवस में भी संभव हो पाया है। इस सफर को प्रधान मंत्री जी के नेतृत्व में दूसरे राज्यों में भी आगे ले जाएंगे - हम इसका विश्वास भी सदन को देना चाहते हैं। जहाँ तक कार्तिकेय जी ने इस सदन में प्रश्न पूछा है, मैं उनको नागर विमानन मंत्रालय की ओर से विश्वास दिलाना चाहता हूँ कि सेफ्टी और सिक्युरिटी हमारे मंत्रालय की प्राथमिकताएं हैं। सिक्युरिटी के लिए हमारी BCAS, Bureau of Civil Aviation Security संस्था सारे एयरपोर्ट्स पर अपनी तगड़ी निगरानी रखती है और सेफ्टी के लिए हमारी जो DGCA

संस्था है, वह हरेक एयरलाइन और हरेक एयरपोर्ट के लिए CAR, जो Civil Aviation Rules होते हैं, इश्यू करती है, ताकि हमारे यात्रियों की सुरक्षा, उनकी सेफ्टी और उनकी सुगमता का पूर्ण ध्यान रखा जाए। उन्होंने जो मुद्दा उठाया है, मैं उस पर उन्हें बताना चाहता हूँ कि यदि किसी भी पैसेंजर के साथ कोई भी मिसट्रीटमेंट होता है, जिसकी सूचना मंत्रालय को मिलती है, तो फौरन ही उस एयरलाइन या उस एयरपोर्ट, दोनों को सूचित किया जाता है, उनसे जवाब लिया जाता है। जहाँ कोई भी एयरलाइन या एयरपोर्ट दोषी पाया जाता है, वहाँ मंत्रालय की ओर से उस पर पूर्ण रूप से पैनल्टी फिक्स की जाती है।

MR. CHAIRMAN: Second supplementary, Shri Kartikeya Sharma.

SHRI KARTIKEYA SHARMA: Mr. Chairman, Sir, through you, I would like to ask whether the Ministry is considering opening or increasing the number of pilot training institutes in the country given the increase in the demand in the aviation sector.

**श्री ज्योतिरादित्य एम. सिंधिया :** सर, कार्तिकेय जी ने सदन में एक बहुत महत्वपूर्ण प्रश्न उठाया है। हमारे नागर विमानन क्षेत्र का विस्तार आगे आने वाले दिनों में बहुत बढ़ने वाला है। जिस देश में 65 वर्षों में केवल 74 एयरपोर्ट्स थे, वहाँ प्रधान मंत्री जी के नेतृत्व में आज 149 एयरपोर्ट्स, हेलीपोर्ट्स, वॉटरड्रॉम्स प्रचलित हो पा रहे हैं। हमने इस संख्या को साढ़े नौ वर्षों में दोगुने से ज्यादा कर दिया है और हमारी प्राथमिकता है कि हम आगे जाकर इसे और बढ़ाएं। सर, हमारी एयरलाइंस की भी पूर्ण क्षमता आगे बढ़ने वाली है। एयर इंडिया ने 470 प्लेन्स का ऑर्डर डाला है, इंडिगो ने 500 प्लेन्स का ऑर्डर डाला है और हम आने वाले दिनों में इस क्षेत्र को आवागमन के क्षेत्र में पूरे देश की एक बैकबोन बनाने वाले हैं - मैं आपके माध्यम से सदन को यह विश्वास देना चाहता हूँ।

DR. FAUZIA KHAN: Sir, the UDAN Scheme has been designed to make air travel more accessible to the common man. But there are problems in the bidding process, and that is why we are not able to operate the way we should in remote areas. Nanded Airport is an airport which was constructed because the Sikh community has a sacred place there. But Nanded Airport is not functional. I had written to the Minister, and he very kindly replied to me saying that Nanded Airport would be available for bidding in the list of under-served airports, and if any airlines submits a valid bid for the routes connecting Nanded, the same shall be considered as per the provisions of the scheme document. Sir, I want to know what happened to the Nanded Airport flights because that is the flight we take to come to Delhi.

**श्री ज्योतिरादित्य एम. सिंधिया :** सभापति महोदय, सांसद महोदया ने इस विषय पर मेरे साथ पत्राचार किया है और हमारी सलाहकार समिति में भी यह विषय उठा है। नांदेड़ में एयरलाइंस ने

परिचालन भी शुरू कर दिया था। कुछ एयरलाइंस को इकोनॉमिक रिटर्न नहीं हो पा रहा था, तो वहाँ थोड़ी फ्लाइट्स कम हो गई थीं, पर नांदेड़ को कनेक्टिविटी देना हमारी सरकार की प्राथमिकता है। वह केवल इसलिए नहीं कि नांदेड़ महाराष्ट्र के अंदर एक प्रमुख स्थान है, बल्कि इसलिए भी कि नांदेड़ हमारे सिख समाज के लिए भी धार्मिक दृष्टिकोण से एक बहुत महत्वपूर्ण स्थान है। इस विषय में कठिनाई एयरलाइंस की तरफ से नहीं है। इस विषय में कठिनाई नांदेड़ एयरपोर्ट के साथ है। महाराष्ट्र सरकार ने इस एयरपोर्ट को एक प्राइवेट सेक्टर एन्टिटी को दिया है, क्योंकि यह एयरपोर्ट केन्द्र सरकार का नहीं है, यह प्रदेश सरकार का है। यह एयरपोर्ट जिस प्राइवेट सेक्टर एन्टिटी को दिया गया है, उस एन्टिटी ने आज तक एयरपोर्ट्स अथॉरिटी ऑफ इंडिया की फीस को भी रीडम्बर्स नहीं किया है। हमने वहाँ जो एटीसीओज़ लगाए थे, उनको भी हमें विदड़ों करना पड़ा। 'उड़ान' की जो 5.0 राउंड बिडिंग थी, उसमें हमने नांदेड़ से पुणे, हिंडन, बेंगलुरु, नागपुर, हैदराबाद, गोवा, पटना और आदमपुर के रूट्स भी अवार्ड किए हैं। मैं प्रदेश सरकार के साथ पत्राचार और चर्चा भी कर रहा हूँ। हमारी यही सोच है कि अगर प्रदेश सरकार यह एयरपोर्ट वापस ले पाए, इसे परिचालित कर पाए, तो फिर इस एयरपोर्ट पर हम लोग उन रूट्स की शुरुआत कर पाएँगे। मैं आपके द्वारा हमारी सांसद महोदया से भी निवेदन करूँगा कि वे इस एफर्ट में हमें भी मदद करें। अगर यह एयरपोर्ट वापस लिया जाए, महाराष्ट्र सरकार इसे अपने अधीन कर पाए और इसे ऑपरेट कर पाए, तो फिर हम वहाँ ये रूट्स परिचालित कर पाएँगे।

MR. CHAIRMAN: Supplementary No. 4, Shri V. Vijayasai Reddy. So close and so far!

SHRI V. VIJAYASAI REDDY: Sir, According to the CAG Report, under UDAN scheme, only 54 routes or 7 per cent of the awarded routes managed to sustain the operations beyond three years' concession period. Can the Government explain what steps are being taken to resolve the problem in respect of the other routes that are unable to finish their concession period?

SHRI JYOTIRADITYA M. SCINDIA: Sir, Vijayasai Reddy ji has always raised very erudite question, and I shall endeavour to try and satisfy him. In every situation, Sir, you can always look at the glass half full or the glass half empty. Shri V. Vijaysai Reddy ji proposes to look at it from the glass-half-empty viewpoint. We, in the Government, look at it from the glass-half-full viewpoint. These were routes and airports that had been wiped off the civil aviation map. It is only due to the efforts of Prime Minister Narendra Modi ji that today under UDAN Yojana, 76 airports that were never on the civil aviation map of India in its history have today re-appeared on those maps. It is only due to the efforts of Prime Minister Narendra Modi and the Government that today 1.30 crore passengers have travelled through UDAN Yojana who could never ever dream of travelling on a plane before. It is only because of his

vision that today 2.50 lakh flights have operated in India due to the Viability Gap Funding that has been proposed and given by the Central Government for this scheme in particular. And it is only because of his vision that the North-East that was looked at as always *Purvottar*, the furthest point of India, from the periphery has been brought into the mainstream and nine new airports have been constructed in the North-East of India of which six have been possible only because of UDAN Scheme.

Sir, as far as his question is concerned, I would like to correct his data. This Scheme has been proposed as a Viability Gap Funding (VGF) Scheme for three years where Viability Gap Funding is given for three years for an airline. We hope that post that the route sustains itself. If it doesn't, then we have to look for new routes to add on to the Scheme. That is why we have a target of 1,000 routes over the period of the scheme. Today, 517 routes have been operational. His data is slightly outdated because he relies on the CAG Report. I would like to correct him. The current data is that 78 routes are still continuing after three years. Forty per cent of the routes are operational. Fifteen per cent of those are continuing after three years. And it is our endeavour that as India grows and as people grow accustomed to air travel, this will only increase in the days to come. Our projection is that from 144 million travellers in 2019-20, by the year 2030, India will have 42 crore travellers by civil aviation in the days to come.

**श्री राजीव शुक्ला :** महोदय, मंत्री जी ने 'उड़ान योजना' के तहत तमाम कनेक्टिविटी तो बनवायी है, लेकिन मैं यह कहना चाहता हूँ कि लास्ट मिनट में फ्लाइट्स का जो कैंसिलेशन होता है, उससे लोग बहुत परेशान हैं। एक तो एयरलाइंस को लोड नहीं मिलता, इस वजह से वे लास्ट मिनट में तुरंत कैंसिलेशन कर देती हैं, दूसरा अभी फॉग का समय आ गया है, तो इसमें कैंसिलेशन से बचने के लिए सरकार क्या-क्या उपाय कर रही है, अगर यह बताने की कृपा करें, तो बहुत अच्छा रहेगा। आप विस्तार में जवाब देते हैं, इसके लिए पहले से ही धन्यवाद।

**श्री ज्योतिरादित्य एम. सिंधिया :** सर, राजीव जी ने 'उड़ान योजना' के साथ सम्बन्धित तो नहीं, लेकिन समूचे नागर विमानन क्षेत्र के साथ सम्बन्धित प्रश्न उठाया है। जहाँ तक कैंसिलेशंस का सवाल है, हम लोगों के पास एक निर्धारित प्रक्रिया है, जिसके आधार पर अगर एक-दो घंटे पहले फ्लाइट की कैंसिलेशन होती है, तो एयरलाइन को पैसेंजर्स के लिए इम्मीडिएट कनेक्टिंग फ्लाइट का प्रावधान करना पड़ता है और अगर पाँच-छः घंटे के लिए फ्लाइट नहीं मिल पाती है, तो पैसेंजर्स को होटल का कमरा देना, उनको रिफंड देना, उनको अगली फ्लाइट पर लगाना एयरलाइन की जिम्मेदारी होती है। यह नियम मंत्रालय के द्वारा कार के आधार पर, सिविल एविएशन रूल्स के आधार पर निर्धारित है। अगर कहीं भी इसका उल्लंघन होता है, तो मंत्रालय इम्मीडिएटली पूर्ण सतर्कता के साथ उस एयरलाइन के विरुद्ध प्रक्रिया और कार्रवाई करता है।

जहाँ तक फॉग का विषय है, यह राजीव जी का बहुत महत्वपूर्ण विषय है, जो इस प्रश्न के साथ तो कोई ताल्लुकात नहीं रखता, लेकिन फिर भी मैं उनके प्रश्न का उत्तर देने की कोशिश करूँगा। फॉग एक ऐसा माहौल है, जिस पर हम कोई डायरेक्ट कोरिलेशन नहीं रख पाते कि किस दिन फॉग आएगा या नहीं आएगा। इसलिए जब मुझे मंत्रालय का प्रभार प्रधान मंत्री जी के द्वारा 2021 में जुलाई के माह में दिया गया था, तो हमने नवम्बर के लिए, फॉग रूटीन के लिए एक नया प्रचलन शुरू किया। उसके तीन-चार भाग थे। पहले तो हमने एयरलाइंस में कैट-1, कैट-2 और कैट-3 ट्रेड पाइलट्स की संख्या में बढ़ोतरी के लिए उनको सीधा-सीधा प्रावधान बनाने को कहा। उसी के साथ जो कैट-2 और कैट-3 ट्रेड एयरक्राफ्ट नहीं हैं - उदाहरण के तौर पर एटीआर और बॉम्बार्डियर के क्यू-400 हैं। उन्हें हमने non-fog hours में चलाने का प्रावधान अपने winter schedule में पहले से बनाकर रखा है। Winter schedule करीब-करीब अक्टूबर माह के अंत में बनता है। हमने वह प्रावधान बनाकर रखा है। पूरे winter schedule में हरेक airlines का schedule भी उसी fog के आधार पर नियंत्रित किया जाता है। हम CAT-3 airports, IFR airports, मतलब Instrumental Flight Rules airports को CAT-1 तक ले जा रहे हैं, CAT-1 के airports को CAT-2 तक ले जा रहे हैं, CAT-2 के airports को CAT-3 तक ले जा रहे हैं। Fog से प्रभावित हमारे देश में करीब 18-19 airports ही हैं, जिनमें उत्तर भारत के airports भी हैं, जैसे लखनऊ है, जहाँ से राजीव जी आते हैं। हमारी दिल्ली का airport भी है और इन airports में भी हमने CAT-3 का प्रावधान कर दिया है। इसी के तहत, पिछले 2020-21 वर्ष के winter schedule में और 2021-22 वर्ष के winter schedule में fog के जरिए केवल 0.01 परसेंट cancellations ही हो पाए हैं और 0.05 परसेंट delays ही हो पाए हैं, क्योंकि हमने schedule ही ऐसा बनाने की कोशिश की है। ...**(व्यवधान)**... CAT-3 pilots की संख्या भी देश में बहुत बढ़ गई है और CAT-2 की संख्या भी बहुत बढ़ गई है, ताकि हर plane का operation Boeing 737, A310 and A320 CAT-2, CAT-3 trained pilots के आधार पर ही हो।

**श्री सभापति:** प्रश्न संख्या 2.

### **Arsenic-affected habitations in West Bengal**

\*2. SHRIMATI MAUSAM NOOR: Will the Minister of JAL SHAKTI be pleased to state:

- (a) The total number of habitations affected by arsenic contamination in West Bengal as of the latest available data in 2023;
- (b) the total number of Community Water Purification Plants (CWPPs) installed in arsenic-affected habitations in West Bengal as an interim measure under the Jal Jeevan Mission; and
- (c) the details of Community Water Purification Plants (CWPPs) installed in arsenic-affected habitations in West Bengal in terms of habitations and population?

THE MINISTER OF JAL SHAKTI (SHRI GAJENDRA SINGH SHEKHAWAT): (a) to (c) A statement is laid on the Table of the House.

### Statement

(a) to (c) “Water” is a state subject, and hence the responsibilities of providing safe and adequate tap water to all rural households, lie with the state/UT governments. Government of India is implementing Jal Jeevan Mission (JJM) – Har Ghar Jal, since August, 2019, in partnership with States, to make provision of potable tap water supply in adequate quantity, of prescribed quality and on regular & long-term basis to every rural household. States/ UTs have been advised to plan and implement piped water supply schemes based on alternative safe water sources for the villages with water quality issues.

It was envisaged that planning, implementation and commissioning of piped water supply scheme based on a safe water source in such habitations may take time, therefore, purely as an interim measure, States/ UTs have been advised to install community water purification plants (CWPPs) especially in Arsenic and Fluoride affected habitations to provide potable water to every household to meet their drinking and cooking requirements.

As per data reported by the State Government of West Bengal, 59 habitations have been marked in Jal Jeevan Mission – Integrated Management Information System (JJM-IMIS) as affected by Arsenic contamination as on 29.11.2023. All these habitations have been provided with Community Water Purification Plants (CWPPs) as an interim measure. District-wise number of arsenic-affected habitations, number of arsenic-affected habitations provided with CWPPs, number of CWPPs installed in such habitations, and population served as on 29.11.2023 is **Annexed**.

Furthermore, for assured delivery of safe water, strengthening, up-gradation, improving the functioning of drinking water quality testing laboratories technical and financial support is being given under JJM. As reported by States/ UTs, as on 29.11.2023, there are 2,111 drinking water quality testing laboratories at different levels viz. State, District, sub-division and/ or block level in the country. Out of 2,111 laboratories, 1,324 laboratories have been National Accreditation Board for Testing and Calibration Laboratories (NABL) accredited/ recognized. To encourage water quality testing to ensure potable drinking water supply, States/ UTs have opened water quality testing laboratories to general public for testing of their water samples at a nominal rate.

In order to empower citizens, States/ UTs have been advised to identify and



train 5 persons, preferably women, in every village to conduct water quality testing using Field Testing Kits (FTKs)/ bacteriological vials at village level and report the same on the Water Quality Monitoring Information System (WQMIS) portal. So far, as reported by states/UTs, more than 23.29 lakh women have been trained for testing water using FTKs.

### Annexe

**District-wise number of arsenic-affected habitations, number of arsenic-affected habitations provided with CWPPs, number of CWPPs installed in such habitations, and population served (as on 29.11.2023)**

S. No.	Name of the District	Number of arsenic-affected habitations	Number of arsenic-affected habitations provided with CWPPs	Number of CWPPs installed in these habitations	Population served
1.	Maldah	37	37	39	32,330
2.	Murshidabad	16	16	19	29,898
3.	Nadia	01	01	02	124
4.	North 24 Paraganas	05	05	07	1,728
<b>Total</b>		<b>59</b>	<b>59</b>	<b>67</b>	<b>64,080</b>

SHRIMATI MAUSAM NOOR: Mr. Chairman, Sir, the source of arsenic in groundwater has been traced to the drainage pattern of Ganga-Brahmaputra delta and since water quality in inter-State rivers are under Central Pollution Control Board, my question is this. What concrete steps have been taken to solve this problem?

**श्री गजेन्द्र सिंह शेखावत :** चेयरमैन साहब, मैं माननीय महोदया को धन्यवाद देना चाहता हूँ कि उन्होंने मुझे एक बहुत महत्वपूर्ण विषय पर सदन के सामने अपनी बात रखने का अवसर प्रदान किया है। आजादी के बाद से लेकर 2019 तक, जब माननीय प्रधान मंत्री जी ने जल शक्ति मंत्रालय का गठन किया था, तब तक देश में पीने के पानी की क्वालिटी जाँचने-मापने को लेकर कोई व्यवस्थित व्यवस्था नहीं थी। अब जल जीवन मिशन प्रारंभ होने के बाद से देश भर में माननीय

प्रधान मंत्री के आशीर्वाद से देश के सभी घरों तक पीने का स्वच्छ पानी पहुंचे, इस दिशा में काम प्रारंभ हुआ है। सर, 2019 से लेकर अब तक 16 प्रतिशत घरों में पीने का स्वच्छ पानी जाता था, लेकिन आज मैं गर्व के साथ कह सकता हूँ कि आज देश के 71 प्रतिशत घरों तक पीने का स्वच्छ पानी पहुंचने लगा है और इस कारण से, माताओं-बहनों ने जो आशीर्वाद दिया है, उसका परिणाम आपने कल देखा कि प्रचंड बहुमत के साथ तीन राज्यों में भारतीय जनता पार्टी की सरकार बनी है।

सर, पीने के पानी की गुणवत्ता और arsenic को लेकर माननीय सदस्या ने प्रश्न किया है। मैं बताना चाहता हूँ कि 2016 में देश भर में 14,183 ऐसे habitations थे। माननीय सदस्या सही कह रही हैं कि Indo-Gangetic zone में arsenic की समस्या है। 14,183 habitations में इस तरह की चुनौतियाँ थीं, जो संख्या 2017 तक बढ़कर 18,258 तक पहुंच गई थी, क्योंकि यह dynamic property है। पानी के levels और withdrawal को लेकर इस तरह के परिवर्तन आते हैं। माननीय प्रधान मंत्री जी के जल जीवन मिशन प्रारंभ करने के बाद से जिस तरह का परिणाम आया है, उसके चलते आज इनकी संख्या निरंतर घटी है। मैं गर्व के साथ एक बात कह सकता हूँ कि जब 2017 से हमने National Water Quality Sub-Mission में ऐसे affected habitation को priority देना प्रारंभ किया था, तब से लेकर जल जीवन मिशन तक आज देश में एक भी ऐसा habitation नहीं है, जहाँ पर व्यक्ति को पीने का सेफ पानी, arsenic मुक्त पीने का पानी उपलब्ध नहीं हो। देश के इन 18,258 habitations में से केवल 378 habitations ऐसे बचे हैं, जिनमें से 319 पंजाब में हैं और 59 पश्चिमी बंगाल में हैं, जहाँ कम्युनिटी वॉटर ट्रीटमेंट प्लांट के माध्यम से पीने का स्वच्छ पानी मिले, ऐसी व्यवस्था की गई है। माननीय सभापति महोदय, माननीय सदस्या ने जो प्रश्न पूछा है, मैं उसी के परिप्रेक्ष्य में कहना चाहता हूँ कि पीने का पानी, जो हमारे जीवन और स्वास्थ्य से जुड़ा हुआ सबसे महत्वपूर्ण विषय है, उसको जाँचने के लिए देश में पहले कोई व्यवस्था नहीं थी। अब हम खुशी के साथ यह कह सकते हैं कि आज देश भर में इसके लिए 2,111 लैबोरेट्रीज़ काम कर रही हैं, जिनमें से 1,300 से ज्यादा लैबोरेट्रीज़ एनएबीएल एक्रिडिटेड है।

माननीय चेयरमैन सर, मैं यह भी बताना चाहता हूँ कि वर्ष 2019-20 तक देश भर में पीने के पानी की गुणवत्ता को जाँचने के लिए कुल मिलाकर केवल 50 लाख टैस्ट्स होते थे। हमने यह व्यवस्था की और देश भर में लैबोरेट्रीज़ के इन्फ्रास्ट्रक्चर को बढ़ाने के साथ-साथ हमने 23 लाख महिलाओं को ट्रेन करके फील्ड टैस्टिंग किट्स प्रदान किए। पिछले वर्ष देश में 1 करोड़, 73 लाख से ज्यादा पीने के पानी के टैस्ट्स हुए हैं। अगर उसकी गुणवत्ता में कोई adversity मिलती है, उसमें केवल आर्सेनिक नहीं बल्कि उसके अतिरिक्त भी कोई adversity है, तो उसको इमीडिएटली एड्रेस करने की हमने व्यवस्था की है। साथ ही साथ, हम अपनी वेबसाइट पर एक सिटिजंस कॉर्नर लिंक की भी व्यवस्था करने वाले हैं, ताकि देश में गुणवत्ता के विषय पर तुरंत समाधान हो सके।

सर, मैं बहुत दुःख के साथ यह कहना चाहूँगा कि माननीय सदस्या जिस प्रांत से आती हैं, वह इसमें बहुत नीचे है। मैं माननीय सदस्या से कहूँगा कि वे अपने प्रांत में इस विषय पर बात करें। आज पूरे देश में केवल एकमात्र प्रदेश वैस्ट बंगाल बचा है, जो आज भी 'जल जीवन मिशन' में 40 प्रतिशत से नीचे है। वहाँ उसकी गति बढ़ाने की नितांत रूप से आवश्यकता है, यह मैं आपके माध्यम से निवेदन करना चाहता हूँ।

MR. CHAIRMAN: Second supplementary. Shrimati Mausam Noor.

SHRIMATI MAUSAM NOOR: Sir, I would request the hon. Minister to give a specific answer on what is the total financial investment made by the Ministry in establishing community water purification as part of the arsenic mitigation efforts.

**श्री गजेन्द्र सिंह शेखावत :** माननीय चेयरमैन सर, क्वालिटी को प्राइयोरिटी देते हुए, जहाँ quality affected habitations हैं, हमने 'जल जीवन मिशन' के फंड एलोकेशन का जो बेंचमार्क बनाया है, उसमें quality affected areas को 15 परसेंट की प्राइयोरिटी दी है, क्योंकि देश भर में अलग-अलग स्थानों पर क्वालिटी को लेकर अलग-अलग तरह के challenges और issues हैं। राज्य सरकारें प्राथमिक रूप से उपबंध करती हैं और कम्युनिटी वाटर ट्रीटमेंट प्लांट के लिए भी अलग-अलग तरह के प्रदूषण के mitigation के लिए अलग-अलग तरह के उपबंध बनाने की आवश्यकता होती है।

MR. CHAIRMAN: Hon. Minister, it is a very pointed question; so, direct response.

SHRI GAJENDRA SINGH SHEKHAWAT: I know, Sir, and I am replying pointedly. She wishes to know about the community water treatment plant to mitigate the arsenic. मैं आपको विश्वास दिलाता हूँ कि हम इसकी सूचना राज्य सरकार से मंगवाकर माननीय सदस्या को शीघ्र भेज देंगे।

MR. CHAIRMAN: The hon. Minister would get in touch with the hon. Member to get all the details she wants. Now, supplementaries. Dr. Fauzia Khan.

DR. FAUZIA KHAN: Sir, according to the risk of antimicrobial resistance, which is a significant global concern today, and this issue extends beyond medical overuse encompassing factors like water contamination from the pharmaceutical industry, waterways treatment plants are pivotal in addressing AMR which is a big concern. They serve as reservoirs and sources of antibiotic resistant bacteria and antibiotic resistant genes, recognizing various sources as potential routes for AMR spread including recreational water, specifically, in the rural areas. In the light of these challenges, what proposals or initiatives has the Ministry put forth or intends to propose to prevent water seepage into this declining ground water? Additionally, are there steps taken to monitor the levels of AMR in ground water?

**श्री गजेन्द्र सिंह शेखावत :** माननीय चेयरमैन साहब, माननीय सदस्या ने अत्यंत महत्वपूर्ण प्रश्न किया है। मैंने पहले प्रश्न के जवाब में भी यह कहा है कि भारत में पहले इस तरह का कोई

प्रोटोकॉल और व्यवस्था ही नहीं थी कि पीने के पानी की जाँच की जा सके। ऐसी व्यवस्था न होने के चलते सामान्यतया शहरी परिवेश में लोग अपने घरों में इस तरह के water treatment plants और RO water treatment plants लगाने के लिए बाध्य थे। चूंकि इस तरह की व्यवस्था अब शुरू हो गई है और देश में पहली बार सारे basic parameters तथा सारे secondary parameters पर testing की व्यवस्था खड़ी की गई है, तो उस पर देश की सरकार अपने दृष्टिकोण से निरंतर दृष्टि बनाये रखती है। चूंकि पीने का पानी राज्य सरकारों का विषय है प्राथमिक रूप से इस विषय पर काम करने की और निगरानी रखने की जिम्मेदारी राज्य सरकारों की है, लेकिन भारत सरकार माननीय नरेन्द्र मोदी जी के नेतृत्व में इस विषय पर राज्य सरकारों के लिए तत्परता के साथ खड़ी है।

MR. CHAIRMAN: Well, I can appreciate monitoring of the hon. Minister. His team came to me. I put them to a very strict test about my own village, my own house and enquired, 'Is there a *Na* there.' They could give details of my entire village.

Now, Question No. 3, Shri Iranna Kadadi.

### **Artificial structures built to recharge groundwater**

\*3. SHRI IRANNA KADADI: Will the Minister of JAL SHAKTI be pleased to state:

- (a) the data on number of cities where ground water is drastically depleting particularly in Karnataka;
- (b) the data on number of artificial structures built to recharge groundwater, pursuant to the advice of Central Ground Water Authority (CGWA), the details of expenditure incurred thereon;
- (c) the steps taken by Government to reduce the number of critical assessment units in the country; and
- (d) the details of Government policy to provide subsidies to the rural households for adopting Rain Water Harvesting Systems, specifically in the State of Karnataka?

THE MINISTER OF JAL SHAKTI (SHRI GAJENDRA SINGH SHEKHAWAT): (a) to (d) A statement is laid on the table of the House.

### **Statement**

(a) Central Ground Water Board (CGWB), a subordinate office under Ministry of Jal Shakti, periodically monitors the ground water levels throughout the Country including cities on a regional scale, through a network of monitoring wells. In order to

assess the decline in water level, the long-term water level data (comparison of November 2022 with decadal mean of November 2012-21) has been done. Analysis of water level data with respect to 66 cities indicates that about 58.8% of the wells monitored have registered rise in ground water levels. The details in this regard are given at **Annexure**.

In Karnataka State, the ground water level of Bangalore City is being monitored through 18 observation wells. The long-term water level data (November 2022) with decadal mean of November 2012-21) indicates that 83.3% of observation wells are showing rise, whereas 16.7% show fall in water levels.

(b) Central Ground Water Authority (CGWA) is a regulatory body. However, CGWB has prepared a Master Plan for Artificial Recharge to Groundwater- 2020 in consultation with States/UTs which is a macro level plan indicating various structures for the different terrain conditions of the country. The Master Plan for Artificial Recharge to Groundwater- 2020 shared with all the States/UTs for implementation and also hosted at the website of CGWB

<http://cgwb.gov.in/cgwbpm/public/uploads/documents/168613326251844776file.pdf>. CGWB has also prepared aquifer management plans for the whole country at district and block level. These management plans also recommend suitable artificial recharge structures.

Water conservation activities are important component of MGNREGA. Under this scheme, a total number of 26,14,892 water conservation and water harvesting structures have been created in the country at an expenditure of Rs. 80,931.40 Cr during the period from 2018-19 to November 2023.

(c) Water being a state subject interventions for groundwater management are implemented by the States. However, Ministry of Jal Shakti has taken various initiatives to reduce the number of critical assessment units in the country which are as under:

(i) Ministry has circulated a Model Bill to all the States/UTs to enact suitable ground water legislation for regulation of its development, which also includes provision of rain water harvesting. So far, 21 States/UTs have adopted and implemented the ground water legislation.

(ii) Ministry of Housing & Urban Affairs has circulated Model Building Bye Laws (MBBL) 2016 which has the provision of Rain water harvesting. So far 35 States / UTs have adopted the provisions of rainwater harvesting of MBBL-2016.

(iii) Master Plan for Artificial Recharge to Groundwater- 2020 has been prepared by CGWB in consultation with States/UTs which is a macro level plan indicating various structures for the different terrain conditions of the country. The Master Plan envisages construction of Rain water harvesting and artificial recharge structures in the country to harness water.

(iv) CGWB has completed Aquifer Mapping and Management Programme under the scheme of Ground Water Management and Regulation. The Aquifer Mapping is aimed to delineate aquifer disposition and their characterization for preparation of aquifer/ area specific ground water management plans. The management plans are shared with the respective State Governments for taking appropriate measures and implementation.

(v) Ministry of Jal Shakti launched a campaign “ Jal Shakti Abhiyan: Catch The Rain” with the tag line “Catch the rain, where it falls, when it falls” to nudge the states and all stakeholders to create Rain Water Harvesting Structures (RWHS), with people’s active participation focusing on saving and conserving rainwater.

(vi) Atal Bhujal Yojana (ATAL JAL) is being implemented in water stressed 8,565 Gram Panchayats of 80 districts in 7 States, namely, Gujarat, Haryana, Karnataka, Madhya Pradesh, Maharashtra, Rajasthan and Uttar Pradesh with an aim to improve community led sustainable ground water management, mainly through convergence among various ongoing Central and State schemes. It also aims at bringing about behavioral change at the community level through awareness programs and capacity building for fostering sustainable ground water management. Under one of the Disbursement Linked Indicators (DLIs) of the Scheme, viz. DLI#4 an area of 2.27 lakh hectare km has been brought under water efficient irrigation methods.

Due to continuous efforts taken by the Central and state governments for water conservation and to improve the ground water recharge, the total percentage of overexploited, critical and semi-critical (OCS) assessment units in the country has reduced to 24.92% in 2023 from 35.92% in 2017 and percentage of safe units has increased from 62.64% to 73.14%.during the same period. Central Government has taken various steps for sustainable ground water management in the country including critical assessment units which can be seen at <https://cdnbbsr.s3waas.gov.in/s3a70dc40477bc2adceef4d2c90f47eb82/uploads/2023/02/2023021742.pdf>

(d) Ministry has no such policy to provide subsidies to rural households for adopting Rain Water Harvesting Systems. However, MGNREGA resources are available to build rain water harvesting systems in public buildings like schools, anganwadis, panchayat bhavans, etc. Under MGNREGA scheme, in the state of Rajasthan, the state government has made provisions for construction of water conservation structures at individual household level. Such measures are being emulated by other states as well. Resources are made available through convergence and there is intense focus on various aspects of water conservation in rural areas through schemes and programmes like MGNREGS, Atal Bhujal Yojana, Jal Shakti Abhiyan etc.

## Annexure

## Decadal Water Level Fluctuation With Mean [NOVEMBER (2012 to 2021)] and NOVEMBER 2022 in Urban Areas of the Country

S. No.	Name of the City	No. of wells Analysed	Rise						Fall						Rise		Fall	
			0-2 m		2-4 m		>4 m		0-2 m		2-4 m		>4 m		No	%	No	%
			No	%	No	%	No	%	No	%	No	%	No	%				
1	Mumbai City	6	1	16.7%	0	0.0%	0	0.0%	5	83.3%	0	0.0%	0	0.0%	1	16.7%	5	83.3%
2	Mumbai Suburban	17	5	29.4%	1	5.9%	0	0.0%	11	64.7%	0	0.0%	0	0.0%	6	35.3%	11	64.7%
3	Delhi	84	31	36.9%	11	13.1%	18	21.4%	12	14.3%	6	7.1%	6	7.1%	60	71.4%	24	28.6%
4	Kolkata(Confined)	24	1	4.2%	1	4.2%	2	8.3%	10	41.7%	8	33.3%	2	8.3%	4	16.7%	20	83.3%
5	Chennai	18	11	61.1%	4	22.2%	2	11.1%	1	5.6%	0	0.0%	0	0.0%	17	94.4%	1	5.6%
6	Bangalore	18	11	61.1%	2	11.1%	2	11.1%	3	16.7%	0	0.0%	0	0.0%	15	83.3%	3	16.7%
7	Hyderabad	36	12	33.3%	4	11.1%	9	25.0%	9	25.0%	1	2.8%	1	2.8%	25	69.4%	11	30.6%
8	Ahmedabad (phreatic)	3	2	66.7%	0	0.0%	0	0.0%	1	33.3%	0	0.0%	0	0.0%	2	66.7%	1	33.3%
	Ahmedabad (Confined)	1	0	0.0%	0	0.0%	0	0.0%	1	100.0%	0	0.0%	0	0.0%	0	0.0%	1	100.0%
9	Nagpur	70	46	65.7%	13	18.6%	5	7.1%	6	8.6%	0	0.0%	0	0.0%	64	91.4%	6	8.6%
10	Nashik	3	1	33.3%	0	0.0%	0	0.0%	1	33.3%	0	0.0%	1	33.3%	1	33.3%	2	66.7%
11	Pune	13	8	61.5%	0	0.0%	1	7.7%	4	30.8%	0	0.0%	0	0.0%	9	69.2%	4	30.8%



12	Vasai Virar	2	1	50.0%	0	0.0%	0	0.0%	1	50.0%	0	0.0%	0	0.0%	1	50.0%	1	50.0%
13	Aurangabad	6	3	50.0%	0	0.0%	0	0.0%	1	16.7%	1	16.7%	1	16.7%	3	50.0%	3	50.0%
14	Kannur	6	5	83.3%	0	0.0%	0	0.0%	1	16.7%	0	0.0%	0	0.0%	5	83.3%	1	16.7%
15	Kochi	3	2	66.7%	0	0.0%	0	0.0%	1	33.3%	0	0.0%	0	0.0%	2	66.7%	1	33.3%
16	Kollam	3	3	100.0%	0	0.0%	0	0.0%	0	0.0%	0	0.0%	0	0.0%	3	100.0%	0	0.0%
17	Kozhikode	10	8	80.0%	0	0.0%	0	0.0%	2	20.0%	0	0.0%	0	0.0%	8	80.0%	2	20.0%
18	Malappuram	6	3	50.0%	0	0.0%	0	0.0%	3	50.0%	0	0.0%	0	0.0%	3	50.0%	3	50.0%
19	Thiruvananthapuram	5	2	40.0%	0	0.0%	1	20.0%	2	40.0%	0	0.0%	0	0.0%	3	60.0%	2	40.0%
20	Thrissur	12	7	58.3%	0	0.0%	0	0.0%	5	41.7%	0	0.0%	0	0.0%	7	58.3%	5	41.7%
21	Patna	6	5	83.3%	0	0.0%	0	0.0%	1	16.7%	0	0.0%	0	0.0%	5	83.3%	1	16.7%
22	Ranchi	13	11	84.6%	1	7.7%	0	0.0%	1	7.7%	0	0.0%	0	0.0%	12	92.3%	1	7.7%
23	Dhanbad	2	0	0.0%	0	0.0%	0	0.0%	1	50.0%	1	50.0%	0	0.0%	0	0.0%	2	100.0%
24	Jamshedpur	1	1	100.0%	0	0.0%	0	0.0%	0	0.0%	0	0.0%	0	0.0%	1	100.0%	0	0.0%
25	Bhopal	15	4	26.7%	1	6.7%	0	0.0%	8	53.3%	1	6.7%	1	6.7%	5	33.3%	10	66.7%
26	Indore	20	3	15.0%	0	0.0%	0	0.0%	8	40.0%	8	40.0%	1	5.0%	3	15.0%	17	85.0%
27	Jabalpur	17	3	17.6%	0	0.0%	0	0.0%	11	64.7%	2	11.8%	1	5.9%	3	17.6%	14	82.4%
28	Gwalior	1	0	0.0%	1	100.0%	0	0.0%	0	0.0%	0	0.0%	0	0.0%	1	100.0%	0	0.0%
29	Guwahati	34	12	35.3%	3	8.8%	1	2.9%	13	38.2%	3	8.8%	2	5.9%	16	47.1%	18	52.9%
30	Ludhiana	14	4	28.6%	0	0.0%	0	0.0%	7	50.0%	3	21.4%	0	0.0%	4	28.6%	10	71.4%
31	Amritsar	12	3	25.0%	0	0.0%	0	0.0%	8	66.7%	1	8.3%	0	0.0%	3	25.0%	9	75.0%
32	Faridabad	3	0	0.0%	0	0.0%	1	33.3%	2	66.7%	0	0.0%	0	0.0%	1	33.3%	2	66.7%
33	Chandigarh-UT	15	7	46.7%	0	0.0%	0	0.0%	3	20.0%	3	20.0%	2	13.3%	7	46.7%	8	53.3%

34	Coimbatore	6	3	50.0%	0	0.0%	3	50.0%	0	0.0%	0	0.0%	0	0.0%	6	100.0%	0	0.0%
35	Thiruchirapalli	6	2	33.3%	1	16.7%	1	16.7%	2	33.3%	0	0.0%	0	0.0%	4	66.7%	2	33.3%
36	Madurai	11	1	9.1%	4	36.4%	6	54.5%	0	0.0%	0	0.0%	0	0.0%	11	100.0%	0	0.0%
37	Vijayawada	3	1	33.3%	0	0.0%	0	0.0%	1	33.3%	1	33.3%	0	0.0%	1	33.3%	2	66.7%
38	Vishakapatnam	16	7	43.8%	1	6.3%	1	6.3%	5	31.3%	2	12.5%	0	0.0%	9	56.3%	7	43.8%
39	Rajkot*	1	0	0.0%	0	0.0%	0	0.0%	1	100.0%	0	0.0%	0	0.0%	0	0.0%	1	100.0%
40	Surat	1	1	100.0%	0	0.0%	0	0.0%	0	0.0%	0	0.0%	0	0.0%	1	100.0%	0	0.0%
41	Vadodara	4	3	75.0%	0	0.0%	0	0.0%	0	0.0%	0	0.0%	1	25.0%	3	75.0%	1	25.0%
42	Jaipur	12	1	8.3%	1	8.3%	0	0.0%	0	0.0%	2	16.7%	8	66.7%	2	16.7%	10	83.3%
43	Jodhpur	5	3	60.0%	0	0.0%	1	20.0%	0	0.0%	1	20.0%	0	0.0%	4	80.0%	1	20.0%
44	Kota	2	1	50.0%	0	0.0%	0	0.0%	1	50.0%	0	0.0%	0	0.0%	1	50.0%	1	50.0%
45	Bhubaneswar	41	22	53.7%	2	4.9%	1	2.4%	14	34.1%	2	4.9%	0	0.0%	25	61.0%	16	39.0%
46	Agra	1	0	0.0%	1	100.0%	0	0.0%	0	0.0%	0	0.0%	0	0.0%	1	100.0%	0	0.0%
47	Allahabad	4	0	0.0%	1	25.0%	0	0.0%	2	50.0%	1	25.0%	0	0.0%	1	25.0%	3	75.0%
48	Ghaziabad	1	0	0.0%	0	0.0%	0	0.0%	1	100.0%	0	0.0%	0	0.0%	0	0.0%	1	100.0%
49	Kanpur	7	5	71.4%	0	0.0%	0	0.0%	2	28.6%	0	0.0%	0	0.0%	5	71.4%	2	28.6%
50	Lucknow	3	0	0.0%	0	0.0%	0	0.0%	1	33.3%	0	0.0%	2	66.7%	0	0.0%	3	100.0%
51	Meerut	1	0	0.0%	0	0.0%	0	0.0%	1	100.0%	0	0.0%	0	0.0%	0	0.0%	1	100.0%
52	Varanasi	1	1	100.0%	0	0.0%	0	0.0%	0	0.0%	0	0.0%	0	0.0%	1	100.0%	0	0.0%
53	Raipur	6	1	16.7%	0	0.0%	0	0.0%	4	66.7%	1	16.7%	0	0.0%	1	16.7%	5	83.3%
54	Bhilai	6	2	33.3%	1	16.7%	0	0.0%	2	33.3%	1	16.7%	0	0.0%	3	50.0%	3	50.0%
55	Dehradun	45	20	44.4%	5	11.1%	3	6.7%	13	28.9%	0	0.0%	4	8.9%	28	62.2%	17	37.8%

56	Ajmer*	1	0	0.0%	1	100.0%	0	0.0%	0	0.0%	0	0.0%	0	0.0%	1	100.0%	0	0.0%
57	Bikaner	1	0	0.0%	1	100.0%	0	0.0%	0	0.0%	0	0.0%	0	0.0%	1	100.0%	0	0.0%
58	Jaisalmer	1	0	0.0%	1	100.0%	0	0.0%	0	0.0%	0	0.0%	0	0.0%	1	100.0%	0	0.0%
59	Jalandhar	13	2	15.4%	2	15.4%	0	0.0%	4	30.8%	2	15.4%	3	23.1%	4	30.8%	9	69.2%
60	Mohali	7	5	71.4%	0	0.0%	0	0.0%	2	28.6%	0	0.0%	0	0.0%	5	71.4%	2	28.6%
61	Patiala	16	2	12.5%	1	6.3%	1	6.3%	3	18.8%	4	25.0%	5	31.3%	4	25.0%	12	75.0%
62	Yamunanagar	15	7	46.7%	2	13.3%	0	0.0%	5	33.3%	1	6.7%	0	0.0%	9	60.0%	6	40.0%
63	Gurugram	6	1	16.7%	1	16.7%	1	16.7%	1	16.7%	2	33.3%	0	0.0%	3	50.0%	3	50.0%
64	Ambala	35	18	51.4%	2	5.7%	1	2.9%	8	22.9%	2	5.7%	4	11.4%	21	60.0%	14	40.0%
65	Gandhinagar	2	0	0.0%	0	0.0%	2	100.0%	0	0.0%	0	0.0%	0	0.0%	2	100.0%	0	0.0%
66	Vellore	3	2	66.7%	0	0.0%	0	0.0%	1	33.3%	0	0.0%	0	0.0%	2	66.7%	1	33.3%
<b>Total</b>		<b>782</b>	<b>327</b>	<b>41.8%</b>	<b>70</b>	<b>9.0%</b>	<b>63</b>	<b>8.1%</b>	<b>217</b>	<b>27.7%</b>	<b>60</b>	<b>7.7%</b>	<b>45</b>	<b>5.8%</b>	<b>460</b>	<b>58.8%</b>	<b>322</b>	<b>41.2%</b>

\*Data of Nov'2021 for Ajmer and Nov'2020 for Rajkot have been considered as wells are filled up

**श्री ईरण कडाडी :** सभापति महोदय, धन्यवाद। मेरा मंत्री जी से प्रश्न है कि क्या सरकार भू-जल स्तर और पानी के प्रदूषण के आकलन के लिए तकनीक का प्रयोग करके पूरे देश में तालुका स्तर पर भूजल सेंसस का एक नेटवर्क बनाने का प्रावधान करेगी?

**श्री गजेन्द्र सिंह शेखावत :** माननीय सभापति महोदय, नितांत ही गिरता हुआ भू-जल का स्तर हमारे देश के लिए अत्यंत चिंता का विषय था, क्योंकि भू-गर्भ के जल पर निर्भरता दुनिया में सबसे ज्यादा भारत की है और दुनिया में हम सर्वाधिक विद्‌ड्रॉअल करते हैं। दुनिया के विद्‌ड्रॉअल का 25 परसेंट हम अकेले भारत में करते हैं। हमारे पीछे खड़ी हुई पंक्ति में अमेरिका और चाइना दोनों को साथ जोड़ दें तो उनका भी डेढ़ गुना पानी हम विद्‌ड्रॉ करते थे। उसके चलते निरंतर हमारा भू-गर्भ का जल स्तर कम हो रहा था, लेकिन पिछले 10 वर्षों में जिस तरह से माननीय प्रधान मंत्री जी ने आगे बढ़ कर हर एक प्लैटफॉर्म से इस पर बात करना प्रारम्भ किया, पंचायतों के सरपंचों को चिट्ठी लिखने से लेकर जिस तरह से डिफरेंट इनिशिएटिव्स उनकी लीडरशिप में लिए गए, उसके कारण से एक जल चेतना का व्याप्त हुआ है उसके चलते भारत सरकार का 'जल शक्ति अभियान', भारत सरकार के माननीय प्रधान मंत्री जी के नेतृत्व में लिया गया 'अमृत सरोवर अभियान' और इसके अतिरिक्त राज्य सरकारों ने अपने-अपने यहां - चाहे मुख्य मंत्री रहते हुए माननीय मोदी जी ने गुजरात में इनिशिएटिव्स लिए, चाहे महाराष्ट्र की सरकार ने जलयुक्त शिविर प्रारम्भ किए, राजस्थान में 'मुख्य मंत्री जल स्वावलम्बन योजना' प्रारम्भ हुई, आंध्र प्रदेश में 'नीरु चेट्टू' प्रारम्भ हुई - इस तरह की सारी योजनाओं के चलते हुए भू-गर्भ का जल का स्तर बढ़ने लगा है। मैं सभी माननीय सदस्यों के माध्यम से देश को बहुत प्रसन्नता के साथ यह सूचित करना चाहता हूँ। वर्ष 2019 से पहले जब माननीय प्रधान मंत्री जी ने जल शक्ति मंत्रालय इंटीग्रेटेड मिनिस्ट्री के रूप में बनाया, उससे पहले देश में कभी तीन साल में, कभी दो साल में, कभी पांच साल में भू-गर्भ के जल को मापने के लिए जो देश भर में नेटवर्क बना हुआ था, उस नेटवर्क के माध्यम से एक रिपोर्ट पब्लिश होती थी और तीन-तीन, चार-चार साल बाद जो रिपोर्ट पब्लिश होती थी, वह इनसिग्निफिकेंट हो जाती थी, क्योंकि तीन-चार साल में उसमें बहुत सारा एडवर्स इम्पैक्ट हो जाता था, लेकिन पिछले वर्षों में पहले हमने दो साल पर पब्लिश की और पिछले साल से अब हमने प्रति वर्ष यह रिपोर्ट प्रकाशित करने की क्षमता डेवलप की है। इसके साथ ही मैं अत्यंत प्रसन्नता के साथ कहना चाहता हूँ कि वर्ष 2020 के बाद में जो डाउनवर्ड - हमेशा जो घटता हुआ भू-गर्भ जल का आंकड़ा आता था, जिसे 6,000 से ज्यादा ब्लॉक्स में हम मॉनिटर करते थे, हर साल हमारे क्रिटिकल ब्लॉक्स, सेमी-क्रिटिकल ब्लॉक्स और ओवर एक्सप्लॉएटेड ब्लॉक्स की संख्या निरंतर बढ़ती जा रही थी। पिछले चार-पांच साल के परिणाम हुए कि पिछले साल में, वर्ष 2022 की तुलना में अगर मैं बात करूँ तो जो 2023 की रिपोर्ट हमने तीन दिन पहले पब्लिश की है, आज उसके चलते सेमी-क्रिटिकल से सेफ़ ज़ोन जो हुए हैं, ऐसे 127 ज़ोन हैं। ओवर एक्सप्लॉएट से क्रिटिकल की तरफ आकर पॉज़िटिव ट्रेंड हुआ, ऐसे 27 ब्लॉक्स हैं, सेमी-क्रिटिकल से सेफ़ हुए 127 ब्लॉक्स हैं। ओवर एक्सप्लॉएट से सेफ़ हुआ ऐसा एक ब्लॉक है। ओवर एक्सप्लॉएटेड से सेमी-क्रिटिकल हुए ऐसे 4 ब्लॉक्स हैं। इस तरह से देश में 224 ब्लॉक्स में पॉज़िटिव ट्रेंड आया है, जबकि गिरने का स्तर 130 ब्लॉक्स में ही हुआ है। निश्चित रूप से यह एक अत्यंत महत्वपूर्ण प्रगति इस

दिशा में हुई है और इस दिशा में राज्य सरकारों और भारत सरकार ने जिस तरह से नैचुरल रिसोर्स मैनेजमेंट की एक्टिविटीज़ को प्राथमिकता देकर एमजीनरेगा के फंड को डिप्लॉय किया, 'जल शक्ति अभियान' के माध्यम से उसके बीच एक कोहेरेंस डेवलप किया और उसके साथ ही अटल भू-जल योजना के माध्यम से हमने जिस तरह से देश में पहली बार, जहां हमेशा ही हम सप्लाई साइड इंटरवेंशंस पर काम कर रहे थे पहली बार हमने देश में माननीय नरेन्द्र मोदी जी के नेतृत्व में demand side intervention में काम किया। उसका परिणाम यह हुआ कि पानी का जो extraction था, वह extraction 63 परसेंट, हम पहले जो ground water extract कर रहे थे, अब वह घटकर 59.26 परसेंट पर पहुंचा है। मैं आप सब माननीय सदस्यों से भी आग्रह करता हूँ कि आप सब अपने-अपने क्षेत्र में ground water recharge करने के साथ-साथ ground water के दोहन को भी de-motivate करने के लिए प्रयास करेंगे, तो निश्चित रूप से हम सबके समन्वित प्रयास से आने वाली पीढ़ी को जल सुरक्षित जीवन प्रदान कर पाएंगे।

**श्री ईरुण कडाडी :** सर, गिरते भू-जल के स्तर को बढ़ाने के लिए rainwater harvesting एक उपयोगी माध्यम है। हमारी सरकार द्वारा सौर ऊर्जा को बढ़ाने के लिए केन्द्र सरकार द्वारा सोलर पैनल लगाने हेतु परिवारों को केन्द्रीय वित्तीय सहायता या सबसिडी दी जाती है। मेरा मंत्री जी से प्रश्न है कि क्या सरकार rainwater harvesting को प्रोत्साहन देने हेतु परिवारों या हाउसिंग सोसायटी को किसी प्रकार की सबसिडी या केन्द्रीय वित्तीय सहायता देने के लिए कोई योजना शुरू करने के बारे में विचार कर रही है?

**श्री गजेन्द्र सिंह शेखावत :** चेयरमैन सर, माननीय सदस्य ने जो विषय सामने रखा है, तो मैंने अपने उत्तर में कहा था कि भारत सरकार ने माननीय नरेन्द्र मोदी जी के नेतृत्व में, जल को प्राथमिकता देते हुए नरेगा पर होने वाले एक्सपेंडिचर का 65 प्रतिशत हिस्सा केवल natural resources के मैनेजमेंट के लिए उपयोग हो और प्राथमिकता से पानी के लिए उपयोग किया जाए, इसका प्रबंध किया है। उस पैसे को खर्च करने के लिए योजना बनाने की जिम्मेदारी राज्य सरकारों की होती है, इसलिए प्राथमिकता से राज्य सरकार को उस पर काम करना चाहिए। चेयरमैन सर, मैं अपने प्रदेश का उदाहरण देकर बताना चाहता हूँ, क्योंकि आप और मैं एक ही प्रदेश से आते हैं। हमारे प्रदेश में व्यक्तियों ने अपने घर में rainwater harvesting करने के लिए structure बनाए हैं। मैं जिस क्षेत्र से आता हूँ, तो वहां पर हमारी अनेक पीढ़ियों ने हमेशा rain water को collect करके पीने के पानी के रूप में ही उपयोग किया है। उसके लिए structures बनाने के लिए हम नरेगा के माध्यम से ही सहयोग प्रदान करते हैं, सरकार सबसिडी प्रदान करती है। अन्य राज्य भी इस तरह का initiative लें, तो निश्चित रूप से उसका लाभ लोगों को मिल सकता है। मैं व्यापक स्तर पर बात करूँ, तो माननीय प्रधान मंत्री जी के नेतृत्व में जिस तरह से आजादी के अमृत काल में देश सम्मान के साथ देश की आजादी का 75वां वर्ष मना रहा था, तब देश के हर जिले में 75 ऐसे अमृत सरोवर बनें, नए तालाब बनाए जाएं या बरसात के पानी को एकत्रित करने के लिए पुराने तालाबों का सुदृढ़ीकरण कर सकें, इस दृष्टिकोण से initiative लिया था। माननीय प्रधान मंत्री जी की कल्पना थी कि 75 ऐसे जिलों में तालाब बनें, लेकिन जिस तरह का उत्साह धरातल पर दिखा, हम यह मानते थे कि 50 लाख नए तालाब बनेंगे या सुदृढ़ीकरण होगा, लेकिन आज देश भर में एक

लाख से ज्यादा तालाबों पर काम हुआ है। माननीय चेयरमैन सर, इस अवसर का लाभ उठाते हुए मैं एक निवेदन और करना चाहता हूँ कि एक बहुत अच्छा model है, जिस प्रदेश से ये आते हैं - State of Karnataka में, पिछली सरकार ने यह निर्णय लिया था और बेंगलुरु शहर के सारे गन्दे पानी को secondary level पर treat करके उन्होंने Chikballapur, Kolar and Bangalore Rural, इन तीनों जिलों के लगभग 229 टैंक्स को treated पानी से भरना शुरू किया। उसके कारण लगभग 9 टीएमसी पानी उन टैंक्स में जाता है। उसके कारण पूरे बेंगलुरु के आस-पास के क्षेत्रों में groundwater recharge हुआ है। जहां पानी की उपलब्धता 1400 फुट तक नीचे चली गई थी, वह 100-150 फुट तक आई है। यह निश्चित रूप से ऐसा initiative है, जिस पर हम सब लोग initiative लेकर यदि अपने राज्यों में भी इसको कराते हैं, तो यह एक तरफ पीने के पानी के sources को stabilize करेगा, खेती के लिए पानी को stabilize करेगा और उसके साथ-साथ groundwater recharge के लिए बहुत प्रभावी हो सकता है।

MR. CHAIRMAN: Third supplementary question.

SHRI AYODHYA RAMI REDDY ALLA: Will the Minister provide an assessment of the impact of artificial structures for groundwater recharge in Andhra Pradesh and share plans for scaling or modifying these efforts based on observed outcomes?

**श्री गजेन्द्र सिंह शेखावत** : माननीय सभापति महोदय, जैसा मैंने निवेदन किया है, क्योंकि यह प्रत्यक्ष रूप से राज्य सरकार का विषय है, इसलिए राज्य सरकार को इसमें initiative लेकर अपने प्लान्स बनाकर ही अपनी योजनाओं को धरातल पर उतारना है। भारत सरकार विभिन्न योजनाओं के माध्यम से उसको सहयोग करने के लिए, उस पर निवेश करने के लिए, जैसी योजना का प्रारूप है, उसके लिए हमेशा ही आगे बढ़कर काम करने के लिए आतुर है।

DR. FAUZIA KHAN: Sir, the Government aims to double ethanol blending in petrol by 2025. However, challenges are recently being faced in the ethanol supply chain including disruptions in the rice supply. This is impacting ethanol manufacture and projections are about 3.3 per cent fall in sugar production.

MR. CHAIRMAN: Hon. Member, you had given me supplementary for Question No. 3.

DR. FAUZIA KHAN: Okay, Sir. I am sorry.

MR. CHAIRMAN: No, it does happen sometimes.

DR. FAUZIA KHAN: I was not paying attention. Sir, India is the largest global user of groundwater extracting 4.92 billion cubic metres annually with 63 per cent of Indian districts experiencing declining ground water levels. This decline is directly co-related with higher poverty rates estimated to be 9 to 10 per cent higher in areas where ground water tables fall below eight metres. In the light of this given situation, what specific measures has the Ministry undertaken to identify regions at risk of low groundwater levels and additionally, what initiatives has the Ministry taken to raise awareness among farmers about the challenges associated with excessive ground water use considering the invisible nature of ground water and the potential for unscientific extraction and over-exploitation?

**श्री गजेन्द्र सिंह शेखावत :** हालांकि मैंने अपने पहले प्रश्न के मूल प्रश्न के उत्तर में बहुत विस्तार के साथ इस विषय पर उत्तर दिया था कि प्राथमिक रूप से यह राज्य सरकारों का दायित्व है, लेकिन उसके साथ-साथ भारत सरकार ने जो इनिशिएटिव्स ग्राउंड वॉटर के रिचार्ज को लेकर, ग्राउंड वॉटर की बदलती हुई परिस्थितियों को लेकर लिए हैं, मुझे लगता है कि उस समय माननीय सदस्या के संज्ञान में नहीं था, उन्होंने \* लेकिन मैं फिर निवेदन करना चाहता हूँ...

**श्री सभापति :** \* is expunged.

**श्री गजेन्द्र सिंह शेखावत :** माननीय प्रधान मंत्री जी ने जिस तरह से दस साल में प्रारंभ से लेकर अंत तक इस विषय को लेकर जन चेतना का जागरण किया है, उसके चलते आज निश्चित रूप से उसका प्रभाव, जिस तरह से ग्राउंड वाटर का रिचार्ज बढ़ा है, उस पर हुआ है। जैसा मैंने निवेदन किया था कि 'अटल भूजल योजना' के माध्यम से हमने पहली बार देश में सप्लाई साइड से इतर हटकर डिमांड साइड मैनेजमेंट पर काम करना प्रारंभ किया है, उसका प्रभाव भी अब ऐसे सात प्रांत, जहां चुनौती ज्यादा बड़ी थी, वहां दिखाई देने लगा है।

माननीय चेयरमैन साहब, मैं आपके माध्यम से एक उदाहरण देना चाहता हूँ। किसी शहर की स्थानीय सरकार तय करती है और वह ग्राउंड वाटर रिलेटेड एक्टिविटीज़, रिचार्ज रिलेटेड एक्टिविटीज़ पर काम करती है। मेरे प्रदेश में डूंगरपुर एक शहर है, जहां बहुत बड़ा तालाब आपके संज्ञान में है, वहां शहर के बीच में लेक होती थी, जो सूखकर फुटबॉल का मैदान बन गई थी - क्योंकि पानी आज विज्ञान मांगता है और पांच हजार साल पहले के भी हमारे लेखों, पुस्तकों और पुराणों में लिखा गया है कि जमीन का पानी, सतह का पानी, जमीन के भीतर का पानी और नदियों का पानी, ये सब आपस में कोरिलेटेड हैं, तो वहां क्योंकि जमीन के पानी का ज्यादा विड्रॉअल हो रहा था, इसलिए वहां की लेक सूख गई थी। वहां की स्थानीय नगर पालिका ने यह तय किया और तय करके हर एक घर की छत के ऊपर होने वाले रेन वॉटर को एक छोटा सा फिल्टर लगाकर डायरेक्टली ड्राइड-अप हैंडपम्प्स के साथ जोड़ा। जब उस पर काम करना प्रारंभ किया, तो वहां

\* Expunged as ordered by the Chair.

का ग्राउंड वाटर रिचार्ज हुआ और उसका परिणाम यह हुआ कि आज उस लेक में बढ़िया नौकायन किया जा सकता है। इस तरह के इनिशिएटिव्स अगर सभी राज्यों, सभी शहरों में लिए जाएं, तो उसके सकारात्मक परिणाम हो सकते हैं। मैं इसके साथ इसमें एक caution भी रखना चाहता हूँ कि ग्राउंड वाटर रिचार्ज एक्टिविटीज़ के साथ सभी लोगों को सेफ्टी को भी ध्यान में रखने की आवश्यकता है ताकि सेफ ग्राउंड वाटर रिचार्ज हो, हम aquifers को इस जल्दबाजी में कहीं कन्टैमिनेट न करें। निश्चित रूप से इस दिशा में अगर समन्वित प्रयास होते हैं, तो हम इसमें एक बहुत बेहतर भविष्य देख सकते हैं।

MR. CHAIRMAN: Now, Question No. 4; Shri Pabitra Margherita.

### Production of petroleum and natural gas in Assam

\*4. SHRI PABITRA MARGHERITA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the amount of production of petroleum and natural gas in the State of Assam specifically and also in the country as a whole by value and quantity from 2020-22 and the import figures of the same during the mentioned time period; and

(b) the steps taken by Government to reduce our import dependency on petroleum and natural gas?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI HARDEEP SINGH PURI):

(a) and (b) A statement is laid on the Table of the House.

### Statement

(a) Details of production of crude oil and natural gas in the State of Assam specifically and in the country as a whole from 2019-20 to 2022-23 are given below:

Financial Year	Production of Crude Oil and Natural Gas in Assam	Value of Crude Oil and Natural Gas production in Assam*	Production of Crude Oil and Natural Gas in India	Value of Crude Oil and Natural Gas production in the country*
	In MMTOE	Value in Rs. crore	In MMTOE	Value in Rs. crore
2019-20	7.49	18068.7	63.4	149314.4



2020-21	7.14	12314.2	59.2	99789.6
2021-22	7.60	21163.0	63.7	164220.4
2022-23	8.08	31224.7	63.7	241137.2

Source: DGH/PPAC, MMTOE: Million MetricTonne Oil Equivalent

\* Estimated value based on prevailing Indian Basket Price

Details of imports of crude oil and natural gas from 2019-20 to 2022-23 are given below:

Financial Year	Import of Crude Oil		Imports of LNG(Natural Gas)	
	In MMT	Value in Rs. Crore	In MMT	Value in Rs. Crore
2019-20	226.95	717001	25.58	67383
2020-21	196.46	459779	25.06	58329
2021-22	212.38	901262	23.42	100521
2022-23	232.70	1260372	19.85	137210

Source: PPAC, MMT: Million Metric Tonne, LNG: Liquefied Natural Gas

(b) To reduce imports and improve energy security, the Government has adopted a multi-pronged strategy comprising increasing domestic production of oil and gas, promoting energy efficiency and conservation measures, giving thrust on demand substitution, promoting biofuels and other alternate fuels/ renewables, EV charging facilities and refinery process improvements for reducing the country's oil dependence on imported crude oil.

#### ➤ Increasing Domestic Exploration and Production

- Increase the net geographical area under exploration from 2.5 lakh square kilometre (SKM) to 5 lakh SKM.
- "No Go" areas in EEZ have been reduced by almost 99% due to which 10 lakh SKM area is now free in EEZ for E&P Activity.
- The Government of India has opened 99% of the "No-Go" area of the Exclusive Economic Zone (EEZ) for Hydrocarbon Exploration & Development.

- Total operational area (active) under various licensing regimes is 3,27,456 SKM which includes exploration and exploitation of unconventional hydrocarbons like Coal Bed Methane (CBM).
- Other initiatives like renewal, replacement and addition of facilities and infrastructure.
- Improved and enhanced oil recovery using suitable technologies, replacement and revival of sick and old wells.
- To attract foreign investment in the E&P sector in India, the data on Indian sedimentary basins has been made available on National Data Repository (NDR) for open viewing and purchase by interested parties and a data centre has been opened in the campus of University of Houston for ease of data viewing by the International Oil Companies (IOCs).
- Government has made transformational changes in Model Revenue Sharing Contract (MRSC) and terms of Notice Inviting Offer (NIO) to make them simpler and attractive to bidders.
- Indian National Oil Companies (NOCs) (ONGC and OIL) have executed several agreements with International Oil Companies (IOCs) (ExxonMobil, Chevron, TotalEnergies) for collaboration in E & P activities and are also in discussions with BAPCO, JAPEX and Mitsui.

➤ **Biofuel Blending Programmes like Ethanol, Compressed Bio Gas (CBG), etc**

- Ethanol blending in petrol has increased from 1.53% in 2013-14 to 12 % in ESY 2022-23. Ethanol procurement has been to the tune of 508.9 crore litres in ESY 2022-23. Total crude oil substitution achieved during 2014-2023 is 142 lakh MT.
- E20 was rolled out at 84 retail outlets in 11 States/UTs on 8<sup>th</sup> February 2023, ahead its roll-out target of April 2023. The number of retail outlets retailing E20 is now more than 6000.
- Promotion of second generation ethanol to supplement supply of ethanol through Pradhan Mantri JI-VAN Yojana.
- Promotion and increase production of CBG through Sustainable Alternative Towards Affordable Transportation (SATAT) and other initiatives like blending in Natural Gas to substitute Natural Gas. 50 CBG plants with an installed capacity of approximately 300 MT per day have already been commissioned under SATAT. Sale of CBG has been initiated from more than 130 Retail

Outlets. During 2022-23, OGMCs have procured 11,227 Ton CBG. Further, during April, 2023 to October, 2023 OGMCs have procured 9548 Ton CBG.

- In a major step towards enhancing use and adoption of CBG, the National Biofuels Coordination Committee (NBCC) has approved the introduction of phase wise mandatory blending of CBG in CNG (Transport) & PNG (Domestic) segments of CGD sector. The key objectives of the CBG Blending Obligation (CBO) are to stimulate demand for CBG in CGD sector, import substitution for Liquefied Natural Gas (LNG), saving in Forex, promoting circular economy and to assist in achieving the target of net zero emission etc. CBO will be voluntary till FY 2024-2025 and mandatory blending obligation would start from FY 2025-26.

➤ **Adoption of Alternate Energy Sources like LNG, Hydrogen, EV**

- The authorized entities at their Retail Outlets are required to install facilities for marketing at least one new generation alternate fuels like Compressed Natural Gas (CNG), Biofuels, Liquefied Natural Gas (LNG), Electric Vehicle charging points, etc.
- As on 01.11.2023, 9487 EV charging station & 119 battery swapping stations have been installed. Recently, tender for procurement/installation of 8,000 number EVs stations has been floated by OMCs.
- The Green Hydrogen Mission announced by the Government to promote growth of green hydrogen. This *inter-alia* includes significant contribution of oil & gas companies through replacement of conventional hydrogen derived from Natural Gas with green hydrogen, use of Green Hydrogen for mobility, etc.

SHRI PABITRA MARGHERITA: Sir, the statement is that the State of Assam has been producing oil for the last century. Now, my question is: How are the people of the State of Assam getting benefits resulting from the oil production in the State of Assam along with their sales activities in our State?

SHRI HARDEEP SINGH PURI: Sir, I am particularly pleased that the hon. Member has asked his question about the history of oil exploration in the State of Assam and its current state. I am happy, Sir, because Assam is the State from where all this had began. In fact, it was in the year 1886 that the first oil well was dug at a place called 'Digboi'. The name 'Digboi' is also very interesting because as you will recall, Sir, in the year 1886, we were under the domination or governance of an alien dispensation and it was the white master who was shouting- 'dig boy', so from that 'dig boy' came

the Digboi oil wells in 1886. Sir, the first commercial scale oil well was produced and oil was extracted at Digboi in 1889. I think the quantity of oil extracted was about 20,000 gallons per day. In 1901, the first refinery in Asia, not in India but in Asia, came up in Digboi. So, I am very happy because today we have come a long distance from there. Today, the State of Assam produces 4.2 million metric tonnes of crude oil which accounts for something like 14.38 per cent of the total crude oil produced in the country. Equally, the State of Assam produces 3.6 billion cubic metres of natural gas which accounts for 10.43 per cent of the country's natural gas production. Sir, it is axiomatic that whenever oil is struck in any State, the State Government, the State revenues and the people of the State benefit from it and equally the country as a whole benefits from it. Oil and natural gas and other forms of energy which we are producing, like, bio-fuels, compressed bio-gas and soon there will be green hydrogen also, these all will contribute in enhancing our energy mix and to save precious amounts of foreign exchange which was being spent on account of importation. The economy is booming, it is growing, in the last quarter, Sir, the rate was 7.6 per cent and everybody estimates that we will have an overall rate of growth of six-and-a-half per cent. But, we still import 85 per cent of our crude oil and about 50 per cent of our gas. Sir, every State Government gets revenues from energy production. In the years 2019-20 to 2022-23, the Assam Government's revenues from the production of crude oil was Rs. 9,291.17 crores and Rs. 851.28 crores from natural gas. These are the revenues which came on account of the royalties that the State Government got. But there are other attendant benefits which also accrue. For instance, there is economic activity, both direct and indirect employment creation; thousands of local people get jobs. Sir, I have been the Minister of Petroleum and Natural Gas for two-and-a-half years or so; that is why, I can say that different States would like now to enter the energy ecosystem because there is revenue for the State, there is employment for the people etc. Sir, I think the hon. Member also asked about the CSR which accrues from this kind of activity. I am going to check the overall figure, but, I do remember that recently, I was in Assam, where I had the privilege of inaugurating a hospital which has been made by Corporate Social Responsibility Funds (CSR Funds) by ONGC. This is a hospital in Sivasagar. It cost Rs. 483 crores. The total amount of CSR activity which has come to the State of Assam from 2014 to 2023 as a result of this is Rs. 1,600 crores which has been spent by the oil and gas PSUs on CSR activity. On one hospital alone which has CT Scan, MRI, Modular, OT facilities, it is Rs.483 crores. Sir, the beauty of it is that this hospital is situated somewhere and it will cover a vast catchment area, a large number of

other adjoining districts will also benefit from it. So, the answer, which now I have, the figure is Rs.1600 crores for the period between 2014 and 2023.

MR. CHAIRMAN: Hon. Minister, you have been in this seat for two-and-a-half years. We have had in the country eight Governments that did not have this period also. I was part of one. The second supplementary, Shri Pabitra Margherita.

SHRI PABITRA MARGHERITA: Sir, I thank Pradhan Mantri, Narendra Modiji, for earmarking and investing more than Rs.40,000 crores in the oil sector in Assam. My second supplementary to hon. Minister is this. What are the major projects which have been undertaken at this moment, in the State of Assam, in the oil sector by the PSUs, especially the city gas connection, ethanol production, etc.?

SHRI HARDEEP SINGH PURI: Sir, I am particularly pleased that the hon. Member has chosen to ask this question because particularly after 2014, there has been an acceleration and more so, in the last few years of the kind of projects which have been undertaken by the oil and gas PSUs or OMCs, as we call them. Sir, amongst the various major projects with overall project cost, these are about Rs.44,000 crores, as the hon. Member says. Out of this, the Numaligarh Refinery expansion project itself is of about Rs.18,968 crores, the North East Gas Grid is Rs.9,265 crores, the Paradip Numaligarh Crude Oil Pipeline is another Rs.9,058 crores and the NRLS, that is, Numaligarh Bio Refinery is another Rs.4,200 crores. These are the projects which have already been sanctioned and where work is going on. The second component of the question is related to ethanol. Sir, on ethanol as well, as the hon. Member and others would be aware, our ethanol blending in petrol up to 2014 was about 1.5 per cent. I was, particularly, personally involved in the efforts which were made earlier. We had decided rather the Government of that day had decided that they wanted 5 per cent ethanol blending in at least in 10 or 15 States and Union Territories. But with the best efforts in the world, Sir, we did not proceed beyond 1.4 or 1.5 per cent for a variety of reasons. I think in order to succeed in ethanol blending, you need to put in place an ecosystem, an ecosystem which will make it viable both for the feed providers for the production of ethanol and for its use. Today, Sir, I am very happy that we had target of 10 per cent blending by November 2022, we were able to achieve that target five months in advance in July 22. Our second target was 20 per cent ethanol blending by 2030. Because of the previous success and Hon'ble Prime Minister's leading upfront, we were able to prepone that target from 2030 to 2025. Today we are in a situation that we are already doing 12 per cent blending. We

will achieve the 20 per cent blending five years in advance, and, for that, we need 1,000 crore litres. We are already at 580 or 600 crore litres. In so far as Assam is concerned, the oil marketing companies have signed seven long-term off-take agreements for setting up dedicated ethanol blending plants with total production capacity of 1,150 kilolitres per day. The total financial outlay of these projects is Rs.1,370 crores. In addition, NRL is setting up a commercial 2G ethanol plant at Numaligarh which is expected to be commissioned by 2024, that is, next year. The capacity of this plant is 185 kilolitres per day and its feedstock will be bamboo. The project cost is Rs. 4,200 crores. Sir, I would like to conclude my response to this supplementary by saying that one of the most reassuring and heartwarming aspects of our bio-fuel programme is that we have gone from this traditional sugarcane based feedstock thing to now second generation, that is, to make ethanol from agricultural waste *parali*, to make ethanol from bamboo and Assam is leading the way in the production of 2G from bamboo.

SHRI BIRENDRA PRASAD BAISHYA: I thank you, hon. Chairman, Sir. I am thankful to the hon. Minister for giving a detailed history of oil producing State of Assam. You are very right that Asia's first refinery was established in Digboi, Assam. It was built by the British rulers.

MR. CHAIRMAN: Mr. Prasad, ask your direct question.

SHRI BIRENDRA PRASAD BAISHYA: Sir, I am coming to the question.

Sir, Assam is an oil-producing State and is known to you. Digboi refinery was established when the British were ruling India. But, when Congress was ruling the country after Independence, we had to fight for a long time and come to streets to get a refinery. Finally, we got a mini refinery in Guwahati with a production capacity of below one million tons! But, when Narendra Modi Government came to power, it has taken a lot of initiatives and, now, this Government has invested more than Rs. 80,000 crores in Numaligarh in Assam.

MR. CHAIRMAN: Please ask your supplementary.

SHRI BIRENDRA PRASAD BAISHYA: Yes, Sir. We are thankful to the hon. Minister for Numaligarh refinery. Sir, Assam, by producing oil, is getting royalty from the Union Government. India is an oil-deficit country. We are importing crude oil. Now, I would like to know from the hon. Minister whether the Government of India is

seriously thinking about increasing royalty on crude oil production which can be compared with the international price.

SHRI HARDEEP SINGH PURI: Sir, I am very happy that the hon. Member has decided, through this supplementary, to go deeper into the issue of earnings.

MR. CHAIRMAN: And he wants a serious response!

SHRI HARDEEP SINGH PURI: And, I am going to give him a serious response with 'serious' underlined.

Sir, the earnings of a State come from variety aspects of the ecosystem dealing with energy. Royalty is one aspect. Yes; as we increase our capacity, as more oil gets produced, as more oil gets refined, as refinery expands, we get more. Sir, currently, we have 252 million metric tons of refinery capacity per annum. We wanted to take it up to 400 million metric tons. The hon. Prime Minister made it 450 million metric tons. So, when you refine more, you will get more benefits without any doubt. But, there are also other aspects to this earning.

For instance, when we were able to complete 10 per cent of biofuel blending by 2022 — it was five months in advance — we were able to save Rs. 76,300 crores from the import bill that enabled us to give Rs. 73,000 crores to our farmers. And, when you do 20 per cent blending, it will be even more.

In so far as the State of Assam is concerned, I am not just serious, but 100 per cent sure, with the efforts being made to expand capacity, efforts being made to produce and refine more, we get more. We just did an expansion of one of the refineries. The hon. Chief Minister tied me down in a public meeting. I agreed. We are expanding the refining capacity. So, more benefits will come, definitely. But, the issue is this. There is more potential in other States of the North-East as well. In fact, there are some issues between Assam and another State which we need to resolve. I myself feel that, perhaps, we have not exercised our 'margin of persuasion', because oil is something that if you dig it somewhere, your neighbor may say, कि आप तो ऑयल निकाल रहे हैं, लेकिन यह तो हमारी फील्ड से आ रहा है। We need to resolve these issues. The earlier hon. Member is also from Assam. He spoke about Rs. 44,000 crores. But, now, even more is going to come. I can sit down with the hon. Member who, as a representative of the people, can tell the State Government. I have an excellent rapport with your Chief Minister and other Chief Ministers. We are all working towards enhancing both oil production and natural gas production which will, ultimately, benefit both the people of the North-Eastern States and the Union.

**श्री कामाख्या प्रसाद तासा :** सर, मैं मंत्री जी को धन्यवाद देता हूँ कि उन्होंने इसके ऊपर विस्तार से आंसर दिया है। मेरा उनसे डायरेक्ट क्वेश्चन है कि ओएनजीसी और ओआईएल का प्रोडक्शन कितना है और ऑयलफील्ड का कितना प्राइवेटाइजेशन किया गया है, क्योंकि इसका प्राइवेटाइजेशन करने का मतलब है कि वे सफिशिएंट प्रोडक्शन नहीं कर पा रहे हैं? इसका प्रोडक्शन बढ़ाने के लिए मिनिस्ट्री ने ओएनजीसी और ओआईएल को क्या इंस्ट्रक्शन दी है?

SHRI HARDEEP SINGH PURI: Sir, the petroleum and natural gas sector has the benefit of both the private sector in exploration and production and it also has the OMCs, the oil marketing companies. Coming to the question, how much is produced, in the body of the answer, I have stated that the production of crude oil in India is 29.2 million metric tons.

Sir, oil and gas are capital intensive sectors which have a large gestation period. Very often in the past, and I am not looking at anyone or pointing fingers at anyone, the crucial decisions on investment could not be taken because there was a counter point of view that instead of putting in so much of capital expenditure, you are probably better off importing cheap oil. Then, of late, there has been other narrative which has emanated from the climate change discussions. The transition to sustainable global investment in traditional fossil fuel, the entire system, has dropped. But, I can assure you that we are doing things differently. There is now a concerted attempt, along with the international oil companies, with which we have signed MoUs, our own NOCs are all collaborating. And, now, we have a situation where this figure of 29.2 million metric tons will hopefully go up by, whoever is the Minister at that stage from the BJP Government, 2029. I am confident he will be able to give a figure which will be multiplier of that because of the work which has been set up now and because of all the incentives that we have taken in exploration and production. I will give you one example. We have about 3.5 million square kilometers of sedimentary basin. But for some reason, I don't understand, we never exploited more than 6 to 7 per cent. We are not taking up this 6-7 per cent exploitation of the sedimentary basin to double the amount. And, the body of the answer provides specific details on what have been done on that. I will read out to the hon. Member. It says, "The net geographical area under exploration from 2.5 lakh square kilometers to 5 lakh square kilometers". In addition to this, we are also opening up one million square kilometers which used to be a part of the no-go area for a variety of reasons. It is only the hon. Prime Minister who could have taken this decision to free this up from objections of security agencies, Defence Ministry, etc. Today, we are in a situation where we are looking towards the period ahead where this figure of 29.2 million metric tons will be



much higher and we will be able to reduce our import-dependence.  
*...(Interruptions)...*

MR. CHAIRMAN: Last supplementary — Shri Sandosh Kumar P.

SHRI SANDOSH KUMAR P: The hon. Minister is explaining the improvements made in this field. May I know whether the Government will take any initiative to control the petroleum and natural gas prices?

SHRI HARDEEP SINGH PURI: Sir, there are two ways of controlling prices. And, clearly, by the model that we have been following, we have ensured that in the last two years the prices of petrol in India have come down by 11 per cent. The prices of diesel have also come down but by a smaller amount. Why have we been able to do it? It is because of the initiatives of the hon. Prime Minister that we have reduced Central Government's Excise Duty on two occasions — in November 2021 and May 2022. We have brought down the prices by 13 and 16 rupees. *...(Interruptions)...*

MR. CHAIRMAN: Question No. 5, Shri Binoy Viswam. The Minister to lay the statement on the Table.

### **Coal mining in densely forested areas**

\*5. SHRI BINOY VISWAM: Will the Minister of COAL be pleased to state:

(a) whether it is a fact that the Environment Ministry, in 2018, opined against mining in 15 coal blocks because of their high biodiversity value;

(b) the opinion sought by the Ministry of Coal from Central Mine Planning and Design Institute (CMPDI) regarding 15 coal blocks situated in densely forested areas and details of the findings by the CMPDI;

(c) the details of the bidding for the coal blocks in densely forested areas, and justification given for the same; and

(d) the results of bidding for coal blocks situated in Singrauli of Madhya Pradesh and Hasdeo Forest in Chattisgarh?

THE MINISTER OF COAL (SHRI PRALHAD JOSHI): (a) to (d) A statement is laid on the Table of the House.

### Statement

(a) Ministry of Environment, Forests and Climate Change (MoEF & CC) in August, 2018 has informed that 15 coal blocks fall in the area which needs to be conserved and should be avoided for mining.

(b) A meeting with Central Mine Planning and Design Institute (CMPDI) was held in Ministry of Coal in April, 2022 to discuss whether the aforesaid 15 coal blocks can be considered after taking out some portions that may be fragile. It was decided that it may not be possible to carve out some portion from the blocks, therefore, these 15 blocks may not be considered for allocation.

(c) After further deliberation on allocation matter of these 15 coal blocks in July, 2022, it was decided to consider the coal blocks which do not fall under Sanctuaries, National Parks and ESZ (Eco-sensitive zones) for underground mining after taking up the matter with MoEF & CC. Out of aforesaid 15 coal blocks, 5 coal blocks (Tara, Tandsi-III & Tandsi-III (Extn.), Vijay Central, Mahan and Mara II-Mahan) do not fall in any Sanctuaries/National Parks/ESZ.

Further, in a "Bio Diversity study in the entire Hasdeo-Arand Coalfield comprising of Tara, Parsa, Parsa East & Kanta Basan and Kente Extension coal blocks in Chhattisgarh" carried out by Indian Council of Forestry Research and Education (ICFRE) and report submitted to Govt. of Chhattisgarh, it was recommended that **Tara coal block can be considered for mining with strict environmental safe guards including appropriate conservation measures for management of surface water and biodiversity.** Considering recommendations in Bio diversity study report for mining in Tara Coal Block, comments of MoEF & CC were sought for allocation of **Tara coal block for mining through open cast mining and other 4 coal blocks ( Tandsi-III & Tandsi-III (Extn.), Vijay Central, Mahan and Mara II-Mahan) for underground mining.**

MoEF & CC in Dec, 2022 replied that all mining proposals are processed on case to case basis. Apart from other regulatory approvals like Environmental Clearance etc., in case any forest land is involved, in any particular mine, then before starting actual mining operations in the forest land, approval of the Central

Government under the Forest (Conservation) Act, 1980 must be taken by the concerned user agency.

Accordingly, 4 coal blocks namely Tara, Tandsi-III & Tandsi-III (Extn.), Mahan and Mara II-Mahan were put up for auction in the 7th round of auctions of commercial coal blocks launched in March, 2023.

(d) For Tara coal block in Chhattisgarh, multiple bids were received in the auction process, however, pursuant to request received from the state of Chhattisgarh, the coal block was withdrawn from the auction process. The other 3 coal blocks from Madhya Pradesh i.e. Mahan, Mara II Mahan and Tandsi III & Tandsi III Extn. received single bids in the 7th round of auctions process and could not be allocated.

MR. CHAIRMAN: It is 1 o' clock. The House is adjourned to meet again at 2.00 p.m.

*[Answers to Starred and Un-starred Questions (Both in English and Hindi) are available as Part -I to this Debate, published electronically on the Rajya Sabha website under the link <https://rajyasabha.nic.in/Debates/OfficialDebatesDateWise> ]*

*The House then adjourned for lunch at one of the clock.*

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*The House reassembled after lunch at two of the clock,*

MR. CHAIRMAN *in the Chair.*

### **REPORT OF THE COMMITTEE OF PRIVILEGES**

MR. CHAIRMAN: Report of the Committee of Privileges, Shri Elamaram Kareem.

SHRI ELAMARAM KEREEM (Kerala): Hon. Chairman, Sir, I rise to present the 75<sup>th</sup> Report (in English and Hindi) of the Committee of Privileges on a question of alleged breach of privileges arising out of following two matters:

- (i) alleged intentional and deliberate act of presenting misleading facts to the Media, misrepresentation of the proceedings of the Council and affront to the authority of the Chair; and
  - (ii) including the names of Members in the proposed Select Committee without their consent in violation of Rules, by a Member.
-

### **OBSERVATION BY THE CHAIR**

MR. CHAIRMAN: Hon. Members, the Committee, after deep and thoughtful consideration, finds Shri Raghav Chadha, hon. Member, guilty for both the charges. Charge 1: That he intentionally and deliberately presented misleading facts to the media, misinterpreted proceedings of the Council resulting in affront to the authority of the Chairman, Rajya Sabha, and engaged in outrageous defiance of the resolutions of the House and directives of the hon. Chairman, Rajya Sabha. And, Charge 2: For including the names of Members in proposed Select Committee without their consent in blatant transgression of Rule 72 of Rules of Procedure and Conduct of Business in the Council of States, Rajya Sabha.

As regards the sentence, the Committee finds the suspension suffered by him since 11<sup>th</sup> August, 2023 from the House thus far as sufficient sentence that will meet the ends of justice.

The Committee stands committed to upholding the sanctity of parliamentary proceedings and safeguarding the integrity of the institution. The Committee expresses hope that Shri Raghav Chadha, Member, will reflect and introspect. The Committee expects Shri Raghav Chadha to uphold the expected standards of conduct and decorum befitting a Member of Parliament.

Now, the hon. Member, Shri G.V.L. Narasimha Rao, to move a motion in the matter.

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### **TERMINATION OF SUSPENSION OF MEMBER**

SHRI G.V.L. NARASIMHA RAO (Uttar Pradesh): Hon. Chairman, Sir, I move the following motion under Proviso to Rule 256(2) of the Rules of Procedure and Conduct of Business in the Council of States, Rajya Sabha:

"That this House resolves that Shri Raghav Chadha, Member, be held guilty of breach of privileges and the suspension suffered by him so far be taken as sufficient punishment and the House may consider discontinuance of suspension of Shri Raghav Chadha, Member, from the service of the Council from this day."

*The question was put and the motion was adopted.*

MR. CHAIRMAN: Shri Raghav Chadha may attend the proceedings of the House.

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## GOVERNMENT BILL

### The Post Office Bill, 2023

MR. CHAIRMAN: Now, Shri Ashwini Vaishnaw to move a motion for consideration of the Post Office Bill, 2023.

THE MINISTER OF RAILWAYS; THE MINISTER OF COMMUNICATIONS; AND THE MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY THE MINISTER OF COMMUNICATIONS (SHRI ASHWINI VAISHNAW): Sir, I move:

"That the Bill to consolidate and amend the law relating to Post Office in India and to provide for matters connected therewith or incidental thereto, be taken into consideration."

(MR. DEPUTY CHAIRMAN *in the Chair.*)

**श्री उपसभापति :** माननीय मंत्री जी, आप कुछ बोलना चाहेंगे?

**श्री अश्वनी वैष्णव :** माननीय उपसभापति महोदय, 125 साल पुराने इंडियन पोस्ट ऑफिस एक्ट को अमेंड करने के लिए 'पोस्ट ऑफिस बिल, 2023' लाया गया है। महोदय, जैसा कि हम सब जानते हैं कि डाक, डाकघर और डाकिया, ये ऐसे इंस्टीट्यूशंस हैं, जिन पर देश भर में जन-जन में बहुत बड़ा विश्वास है। एक समय था जब 125 साल पुरानी संस्था के बारे में लग रहा था कि यह irrelevant हो जाएगी, विशेषकर जो यूपीए का पीरियड था, उस पीरियड में तो प्रैक्टिकली डाक और डाकघर को एक तरह से फेज़ आउट करने की नौबत आ गई थी, लेकिन पिछले 9 वर्षों में जिस तरह से पोस्ट ऑफिस और पोस्टल इंस्टीट्यूशंस को रिवाइव किया गया है, उस रिवाइवल का रिफ्लैक्शन इस नए बिल में है।

माननीय उपसभापति महोदय, पिछले साढ़े नौ वर्षों में डाक, डाकघर और डाकिये को मेल डिलीवरी से सर्विस डिलीवरी के इंस्टीट्यूशन में ट्रांसफॉर्म किया गया है। पोस्ट ऑफिस को प्रैक्टिकली एक बैंक में कन्वर्ट किया गया है। डाकघरों का विस्तार देखें तो वर्ष 2004 से वर्ष 2014 में जहां 660 डाकघर बंद किए गए थे, माननीय उपसभापति महोदय, आपको और सदन को जानकर खुशी होगी कि वर्ष 2014 से लेकर वर्ष 2023 के बीच करीब 5,000 नए डाकघर खोले गए हैं और करीब 5,746 और नए डाकघर खोलने की प्रक्रिया में हैं। 1,60,000 डाकघरों को कोर बैंकिंग और डिजिटल बैंकिंग के जरिये कनेक्ट किया गया है। जैसा मेल डिलीवरी से सर्विस डिलीवरी में कन्वर्जन का माननीय प्रधान मंत्री श्री नरेन्द्र मोदी जी का विज़न है, उसी के तहत 434 डाकघर पासपोर्ट सेवा केन्द्रों में अब तक करीब-करीब सवा करोड़ एप्लीकेशंस प्रोसेस की जा चुकी हैं। 13,500 डाकघर आधार सेवा केंद्र खोले जा चुके हैं। 3 करोड़ से ज्यादा सुकन्या समृद्धि खाते, जो बेटियों के लिए एक बहुत बड़ा आर्थिक संबल बनता है, उनमें 1 लाख 41 हजार करोड़

रुपये अब तक जमा हो चुके हैं। इंडिया पोस्ट पेमेंट बैंक, जो कि पोस्टल सिस्टम को बैंकिंग सिस्टम में कन्वर्ट करने का एक बहुत बड़ा माध्यम है, इसमें केवल महिलाओं के, हमारी बहनों के साढ़े तीन करोड़ से अधिक खाते अभी तक खोले जा चुके हैं।

महोदय, आपको एक और बात जानकर खुशी होगी कि डाकघर निर्यात केंद्र एक ऐसी सुविधा बनी है, जिसके ज़रिये एक रिमोट एरिया से साधारण ग्रामीण क्षेत्र में रहने वाला व्यक्ति दुनिया के किसी भी देश तक अपने सामान को पहुंचा सकता है। अब तक 867 डाकघर निर्यात केंद्र खोले गए हैं, जिससे 60 करोड़ से अधिक का निर्यात किया गया है। इसमें ऐसे-ऐसे एग्जाम्पल्स हैं, कर्णाटक के बेलगाम से एक बहन सृष्टि करंजिनी घर में बने वॉटर कलर अमेरिका को एक्सपोर्ट करती है, पंजाब के सरहिंद से एक भाई शिव कुमार आयुर्वेदिक दवाइयां एक्सपोर्ट कर रहे हैं, श्रीनगर से भाई आदिल अहमद खान गलीचे, रग्स एक्सपोर्ट कर रहे हैं, असम के सुदूर गोलाघाट से सैयद असद भाई जूट से बने हैंडबैग एक्सपोर्ट करते हैं और कोट्टायम, केरल से मैथ्यू जोसेफ नैचुरल और आयुर्वेदिक प्रोडक्ट्स निर्यात कर रहे हैं। आज डाकघर के ज़रिये इस तरह की सुविधाएं मिल रही हैं, उनका ग्लोबल रिकग्निशन भी है। यूनाइटेड नेशंस का जो ऑर्गनाइज़ेशन यूपीयू (UPU) है, उसने अभी रिसेंट्रली स्पेशल ज्यूरी अवार्ड दिया है, inclusive growth, inclusive trade के लिए डाकघर निर्यात केंद्र को यूपीयू से अवार्ड घोषित किया गया है। माननीय उपसभापति महोदय, डाकघरों में नवीनतम टेक्नोलॉजी का उपयोग हो रहा है। अभी हाल ही में आपने देखा होगा कि बेंगलुरु में एक three-dimensional printed डाकघर बना है। एक नया experiment किया गया, जिसमें 4 लाख से अधिक श्रमिक सुरक्षा बीमा खाते खोले गए। ओवरऑल इस 125 साल पुराने कानून के एवज में जो नया कानून लाया गया है, वह अति सरल भाषा में बना है। यह 17 क्लॉजेज़ का छोटा-सा कानून है और सारा फोकस मेल डिलीवरी से सर्विस डिलीवरी पर और डाकघर से बैंकिंग सर्विसेज़ पर शिफ्ट होने का है।

*The question was proposed.*

**श्री उपसभापति :** माननीय सदस्यगण, मैं इस बिल पर बोलने वाले माननीय सदस्यों को आमंत्रित करने से पहले एक announcement करना चाहूंगा।

## RECOMMENDATIONS OF THE BUSINESS ADVISORY COMMITTEE

MR. DEPUTY CHIRMAN: I have to inform the hon. Members that the Business Advisory Committee in its meeting held today, that is, on 4<sup>th</sup> December, 2023, has allotted time for Government Legislative Business as follows:

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|---|-------------------------|
| <p>1. Consideration and passing of the Chief Election Commissioner and the other Election Commissioners (Appointment, Conditions of Service and Term of Office) Bill, 2023.</p> | <p><b>Six Hours</b></p> |
|---|-------------------------|

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|--|---|
| <p>2. Consideration and passing of the following Bills, as reported by Standing Committee, after they are passed by Lok Sabha:</p> <p>(a) The Bharatiya Nyaya Sanhita, 2023</p> <p>(b) The Bharatiya Nagrik Suraksha Sanhita, 2023</p> <p>(c) The Bharatiya Sakshya Adhinyam, 2023</p> | <p><b>Twelve hours</b><br/><b>(To be</b><br/><b>be discussed</b><br/><b>together)</b></p> |
| <p>3. Consideration and passing of the Central University (Amendment) Bill, 2023, after it is introduced, considered and passed by Lok Sabha.</p>  | <p><b>Two hours</b></p>   |
| <p>4. Consideration and return of the Appropriation Bills relating to following Demands, after they are passed by Lok Sabha:</p> <p>(a) First Batch of Supplementary Demands for Grants for the year 2023-24; and</p> <p>(b) Demands for Excess Grants 2020-21</p>                     | <p><b>Six hours (To</b><br/><b>be discussed</b><br/><b>together)</b></p>                  |

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**GOVERNMENT BILL - Contd.**

**The Post Office Bill, 2023**

**श्री शक्तिसिंह गोहिल** (गुजरात) : माननीय उपसभापति महोदय, मैं यह जानना चाहता हूँ कि मेरे पास कितना समय है?

**श्री उपसभापति** : आपके पास 15 मिनट का समय है।

**श्री शक्तिसिंह गोहिल**: माननीय उपसभापति महोदय, जब यह बिल लाया गया तो मूवर ऑफ दि बिल, मंत्री जी ने यहां इतिहास की कुछ बातें रखी हैं। मैं यह जरूर कहूंगा कि डाक सेवा उत्कृष्ट, प्रकृष्ट बनी, उसका इतिहास हजारों साल का है। एक वक्त था, जब मैसेज देने के लिए आवाज़ के जरिए, झंडे के जरिए, पंछियों के जरिए तरह-तरह के तरीके अपनाए जाते थे और धीरे-धीरे उसमें सुधार आता गया। हमारे देश में भी अलग-अलग तरीके से संदेशों का व्यवहार होता था। सर, 150 साल पहले अंग्रेजों ने इनको एकरूप में पिरोने की कोशिश की और भारतीय डाक को एक नया रंग और रूप मिला। अंग्रेजों ने यह जो किया, वह अवाम को फायदा पहुंचाने के लिए या ज्यादा पब्लिक इंटररेस्ट नहीं था, बल्कि उनका अपना इंटररेस्ट था, क्योंकि उनको इस देश में शासन करना था, उनका अपना एक हित था और व्यापारिक इंटररेस्ट भी था, तो इसको लेकर डाक सेवाएं शुरू की गईं। वॉरेन हेस्टिंग्स आए और उन्होंने 1766 में ईस्ट इंडिया कंपनी मिल के नाम से इसको एकरूप में बनाया। आगे चलते गए और इंडियन पोस्ट ऑफिस एक्ट, लॉर्ड डलहौजी ने

1854 में introduce करके हमारी डाक सेवाओं को systematic way में बनाया। आजादी के बाद हमारे उस वक्त के सूझबूझ वाले नेताओं ने आवाम की चिंता करते हुए यह सोचा कि कुछ पब्लिक अंडरटेकिंग्स होनी चाहिए। पीएसयूज होने चाहिए और पीएसयूज profit-oriented नहीं हो सकते हैं, सिर्फ मुनाफा कमाना पीएसयूज का काम नहीं है। पीएसयूज को profit-oriented नहीं, बल्कि service-oriented बनकर काम करना होगा। अगर किसी एक छोटे से गांव में, एक झोंपड़े में किसी को डाक पहुंचानी है, तो वह वहां पहुंचनी चाहिए। यह सोच थी और इसी सोच के चलते आजादी के बाद जो भी सरकारें बनीं, उनकी एक दीर्घ दृष्टि थी कि इस डिपार्टमेंट को, इस पोस्टल सर्विसेज को इतना बेहतरीन बनाया कि उप सभापति महोदय, आज हम फख्र के साथ कह सकते हैं कि दुनिया में यदि सबसे बड़ी और सबसे बेहतरीन डाक सेवा कहीं पर है, तो वह हमारे देश में है। कुछ फर्जी डिग्री वाले लोग, WhatsApp university वाले कहते हैं कि 70 साल में इस देश ने क्या किया! मैं कहता हूं कि देश ने यह करके दिया कि दुनिया की सबसे बड़ी, बेहतरीन और सबसे अच्छी डाक सेवा हमारे देश में बनी। वह विज्ञान था। आज आप पीएसयू को मार दोगे और प्राइवेट सेक्टर को एन्करेज करोगे! कुरियर वाला आपको टाई पहनकर कुरियर दे जाएगा, वह दिल्ली, मुंबई और अहमदाबाद में दे जाएगा, लेकिन क्या वह कुरियर वाला कच्छ के, अबडासा के एक छोटे गांव में डाक देने जाएगा? वह नहीं जाएगा। उपसभापति महोदय, इसीलिए मैं आपके ज़रिए सरकार को कहना चाहता हूं कि हमें इस मंशा से निकलना होगा कि profit-oriented private sector ये काम करेंगे और पीएसयूज की जरूरत नहीं है। आज गांव में भी अगर किसी के ऊपर विश्वास है, तो Indian Postal Services पर विश्वास है। वह आज भी कहता है कि डाकिया डाक लाया। डाकिए की डाक पर आज गांव के गरीब का भरोसा है। अगर हम उसको मारने की कोशिश करेंगे, तो उससे अवाम का भला नहीं हो सकता है। मैं इस बिल के कुछ प्रावधानों के ऊपर जाने से पहले एक-दो बातें रखना चाहता हूं।

माननीय उपसभापति महोदय, यह सरकार पीएसयू के ज़रिए मिलने वाली सर्विस पर कैंची क्यों चलाती है, यह मुझे समझ में नहीं आता है। पोस्टल सर्विस के अंदर एक UPC (Under Postal Certificate) हुआ करता था और UPC का आधार अदालतें भी मानती थीं कि यह UPC से गई हुई डाक है, means it is certified और यह सामने वाले को मिली है। Registered Post was expensive. As compared to the Registered Post, the UPC was less expensive. So, the people were able to use the UPC. अब आपने क्या कर दिया - UPC खत्म कर दिया। आज अगर पोस्ट ऑफिस में जाओ और कहो कि मुझे एक खत UPC के ज़रिए हमारे मंत्री जी को भेजना है, तो वे कहेंगे कि No more UPC service is available now. क्या हम यह करना चाहते हैं? सिर्फ नाम बदलने से, नया कानून बदलने से कुछ नहीं बदलता है। हमें अपनी मंशा लोगों की सेवा करने के लिए बदलनी होगी। आम आदमी, आम नागरिक को फायदा कैसे पहुंचे, इसकी चिंता हमें करनी होगी, तभी सही मायने में मैं मानूंगा कि हम जो काम कर रहे हैं, वे ठीक हो रहे हैं।

माननीय उपसभापति महोदय, The Department of Posts, also known as the India Post, has been the backbone of the country's communication network and it has also played a crucial role in the country's social and economic development. इसने बहुत crucial role प्ले किया है। कोरोना काल आया, मैं समझ सकता हूं कि सभी को लॉसेज हुए और इसका सबसे ज्यादा इम्पैक्ट अगर कहीं हुआ होगा, तो वह इस डिपार्टमेंट के ऊपर हुआ। आप



दीजिए उनको सब्सिडी, आप दीजिए उनको पैसा, आप इनको मजबूत बनाइए। मैं आपके जरिए से मंत्री जी को बताना चाहता हूँ कि पोस्टल डिपार्टमेंट में हमारा स्पोर्ट्स का कोटा रहता है। इस देश का नाम रोशन करने वाले हमारे रमतवीरों को इस डिपार्टमेंट में नौकरियां मिलती थीं। मुझे खुशी होगी कि जब माननीय मंत्री जी जवाब देंगे तो बताएंगे कि कितने वक्त से आपने उस स्पोर्ट्स कोटा में हमारे उन नौजवान लड़के-लड़कियों को जॉब पर नहीं लिया है, उन्हें क्यों नहीं लिया है? आप जब किसी को जॉब में लेते हो, तो थोड़ी निगाह उधर भी रखिए कि आपने एक नेशनल प्लेयर को लिया है, जो टेबल टेनिस की है और उसको नौकरी दी है। यदि आपने उसकी पोस्टिंग ऐसी जगह पर की है, जहां पर वह टेबल टेनिस के बच्चों को प्रशिक्षित नहीं कर सकती या खुद की भी प्रैक्टिस नहीं कर सकती है, तो उसका क्या फायदा होगा। आप उसको उस जगह पर रखिए जहां पर टेबल टेनिस के लिए interested बच्चे हों। इस तरह से इस डिपार्टमेंट में नहीं हो रहा है। मैं इंडिविजुअल केसेज़ को यहां पर डिस्कस नहीं करना चाहता हूँ। अगर मंत्री जी कहेंगे, तो मैं उनको इसकी इन्फॉर्मेशन जरूर दे दूंगा।

Next point is exclusive privileges of the Central Government. जो नया कानून लेकर आए हैं। The Act provides that wherever the Central Government establishes post offices, it will have the exclusive privilege of conveying letters by post, as well as incidental services such as receiving, collecting, sending, and delivering letters. The Bill does not provide for such privileges. The Bill also states that the post office will have the exclusive privilege of issuing the postage stamps. माननीय उपसभापति जी, मैं आपके जरिए एक और प्रावधान पर सरकार का ध्यान आकर्षित करना चाहता हूँ। आप इसमें जो प्रावधान कर रहे हो, वह इस नए कानून की वजह से कर रहे हो।

Next point is services to be prescribed. The Act specifies the services provided by the post offices include delivery of postal articles including letters, postcards, parcels and money orders. The Bill provides that post office will provide services prescribed by the Central Government. आप क्यों नहीं क्लीयर करते हो कि ये आप इनसे करवाना चाहते हो! कानून बनाना संसद का अधिकार है। उस अधिकार के ऊपर कोई भी कंट्रोल करने की कोशिश नहीं होनी चाहिए। सरकार कोई भी ऐसा ग्रे एरिया नहीं रखे कि कानून बन गया है, तो बाद में जो ठीक लगेगा, वह सर्विसेज़ इनसे लूंगा। कल कोई पॉलिटिकल पार्टी सोचेगी कि ये पॉलिटिकल पार्टी के पैम्फलेट्स भी इनसे बंटवाने हैं और इसके लिए मुझे यह रूट करना पड़ेगा, तो मैं यह रूट करूंगा। इसीलिए मैं कहता हूँ कि आप जो भी सर्विसेज़ लेना चाहते हैं, come with a clear idea, come with a clear proposal. We are here to discuss this and then we will either pass or reject the Bill but we should have an opportunity to express ourselves. आप इसके ग्रे एरिया पर ध्यान दीजिए। मैं देखता हूँ कि बार-बार ऐसे बिल्स आते हैं और हम उन्हें पास तो करते हैं, परंतु उनमें क्लैरिटी नहीं होती है और बाद में notification के जरिए, कुछ amendments के जरिए सरकार उसमें amendment करती रहती है।

Now, another provision in this Bill is relating to power to intercept shipments. Right to Privacy is the fundamental right. मैं जानता हूँ कि सिक्योरिटी जरूरी है। मैं समझ सकता हूँ, लोगों की सुरक्षा के लिए आप ऐसा करो, But in the name of security, अभी-अभी

हमने देखा कि वर्ल्ड में जिस एक कम्पनी का नाम है, जिसका software कोई intercept नहीं कर सकता है, जो हमारे जैसे लोगों को मिला है, मुझे भी मिला है, एमपीज़ को मिला है, State-sponsored hackers are trying to hack your mobile. हम किस दिशा में जा रहे हैं? अगर आप Right to Privacy को कम्प्रोमाइज़ करवाते हो in the name of security, तो आप पावर्स कैसे देते हो? I will take you to those provisions. I will read what will happen after this Bill is passed. Powers to intercept shipments: The Act allows the interception of a shipment being transmitted through the post on certain grounds. Now just look what the grounds are. "An interception may be carried out on the occurrence of any public emergency." Is there any clarity on what is public emergency? When you have the Statement of Objects and Reasons, I fail to understand why the Government does not clarify 'public emergency' in the Statement of Objects and Reasons. Thereafter, it says, "or in the interest of public safety or tranquility." आपने एक wide range दे दी। उसके बाद आप आगे कहते हैं, "Such interceptions may be carried out by the Central Government, State Governments, or any officer specially authorised by them." Why don't you clarify? आप किस लेवल के ऑफिसर को स्पैसिफाई करेंगे? क्या आप एक छोटे लेवल के अधिकारी को स्पैसिफाई करना चाहते हैं या किसी जिम्मेवार आदमी को स्पैसिफाई करना चाहते हैं? It further states, "An intercepted shipment can be detained or disposed of by the officer in charge. The officer also has powers to open, detain, or destroy the shipment." आपके ऐसे प्रावधान से डाकिया के ऊपर से लोगों का भरोसा चला जाएगा। आज एक पचास पैसे के पोस्ट कार्ड के ऊपर भी लोगों को भरोसा होता है कि मैंने लिखा है, तो यह जरूर पहुंचेगा। यह प्रावधान करके आप क्या करने जा रहे हैं?

महोदय, हम बात करते हैं डेवलपड कंट्री की, हम बात करते हैं विश्व गुरु की, लेकिन हम विष गुरु, ज़हर की बात कर रहे हैं - यहाँ पर मुझे ऐसा लग रहा है। आप इस बात को गौर से देखिए। हमारा मंत्री जी से अनुरोध है कि आप ऐसे प्रावधानों में क्लैरिटी लेकर आइए कि इसमें कौन, कहाँ, किसको और कैसे करेगा। मैंने पहले ही कहा है कि हम फंडामेंटल राइट ऑफ प्राइवैसी के साथ कंप्रोमाइज़ नहीं कर सकते हैं। मैं आखिर में एक छोटी-सी बात कहकर अपनी बात खत्म करूंगा कि जब आप छोटी जगह पर नौकरियाँ देते हैं ...(व्यवधान).. मुझे एक मिनट दे दीजिए। अगर आप वहाँ पर पोस्टल डिपार्टमेंट में किसी को गाँव में पोस्टमैन की नौकरी देते हैं, तो आप वहाँ के लोकल यूथ को प्राथमिकता दीजिए। उसका उसी गाँव का डोमिसाइल है, वह वहीं का रहने वाला है, इसलिए आप उसे प्राथमिकता दीजिए। कोई व्यक्ति शहर से नौकरी ले लेता है, फिर कहीं ओर ट्रांसफर करवाने की कोशिश करता है। वह गाँव में टिकता नहीं है और वह छोटा गाँव परेशान होता है, इसलिए वह उसी गाँव का व्यक्ति हो या अगर विद इन फाइव किलोमीटर्स या टेन किलोमीटर नहीं मिलता है, तो आप वह स्टेज बताइए और वहीं के लोकल को रखिए। वह जहाँ पर रहेगा, वहीं काम करेगा और ईमानदारी से काम करेगा। मैं इन्हीं लफ़्ज़ों के साथ अपनी बात खत्म करता हूँ, आपका बहुत-बहुत धन्यवाद।

**श्री उपसभापति :** डा .लक्ष्मीकान्त बाजपेयी जी, आपके पास बारह मिनट हैं।

**डा. लक्ष्मीकान्त बाजपेयी** (उत्तर प्रदेश) : उपसभापति जी, मैं आपका आभारी हूँ कि आपने मुझे 'दि पोस्ट ऑफिस बिल, 2023' पर बोलने का अवसर प्रदान किया है। यह सरकार जो 'दि पोस्ट ऑफिस बिल, 2023' लाई है, वह गरीबों के लिए और सेवा, सुशासन के सिद्धांत को ध्यान में रखकर लाई है। पोस्ट ऑफिस की सर्विसेज़ जनता के प्रति समर्पित सेवाएं हों, इस दृष्टि से यह 'दि पोस्ट ऑफिस बिल, 2023' लाया गया है। 'सबका साथ, सबका विकास' - यह विषय भी इस पोस्ट ऑफिस बिल के केंद्र में है। महिलाओं, गरीबों, युवाओं और किसानों, जिसमें सभी जाति, वर्गों के लोग आते हैं, इस व्यावसायिक वर्ग में उन सभी लोगों के लिए यह पोस्ट ऑफिस बिल लाभकारी होगा, लाभ देगा - ऐसा मेरा मत है। मैं इस पर यह कहना चाहता हूँ कि सरकार ने इस 'दि पोस्ट ऑफिस बिल, 2023' के माध्यम से - क्रमशः 2014 के बाद पोस्ट ऑफिस सर्विसेज़ पर जो भरोसा बढ़ रहा था, उस भरोसे को पुष्ट करने का काम किया है। सरकार ने इसे बैंक में परिवर्तित किया है। सेविंग बैंक और पोस्ट ऑफिस पेमेंट बैंक के रूप में कंवर्जन भी इस सरकार के कार्यकाल में किया गया है। पोस्ट ऑफिस के माध्यम से गरीब कल्याण, महिला कल्याण और किसान कल्याण योजनाओं का लाभ भी जनता तक पहुँचाने का काम सरकार के द्वारा किया गया है। मैं एक बात विशेष तौर पर कहना चाहता हूँ कि पिछली सरकार के द्वारा 700 पोस्ट ऑफिसेज़ बंद किए गए थे, जबकि इस सरकार ने अपने कार्यकाल में अभी तक 5 हजार से ऊपर पोस्ट ऑफिसेज़ खोले हैं। यही साबित करता है कि यह सरकार जनता के प्रति समर्पित सरकार है, यही साबित करता है कि पोस्ट ऑफिस सर्विसेज़ को गाँव, गरीब और किसान तक पहुँचाने के लिए सरकार समर्पित है। अब कुछ 5 हजार पोस्ट ऑफिसेज़ और खुलने जा रहे हैं। कहाँ 700 पोस्ट ऑफिसेज़ बंद करने वाली सरकार और कहाँ 10 हजार पोस्ट ऑफिसेज़ खोलने वाली सरकार! रोजगार का सवाल बताया गया है। अगर ये नए डाकखाने खुलने हैं, तो ये बिना मैनपावर के तो नहीं खुलेंगे! 5 हजार डाकखाने खोलने पर एक लाख लोगों को नौकरी मिली है और जब ये 5,700 डाकखाने खुलेंगे, तो रोजगार का सृजन स्वाभाविक होगा, हमें यह तथ्य भी समझ में आना चाहिए।

मान्यवर, डाक निर्यात केन्द्र के बारे में कोई कल्पना भी नहीं कर सकता था। व्यक्ति अपने निर्यात करने वाली सामग्री को लेकर डाकखाने में जाता है, डाकखाना उसको उसके लिए बॉक्स प्रोवाइड करता है, वह बॉक्स में उसका सामान रख कर टैपिंग करता है, पता लगाता है और उसके निर्यात वाले सामान को उस स्थान तक पहुँचाने का काम करता है। हिन्दुस्तान में कभी इसकी कल्पना भी नहीं थी कि डाकखाना भी निर्यात केन्द्र के रूप में काम करेगा। यह ठीक है कि 7-8 साल पहले पासपोर्ट सेवा केन्द्र चालू हुए थे, लेकिन आज 1.5 करोड़ लोगों को पासपोर्ट की सुविधा मिली है, क्योंकि डाकखाना हर जिले में है। पहले पासपोर्ट सेंटर के लिए हमें दूर जाना पड़ता था। मेरठ के लोगों को गाजियाबाद जाना पड़ता था, दूसरे जिलों में जाना पड़ता था, लेकिन आज मेरठ के पोस्ट ऑफिस में यह सुविधा मिली है। उस सुविधा को और मजबूत करके 1.5 करोड़ लोगों को पासपोर्ट जारी करने का काम किया गया है।

मान्यवर, यह टेक्नोलॉजी का युग है। टेक्नोलॉजी का उपयोग करके पोस्ट ऑफिस को कोर बैंकिंग की दिशा में ले जाने का काम इस सरकार के द्वारा किया गया है। पोस्ट ऑफिस के माध्यम से डिजिटल पेमेंट योजना भी इसी सरकार के द्वारा चालू की गई है। श्रमिकों के बारे में, जिसकी चिंता बहुत कम लोग किया करते थे, उन श्रमिकों का बीमा भी पोस्ट ऑफिस के माध्यम से

पायलट प्रोजेक्ट के रूप में किया गया है और लगभग 1.5 लाख श्रमिकों का बीमा पायलट प्रोजेक्ट के रूप में किया जा चुका है। अब इसके सफल होने के बाद सरकार का इसका विस्तार करने का संकल्प है।

मान्यवर, मैं कुछ और बातें कहना चाहता हूँ। इस नए बिल में डाक घर के आधुनिकीकरण और विकास को प्राथमिकता दी गई है, लेकिन मैं पिछली सरकार के बारे में कुछ और बताना चाहता हूँ। पिछली सरकार भी डाक के संबंध में विधेयक लाई थी। 1986 में विधेयक आया था, जिसको राष्ट्रपति जी की सहमति के लिए भेजा गया और जुलाई, 1987 में अपने पद पर रहते हुए भी वह सरकार उस बिल को सहमति नहीं दिला पाई थी और न उसे संसद को वापस किया गया। उसके बाद जब अगले माननीय महामहिम राष्ट्रपति जी आए, तो जनवरी, 1990 में उन्होंने पुनर्विचार के लिए उसे संसद को लौटाया और 2002 में वह बिल वापस हो गया। वर्ष 2002 में भी पोस्ट ऑफिस की सेवाओं में सुधार के लिए एक बिल लाकर इस प्रकार का एक प्रयास हुआ, लेकिन उसे भी स्टैंडिंग कमिटी को भेज दिया गया और स्टैंडिंग कमिटी के बाद वह बिल भी लैप्स हो गया। 2006 और 2011 में सदन के विचार के लिए दो ड्राफ्ट बिल्स जारी किए गए, लेकिन वे ड्राफ्ट बिल्स भी स्टैंडिंग कमिटी में पहुँच गए और उसके बाद सदन में वे बिल्स कार्य रूप में परिणत नहीं हुए। 2023 का यह बिल सरकार अपनी संकल्प शक्ति के द्वारा लाई है और यह पास भी होगा। अगर हम पिछले इतिहास को देखते हुए कहें, तो यह इस सरकार की मजबूत संकल्प शक्ति है और आदरणीय मोदी जी के नेतृत्व में सरकार जब इस बिल को पास कराएगी, तो ये पोस्ट ऑफिस सेवाएँ आम जन का भाग बनेंगी, मुझे ऐसा कहना है। इस बिल के पास होने के बाद सारी चीजें सरकार पर निर्भर नहीं होंगी। महानिदेशक को भारतीय डाक का प्रमुख नियुक्त किया जाएगा और उसको प्रभावी बनाया जाएगा। महानिदेशक के जो निर्णय होंगे, उस निर्णय को संसदीय अनुमोदन की आवश्यकता नहीं होगी। डाक सेवा के महानिदेशक को जब भारतीय डाक प्रमुख नियुक्त किया जाएगा, तो सेवाओं के शुल्क और डाक टिकटों की आपूर्ति के मामले में नियम बनाने की शक्ति भी उसमें निहित होगी। महानिदेशक डाक सेवाएँ प्रदान करने के लिए आवश्यक किसी भी गतिविधि का नियम बना सकेंगे तथा डाक टिकटों और डाक स्टेशनरी की आपूर्ति एवं बिक्री के नियम भी बनाए जा सकेंगे। मार्केट के हिसाब से पोस्टल चार्ज और दरें तय की जा सकेंगी, डाकघर को डाक टिकट जारी करने का भी अधिकार हो जाएगा, आधुनिकीकरण को बढ़ावा दिया जाएगा और ड्रोन के जरिए पार्सल और लेटर भी पहुँचाए जाएँगे। हमने अपने बचपन में सुना था कि किसी युग में कबूतर के माध्यम से चिट्ठी भेजी जाती थी, आज इस बिल के माध्यम से सरकार का संकल्प ड्रोन के जरिए पत्र भेजने का है। लेकिन, एक बात मैं जरूर कहना चाहूँगा कि वर्तमान आतंकवाद के युग में कानून-व्यवस्था और निजता के बीच की रेखा बहुत धुंधली हो गई है। इस सम्बन्ध में मेरा यह निवेदन है कि इंटरसेप्शन करने का अधिकार सुरक्षित तरीके से हो, लेकिन सरकार इस बात की सावधानी रखेगी, इसका मुझे विश्वास भी है।

केन्द्र सरकार वस्तुओं को पहुँचाने हेतु पते की पहचान और पोस्टल कोड उपयोग करने के लिए मानक निर्धारित कर सकती है। यह आइटम एड्रेसिंग मानकों और पते की पहचान और पोस्टल कोड के उपयोग के माध्यम से केन्द्र सरकार को दिशानिर्देश प्रदान करता है। किसी परिसर की सटीक पहचान के लिए भौगोलिक निर्देशांक के आधार पर भौतिक पते को डिजिटल कोड से बदल देगा, जबकि डिजिटल एड्रेसिंग एक दूरदर्शी अवधारणा है। यह छँटाई की प्रक्रिया

को सरल बनाएगा और मेल तथा पार्सल डिलीवरी की सटीकता भी बढ़ाएगा और उसमें शीघ्रता भी लाएगा।

इस बिल की सबसे बड़ी बात यह है कि यह विधेयक नागरिक-केन्द्रित सेवाओं को विकसित करने और सुविधाजनक बनाने के लिए लाया गया है। मोबाइल और फोन तथा आर्टिफिशियल इंटेलिजेंस के इस युग में यह विधेयक और भी अधिक प्रासंगिक रूप में है। यह जहाँ राष्ट्रीय सुरक्षा में भी योगदान देगा, वहीं भू-स्थानिक कोड का कार्यान्वयन सफल होने पर सरकार ड्रोन के माध्यम से पार्सल को कुरियर करने की क्षमता में होगी। भारतीय डाक अपनी सेवाओं के सम्बन्ध में नियमों में निर्धारित किसी दायित्व के अतिरिक्त कोई भी दायित्व नहीं लेगा।

सर, मैं एक बात कहना चाहता हूँ, जो पिछले अधिनियम और वर्तमान विधेयक में कुछ तुलनात्मक अध्ययन है। भारतीय डाकघर अधिनियम, 1898 में 77 धाराएँ थीं और डाकघर विधेयक, 2023 में केवल 16 धाराएँ हैं। पिछले अधिनियम में पत्र/डाक पर एकाधिकार था, डाकघर विधेयक, 2023 में अब वह एकाधिकार नहीं है। पिछले एक्ट में दंडात्मक प्रावधान की 23 धाराएँ थीं, इस विधेयक में कोई दंडात्मक धारा की व्यवस्था नहीं है। पहले फोकस मुख्यतः मेल पर, डाक पर था, लेकिन अब नया विधेयक, 2023 डाक द्वारा जनता के उपयोग की सुविधाएँ उसके मोहल्ले में और उसके गाँव में देने पर केन्द्रित है। रिजर्वेरियम में पहले पत्र रहते थे, अब डाक टिकट और डाक लेखन सामग्री भी उपलब्ध होगी। भाषा पहले जटिल थी, अब इस विधेयक में उसको सरल करने का काम किया गया है। दायरा - पहले डाकखाना सरकार-केन्द्रित था, अब डाकखाना नागरिक-केन्द्रित है। यह इस पोस्टल बिल, 2023 के माध्यम से जनता को उपहार के रूप में मिलेगा। डाक शुल्क सीमित - डाकघरों के माध्यम से प्रदान की गई सेवाओं में देय राशि को कवर करने का काम करेगा। मैंने एक बात पहले कही थी कि पता सूचकों और पोस्टल कोडों का प्रावधान होगा। पहले दरों को तय करने की शक्ति शासन में थी, अब यह महानिदेशक में होगी।

कुल मिलाकर इस विधेयक के माध्यम से सरकार ने पोस्टल सेवाओं को जनोन्मुखी बनाने में जो प्रयास प्रारम्भ किया है, निश्चित तौर पर पिछली सरकारों के समय, जिनके बिल्स स्टैंडिंग कमेटी में जाकर या लैप्स होकर चले गए, उन सरकारों को डाक सेवाओं को जनता के प्रति जवाबदेह बनाने की कोई चिन्ता नहीं थी, आदरणीय मोदी जी की सरकार ने और आदरणीय मंत्री, श्री अश्वनी वैष्णव जी ने जिस प्रकार का विधेयक लाया है, इसके लिए मैं इनको बधाई भी देना चाहता हूँ, साधुवाद भी देना चाहता हूँ। इस बिल के माध्यम से डाक सेवाएँ जनता के दरवाजे पर पहुँचेंगी, वे जनोपयोगी होंगी, ऐसा मुझे विश्वास है, धन्यवाद।

**श्री सुखेंदु शेखर राँय (पश्चिमी बंगाल):** सर, मुझे लगता है कि आज ट्रेजरी बेंचेज का माहौल ऐसा है कि शायद वे मन में यह पुराना गीत गुनगुना रहे हैं कि —

*" कोई तूफानों से कह दे मिल गया साहिल मुझे,  
दिल की ऐ धड़कन ठहर जा मिल गयी मंजिल मुझे"*

मैं उन लोगों को बधाई देता हूँ, कांग्रेस पार्टी को भी बधाई देता हूँ। जो भी सफलता जिनको मिली है, लोकतंत्र में ऐसा ही होता है। सर, आज के दिन एक ऐसा बिल लाया गया है, जिसके लिए

मेरे मन में बहुत अफसोस है। मैं वह अफसोस जताना चाहता हूँ। मैं सिर्फ दो क्लॉजेज़ को रेफर करूँगा। Clause 9, sub-clause (1), शक्ति सिंह जी ने कहा, the Central Government may, by notification, empower any officer to cause any item in course of transmission by the Post Office to be intercepted, opened or detained in the interest of the security of the State, friendly relations with foreign states, public order, emergency, or public safety or upon the occurrence of any contravention of any of the provisions of this Act or any other law for the time being in force. Now, before I come back to this, if we look at Clause 16, sub-clause (1), it says that the Indian Post Office Act, 1898 is hereby repealed. तो पुराना ऐक्ट repeal हो गया, लेकिन क्लॉज 16 के सब-क्लॉज (2) में फिर बताया जा रहा है, "Notwithstanding the repeal of the Act by sub-section (1), all rules, notifications and orders, made or purported to have been made under the Indian Post Office Act, 1898, shall, in so far as they relate to matters for which provision is made in this Act and are not inconsistent therewith, be deemed to have been made under this Act and shall continue...". So, on the one hand, it is repealed, on the other hand, the other provisions, which are not inconsistent with this Act, shall continue. तो हाँ भी है, न भी है।

Sir, I am coming back to Clause 9, sub-clause (1). This Clause, according to me, fails to specify the procedures to be followed for interception by the authorized postal officer. What is the procedure which shall be followed by the postal officer while intercepting? About national security, every citizen of this country is concerned and we are also concerned. Had there been any provision, based on the information received from Central agencies, which are dealing with the national security point, then also, we could have agreed to this provision. But, on the basis of even suspicion, can the authorized officer intercept, open, destroy or do anything which he wants to do? This is arbitrary. In a plethora of cases, the Supreme Court has held that arbitrariness in executive action is anti-thesis to the rule of law. This Government has not even shown any respect to the hundreds of case laws which have established this point. The ground specified for interception is absolutely vague that anything and everything can be brought under this provision. Take, for example, the expression 'emergency'. One of the expressions is 'emergency' other than the national security. But the expression 'emergency' has not been defined in the Definition Clause, that is, Clause 2 of this Bill. So, what is 'emergency'? Nobody knows. This provision has given unbridled powers to the authorities concerned. I remember one of the Supreme Court verdicts, which was given in 1996 in the case of interception of telecommunications. That was a 1996 case. There, the Supreme Court held that a just and fair procedure to regulate the power of interception must exist; otherwise, it is not possible to safeguard the rights of citizens under Article 19(1)(a) as a part of

Freedom of Speech and Expression and Article 21, the Right to Privacy as a part of the Right to Life and Liberty. It was reiterated in the People's Union for Civil Liberties vs. The Union of India in 2004. In this context, I would like to refer to another Act passed in this year, The Jan Viswas (Amendment of Provisions) Act, 2023 which removed all offences and penalties from many Acts including the Indian Post Office Act, 1898 in the name of Ease of Doing Business and Ease of Living. Virtually, in my opinion, the Act has turned to be the *Jan aviswas Act* in as much as it has ensured a free for all situations for the wrong-doers in detriment to public interest.

In this Bill also, Clause 10, Sub-Clause (2) provides and I quote, "No officer of the Post Office shall incur any liability with regard to a service provided by the Post Office, unless the Officer acted fraudulently or wilfully caused loss, delay or mis-delivery of service." However, what the consequences would be if any Postal Officer fraudulently act or wilfully cause loss to service, there is no such provision. Sir, kindly, one minute. In the parent Act of 1898, there was provision for imprisonment up to 2 years, a fine or both. That has been removed.

This Bill does not whisper about the private courier services and they have been excluded from the purview of the Bill. This undermines the equality before the law. This is too much of laissez faire.

Sir, finally, I submit that this Bill, if passed, shall create another avenue in transforming our democracy into a surveillance state after the Pegasusgate and that is why, I oppose this Bill in its entirety, on behalf of my party, All India Trinamool Congress. Thank you, Sir.

MR. DEPUTY CHAIRMAN: Now, Shri P. Wilson.

SHRI P. WILSON (Tamil Nadu): Mr. Deputy Chairman, Sir, I rise to express my strong opposition to the Post Office Bill, 2023 in its current form as it will lead to winding up of post offices and its services in India. This Bill is a step to privatise and encourage private players in postal services. The Bill is introduced without studying the services required in the competitive world. It lacks a complete blue print on infrastructural upgrades, technological intervention for sorting and facilitating accurate delivery of mails and parcels and appears to be a hasty exercise just to replace old colonial laws.

Our prestigious India Post, which is the world's largest postal network, has its presence across every nook and corner of our country serves as a vital link connecting urban and rural India, often viewed as a lifeline for 1.4 billion Indians, it plays a critical role in our daily lives.

The proposed Bill, aimed at replacing the Indian Post Office Act of 1898, needs an immediate re-consideration as certain provisions could have far-reaching implications.

Under Clause 9, the Central Government can empower any postal officer to intercept, open or detain any postal article on the grounds of security of state, friendly relations with foreign states, public order, emergency or public safety.

The provision grants unfettered powers to the Union and the Officer to arbitrarily intercept, open or detain any postal article in the garb of national security or public safety. In the absence of any procedure, yardstick or guidelines to be followed by such officer, such powers are nothing but another step towards the surveillance State which is violation in the teeth of Articles 14, 19 (1) (a) and Article 21 of the Constitution. It is pertinent to mention that the hon. Supreme Court in a catena of judgements has upheld the ethos of right to privacy. I ask myself the question as to how any officer of the Post Office is qualified to undertake such functions which are in a nature of search and seizure. By granting such powers, the privacy of all the citizens who use the services of Indian Posts is severely compromised since there is no provision in the Bill which injuncts the officer from leaking any contents of the intercepted postal articles. A son will be writing to his mother, a husband will be writing to his wife, brother to his sister, a client to his lawyer, a lawyer to his client, cabinet communications to other departments. Can you intercept these communications as stated in Clause 9? Will it not affect the privacy or will it not affect the confidential privileged communications which are protected under the law? Clause 10 exempts the Post Office from any liability with regard to a service provided by the Post Office. This provision is severally vague and suffers from the ambiguity as the phrase 'such liability' in Section 10 (1) can be interpreted to be anything. The provision makes no regard to the value of the articles to be dispatched through post. Many private players, in case of any lapse of services, will provide options such as the value of the article in transit or the money-back guarantee. However, the Indian Postal Department seeks to absolve itself from compensating from any loss caused due to the lapse in services. This indeed can open the way for abuses as the party empowered to impose such rules is an interested party. Though it prescribes liability for postal officers who are acting fraudulently or wilfully causing loss, delay or mis-delivery, the consequences of such action is not provided in the Bill. This dilutes the provisions of the earlier Act of 1898 which prescribes imprisonment, fine or both in the above cases. Clause 10, thus, is highly arbitrary and discriminatory and will push the people to skip the Indian Postal services. The Bill under the Statement of Objects and Reasons aims to provide for a simple legislative framework to facilitate evolution of the



Post Office for delivery of citizen-centric services; however, the provision shows that such evolution is only backwards.

The Bill grants the parallel powers to both the Union and the Director General to frame rules and regulations for conducting any functions essential for running of a Post Office. This highlights the ambiguity and overlapping powers of the Central Government and the Director General in framing the rules and regulations for delivery of several postal services.

I hope, this House, while we recognize the importance of modernizing our postal services to be competitive with the private players and it is crucial to strike a balance that upholds constitutional principles, protects fundamental rights and ensures accountability. Our rich postal heritage, serving millions across the nation, deserves a legislative framework that reflects the spirit of transparency, fairness and citizen-centric governance and not another source for surveillance State and affect the fundamental rights of speech and reputation. Thank you, Deputy Chairman, Sir.

MR. DEPUTY CHAIRMAN: Now Shri Raghav Chadha.

**श्री राघव चड्ढा (पंजाब) :** सर, अपने 115 दिन के सस्पेंशन के समाप्त होने पर मैं पहली बार इस सदन में बोलने जा रहा हूँ, इस नए संसद भवन में पहली बार बोलने जा रहा हूँ तो आपका संरक्षण चाहूंगा।

**श्री उपसभापति :** आपके पास 5 मिनट का समय है।

**श्री राघव चड्ढा :** सर, आप अगर चाहें तो इसे मेडन स्पीच मानकर भी मुझे अधिक समय दे सकते हैं।

सर, मैं आम आदमी पार्टी की ओर से दि पोस्ट ऑफिस बिल, 2023 का विरोध करने के लिए खड़ा हुआ हूँ। सर, इस कानून को अगर बारीकी से पढ़ा जाए तो इसमें दो बड़े खतरनाक प्रावधान हैं, जो सेक्शन 9 और सेक्शन 10 हैं। ये ऐसे खतरनाक प्रावधान हैं, जो भारतीय डाक सेवा को इतनी शक्तियां दे देंगे कि वे किसी भी शिपमेंट को, कंसाइन्मेंट को, पोस्ट को और चिट्ठी को खोलकर उसे सीज़ कर सकते हैं, उसे पढ़ सकते हैं, उसे इंटरसेप्ट कर सकते हैं। उसके subsequently जो उस पर एक्शन लेना चाहते हैं, वे ले सकते हैं। इसके कोई rules, कोई procedure, कोई दायरा या कोई criteria इस कानून में नहीं लिखा गया है। मैं पहले Section 9 पढ़कर सुनाना चाहूंगा, फिर विस्तार से अपनी बात रखूंगा। Section 9 कहता है कि The Central Government may, by notification, empower any officer to cause any item in course of transmission by the Post Office to be intercepted, opened or detained in the interest of (i) security of the State, (ii) friendly relations with foreign states, (iii) public order, (iv) emergency, and (v) upon the occurrence of any contravention of

any provisions of this Act or any other law for the time being in force. यानी इन पांच scenarios में Indian Post Office को पूरी शक्ति है कि वे किसी की भी डाक को या consignment shipment को intercept कर सकता है, detain कर सकता है और खोल सकता है। इसमें सात बड़ी समस्याएं हैं, जिनको मैं आपके सामने रखना चाहूंगा। पहली, big brother syndrome है - यानी हर तरीके से अपने नागरिकों पर surveillance रखना, वे क्या communicate कर रहे हैं, क्या बातचीत कर रहे हैं, चिट्ठी-पत्र में क्या लिखकर भेज रहे हैं, उस पर सरकार की आंखें रहें और सरकार को मालूम रहे। ये big brother syndrome है, जिससे यह बिल पूरे तरीके से पीड़ित नजर आता है। इसमें दूसरी सबसे बड़ी समस्या यह निकलकर आती है कि यह बिल procedure specify करने में फेल हो जाता है। वे ऐसे कौन-से प्रोसीजर्स हैं, जिसके तहत आप किसी डाक को intercept कर सकते हैं, खोल सकते हैं या detain कर सकते हैं। यह एक arbitrary शक्ति नहीं हो सकती है। यह शक्ति निर्धारित होनी चाहिए कि ऐसी कौन-सी emergency या friendly states को आप फायदा पहुंचाना चाहते हैं, जिसके चलते या खास तौर पर किसी भी प्रावधान, किसी भी कानून का violation होता है, तो वह आपको शक्तियां दे देता है कि आप किसी की भी डाक रोक लें। इसमें यह दूसरी बड़ी खामी है। इसमें तीसरी बड़ी खामी यह है कि इसमें grounds को specify किया गया है कि किन grounds के तहत आप किसी की डाक को, शिपमेंट को खोल सकते हैं, confiscate कर सकते हैं, intercept कर सकते हैं, वे grounds बहुत vague हैं। किसी भी shipment को रोकने के लिए या किसी भी consignment, चिट्ठी या डाक को रोकने के लिए कोई भी कानून बनाकर या कोई भी मनगढ़न्त कहानी बनाकर आप उसे रोक सकते हैं। इतने vague grounds, यह कानून भारतीय डाक सेवा को देने जा रहा है। चौथा और सबसे बड़ा खतरा जो इस बिल से है, वह यह है कि जो अफसर इसको intercept करेगा या confiscate करेगा, अगर वह अफसर गलत पाया जाता है, तो उसके खिलाफ कोई एक्शन नहीं लिया जाएगा, उसे पूरी आजादी है। पांचवां, Article 19 और Article 21 का violation है। सर, इसके साथ मैं एक चीज़ बताना चाहूंगा कि यह right to privacy का violation है। हाल ही में मेरे साथ और इस सदन के कई सदस्यों के साथ right to privacy का violation हुआ है। मेरे अपने Apple के smartphone पर एक notification आया, जिस नोटिफिकेशन में यह लिखा गया कि State-sponsored attackers ने आपके फोन को infect कर दिया है और इसके जरिए आपके camera, फोन के mic, फोन के अंदर जितने भी documents, passwords, contacts हैं, वे सारे State-sponsored hackers की निगरानी में आ जाते हैं, उनके possession में आ जाते हैं। यह किसी साधारण व्यक्ति के साथ नहीं, बल्कि देश के कई सांसदों के साथ हुआ। सर, दिलचस्पी की बात है और मैं कहूँ कि खतरनाक बात यह है कि यह सिर्फ विपक्ष के सांसदों के साथ हुआ, ऐसी जानकारी आई और शायद उसमें सत्ताधारी पक्ष के भी एक सांसद थे।...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Time is over. Please conclude.

**श्री राघव चड्ढा :** ज्यादातर जो लोग इसमें पाए गए, जितनी मैंने रिपोर्ट्स पढ़ीं, उसके मुताबिक विपक्ष के या जो सरकार के आलोचक थे, यह बड़ा खतरनाक हमला उनके फोन्स पर हुआ। मैं चाहूँगा कि भारत सरकार इसकी जांच करे। आपकी अध्यक्षता में जांच हो, एक Joint

Parliamentary Committee का गठन हो कि किस प्रकार से यह State-sponsored attackers Pegasus नाम के और अन्य प्रकार के softwares का इस्तेमाल करके, जिन्हें आप कह सकते हैं कि सरकार के आलोचक हों, उनके ...(समय की घंटी)... या विपक्ष के नेताओं के फोन को infect कर रहे हैं। मैं इस बिल का विरोध करता हूँ और मैं यह चाहूँगा कि जो Apple का नोटिफिकेशन यहां बैठे कई सांसदों, विपक्ष के सांसदों के फोन पर आया, उसके बारे में सरकार अपनी बात रखे और जांच भी बैठाए।

MR. DEPUTY CHAIRMAN: Thank you, Raghavji. Now, Shri Niranjana Bishi.

3.00 P.M.

SHRI NIRANJANA BISHI (Odisha): Thank you, hon. Deputy Chairman, Sir, for giving me an opportunity to speak on the Post Office Bill, 2023.

Sir, the Post Office Bill, 2023 will abolish the 125 year old Indian Post Office Act, 1898. By virtue of this Bill, the work of the post office will become easier. The Bill seeks to modernise the postal services and match them with Digital India. This includes offering online shopping, e-commerce solution and digital payments. For this, I would like to congratulate our hon. Minister of Communications, Shri Ashwini Vaishnaw.

Sir, the Bill seeks to utilise the wide network of post offices to provide banking and insurance services closer to the SC/ST, women and farmers which will boost rural development. There is a possibility of creation of job through expansion of postal and financial services especially in rural areas which can contribute to economic growth and reduce unemployment. According to this Bill, the Central Government will appoint an officer and if that officer feels that any person is against the security of the nation or can disturb the peace, then, that officer can stop the person, open his letter and check it and can confiscate it and such item can be destroyed also. As law and order is a State subject, the State Governments are empowered to verify these articles. The Bill will make India's postal services globally competitive and will boost trade and facilitate international delivery and logistics and also promote financial inclusion of rural areas which will promote rural development. Sir, there are 2,72,000 Gramin Dak Sevaks in India working in 1,56,000 branches of post offices. The GDS are also known as Post Masters, Branch Post Masters and Dak Masters in rural areas. They perform the duty for post office services, like Rural Postal Life Insurance, P.L.I., India Post Payments Bank, Sukanya Samridhi Accounts, Mahila Samman Accounts delivering letters, parcels, articles, collecting and depositing of premiums regularly. The Gramin Dak Sevaks are also distributing pensions, stipends, wages of

NREGA, wages of kendu leave pluckers in rural areas. But, Sir, these Gramin Dak Sevaks are not provided with any Travelling Allowance, Dearness Allowance, House Rent Allowance, Pensions, Medical Allowance, Education Allowance for their children, leave benefits like regular employees of postal Department. Sir, the Gramin Dak Sevaks, those who are working in rural areas, they are doing more than eight hours duty. In some villages, there is no internet service also. In some parts of Western Odisha and Southern Odisha, there are no post offices in many big villages and Panchayats. Also, there is no internet connectivity due to which the post masters, branch post masters, dak masters, all of them are facing a lot of problems. Therefore, I request our hon. Minister to conduct a survey in rural areas to provide better service to farmers and women self-help groups and students living in the villages of rural areas and to make provision of internet connectivity and communication facility. Sir, through you, I draw the kind attention of hon. Minister of Communications, Shri Ashwini Vaishnaw to these issues. I also request that Gramin Dak Sevaks, post masters or branch post masters should be provided with departmental status and their service should be regularised.

MR. DEPUTY CHAIRMAN: Please conclude.

SHRI NIRANJAN BISHI: Also, they should be provided Group Insurance Scheme benefit; encashment of unutilized paid leave should be of 180 days; service discharge benefit scheme should be increased from 3 per cent to 10 per cent. The recommendations of the Kamlesh Chandra Committee should be implemented in favour of *Gramin Dak Sevaks* also. The Committee has observed that the Department of Posts depends on successful management of *Gramin Dak Sevaks*. So, the *Gramin Dak Sevaks* are the soul of the Postal Department. And, it is difficult to survive without a soul. Therefore, their demands should be fulfilled.

With these words, I support this Bill on behalf of my party BJD and also on behalf of my leader, Shri Naveen Patnaik. Thank you very much.

SHRI AYODHYA RAMI REDDY ALLA (Andhra Pradesh): Thank you, Mr. Deputy Chairman, Sir, for allowing me to share a few of my thoughts on the proposed amendments to the Post Office Bill 2023.

Sir, there have not been any amendments to this colonial Act in the past 125 years. I appreciate the introduction of such an essential piece of legislation in Parliament.

There are a few positives of this Amendment Bill. This Bill increases the authority of the Central Government to intervene in such situations involving vital aspects, such as security, maintaining public order, responding to emergencies, and ensuring public safety. More specifically, the Bill allows for the interception, examination, and temporary detention of any item in transit through the postal system under the aforementioned circumstances. Such a provision can be a game-changer in terms of countering illicit smuggling and unauthorised transportation of drugs and contraband products *via* postal services. Thus, I applaud this positive approach in addressing the evolving nature of threats and risks associated with the postal network.

An enhanced pricing flexibility is also being considered in this Bill which is critical, especially, in the context of increasingly competitive business which lets the postal services promptly respond to the market's ever-changing expectations.

Furthermore, the postal service's independent pricing allows it to stay adaptable in the face of a changing economic situation. The ability to alter service charges and pricing structures allows the department to ensure that its services remain affordable, accessible, and sustainable even when economic conditions change. In essence, this empowerment aligns with the postal department's mandate to deliver to diverse spectrum of citizen-centric services.

Now, I come to generalizing the nomenclature for interception of parcels. In contrast to the outdated provisions of the existing 1898 Act, the Bill introduces a significant shift in its approach to the interception of objects within India's postal system. The key distinction is in the usage of the terminology where the present Act explicitly defines seized postal products as those carrying 'explosive, dangerous, filthy, noxious, or deleterious substances', while the new Bill, on the other hand, has broader and more inclusive phrasing.

Recent data shows an increase in security threats and illegal activities related to postal system not only in India but also globally. This purposeful change in terminology serves an important purpose as it broadens the scope of interception beyond the constraints of specified items, embracing a broader range of potential security threats and criminal activity involving mail shipments. By taking a more general stance, the measure recognizes the changing nature of security concerns.

However, there are certain problems pertaining to the Bill and the Indian Postal Services remain addressed. I would like to highlight a few of them and provide my suggestions to them.

The powers relating to intercepting postal articles lack procedural safeguards, raising concerns about potential violation of individuals' freedom of speech, expression, and privacy.

Additionally, the ground of 'emergency' as a basis for interception may surpass reasonable restrictions outlined in the Constitution. The term 'Emergency' lacks a precise definition, providing a broad scope for interception. This goes against the constitutional principles established by the Supreme Court and requires more clarity.

My next point is about exemption from liability for lapses in services. This also needs to be looked into.

My next point is about removal of offences and penalties. The absence of provisions for offences and penalties, as they were removed by the Jan Vishwas (Amendment of Provisions) Act, 2023, remains another issue. As per the earlier 1898 Act, various offences committed by the officers of a post office, which included the illegal opening of postal articles by a postal officer, were punishable. However, now, such actions would have effectively no consequences. It raises questions about ensuring the privacy of individuals and may have adverse implications.

Coming to regulation of courier enterprises, although the Bill gives India Post authority to improve its postal services operations, it is critical to recognize that the regulatory environment for courier enterprises is still relatively under-developed. This regulatory void presents a number of significant questions.

As regards the issues faced by the employees of the Department, my other colleagues have mentioned about that. I want these to be taken note of.

The key issues which affect the functionality of the Indian Postal System also need to be taken into consideration. For example, the post offices lack necessary infrastructure to function successfully as points of service and information transmission. Issues such as intermittent power supply, outdated manual operations and limited physical accessibility still remain a problem.

The revenue deficit issue also needs to be taken into account. So, while I see that there are a few issues where we have given suggestions, but we strongly believe that this Amendment is coming at the right time. The passage of this Bill is an important step in the restructuring of India's postal services. By repealing outdated restrictions, this Act guarantees that India's postal industry stays dynamic and inclusive, successfully adapting to the changing requirements of its varied population. With this, from the YSR Congress Party, we support this Bill. Thank you, Sir.

MR. DEPUTY CHAIRMAN: Thank you, Ayodhya Rami Reddyji. Now, Shri A. A. Rahim.

SHRI A.A. RAHIM (Kerala): Sir, I thank you for giving me this opportunity.

I express my deep concerns and critique over Post Office Bill, 2023. My objections against this Bill are very specific.

Sir, my first point is that this Bill is against the Constitution and breaching the Fundamental Rights provided by the Constitution. Secondly, this Bill is against the federal principles. Thirdly, through this Bill, the Government is giving up the liabilities invested upon them. My fourth and final point is about the concern over the privatization of the postal services.

Sir, I would like to start from my last point. I am bringing your attention to the Objects and Reasons of this Bill, which state that this Bill facilitates the evolution of Postal Services. In the light of this line, through you, I would like to ask the hon. Minister: What has the Modi Government done for the prosperity of Postal Services? Sir, I would like to expose that since 2014, not even a single post has been created in the Postal Services. Also, I would like to remind all of you that as of now, 90,000 posts are lying vacant. Is this the evolution and prosperity of the Postal Services? In this context, I have a deep concern over the privatization of the Postal Department. It is evident that if you see non-creation of posts or lack of recruitment together, with the introduction of this, this Bill paves the way for privatization.

Coming to the next point, according to the Clause 10 of this Bill, this Bill has a significant omission concerning the consequences for officers who misappropriate or damage postal items, which used to be a punishable offence, but it is not addressed in the Bill. This oversight will negatively impact the Department's efficiency and the integrity of the officers involved, eroding the trust in the services provided.

Sir, my third point is that this Bill is against the federal principles of the Constitution. Sir, this is the new normal phenomenon of the *Man Ki Baat* era under the Modi regime. It is against federalisation. This is the new normal in the *Man Ki Baat* era. The Bill removes the authority of the State Governments or their authorized officers to intercept a shipment, vesting this power entirely on the Union Government or its designated officers. Sir, this is a direct attack on federal principles.

MR. DEPUTY CHAIRMAN: Your time is over.

SHRI A.A. RAHIM: Sir, just one minute.

Sir, I am going to my first and my prime point. According to the existing law, this Bill is intentionally trying to breach the privacy. As we know that, according to the Constitution of India, privacy is part of our life. Sir, the privacy is the main thing. It is a fundamental right. I would like to add one more thing that the Government is trying to

change the grounds for interception, the interception of the shipment, and the Government, according to this Bill, is intentionally trying to breach the privacy. ...*(Time bell rings.)*...

So, I would like to conclude by saying that we have the right to protect our privacy, and I am urging this august House to omit the centralization and privatization tendencies of the Post Office Bill, 2023. Thank you, Sir.

MR. DEPUTY CHAIRMAN: Thank you. Now, Shri Abdul Wahab. Hon. Abdul Wahabji, not present. Ms. Kavita Patidar.

**सुश्री कविता पाटीदार (मध्य प्रदेश) :** माननीय उपसभापति महोदय, मैं धन्यवाद देती हूँ कि आपने मुझे पोस्ट ऑफिस बिल, 2023 पर बोलने की अनुमति प्रदान की। महोदय, जैसा हम जानते हैं, पोस्ट ऑफिस बहुत समय से पुराने ढर्रे पर चला आ रहा था। 'डाकिया डाक लाया' वाला गाना भी हमने सुना था, हमने देखा भी है, लेकिन वर्तमान समय के उद्देश्यों को पूरा करने के लिए वह काफी नहीं था। मैं माननीय प्रधान मंत्री, आदरणीय मोदी जी और माननीय मंत्री, अश्वनी वैष्णव जी को बहुत धन्यवाद देती हूँ, जिनके द्वारा इस बिल को सदन में लाया गया। इस बिल में ऐसे कई प्रावधान किए जा रहे हैं, जिनके कारण पोस्ट ऑफिस की तरफ लाखों लोगों का भरोसा और बढ़ेगा।

माननीय महोदय, हम जानते हैं कि पुराना अधिनियम मुख्य रूप से मेल सेवाओं पर केन्द्रित था, जबकि नए अधिनियम में मेल के अलावा कई तरह की नागरिक केन्द्रित सेवाओं को भी शामिल किया गया है। इसमें डाकघर के विकास और आधुनिकीकरण को भी प्राथमिकता दी गई है। आज पोस्ट ऑफिस का काम सिर्फ लोगों तक डाक पहुँचाना नहीं रह गया है, बल्कि आधार सर्विसेज, ऑनलाइन पेमेंट, पार्सल पहुँचाना, पेंशन पहुँचाना, ऐसी कई सुविधाओं को देने का काम भी आज पोस्ट ऑफिस के माध्यम से किया जा रहा है। इस बिल के माध्यम से ऐसे कई प्रावधान किए जा रहे हैं। खास कर पोस्टल सर्विस के डायरेक्टर जनरल की शक्तियों में इजाफा किया जा रहा है। इस बिल के माध्यम से उन्हें सेवाओं से जुड़े जरूरी नियम बनाने की छूट होगी। वे मार्केट के हिसाब से पोस्टल चार्ज की दरें तय कर सकेंगे।

महोदय, अभी सदन में एक माननीय सदस्य ने कहा था कि इस बिल से लोगों की प्राइवैसी पर खतरा है। मैं यहाँ क्लीयर कर देना चाहती हूँ कि इस बिल में सुरक्षा बहुत महत्वपूर्ण है। इस बिल के माध्यम से अगर अधिकारी को लगता है कि पार्सल के अंदर कोई ऐसी चीज है, जिससे राष्ट्र की सुरक्षा को खतरा हो सकता है, तो अधिकारी के पास यह शक्ति होगी कि वह खुद पार्सल को खोल कर देख सकेगा, उसे रोक सकेगा और जब्त भी कर सकेगा। यह किसी की प्राइवैसी पर खतरा नहीं है, बल्कि इस बिल के माध्यम से इस देश की सुरक्षा को सुनिश्चित करने का प्रावधान किया गया है। साथ ही, अगर डाक अधिकारी किसी पार्सल को संदिग्ध पाता है या उसकी ड्यूटी नहीं भरी गई हो या उसमें किसी तरह का कोई गैरकानूनी सामान हो, तो डाक अधिकारी सीधे कस्टम विभाग को सूचित करेगा, जिसके बाद कस्टम विभाग कानून के अनुसार कार्रवाई करेगा।



महोदय, पोस्ट ऑफिस बिल, 2023 में डाकघर को डाक टिकट जारी करने का विशेषाधिकार भी दिया गया है। इसके अलावा, डाक स्टेशनरी की आपूर्ति और इसकी बिक्री से संबंधित नियम भी दिए गए हैं। मैं माननीय प्रधान मंत्री जी को बहुत-बहुत धन्यवाद देना चाहती हूँ कि पिछले 9 वर्षों में डाकघर को माननीय मोदी सरकार द्वारा एक जीर्ण होती संस्था से ट्रांसफॉर्म करके विकसित बनाया गया है। न सिर्फ डाक सेवाएँ, बल्कि सौ से अधिक सिटिजन सेंट्रिक और वित्तीय समावेशन सेवाएँ डाकियों द्वारा आज नागरिकों के घर-द्वार पर दी जा रही हैं। जहाँ 2004 से 2014 तक 660 डाकघरों को बन्द किया गया था, वहीं मोदी सरकार द्वारा 2014 से 2023 तक 5,000 नये डाकघर खोलने का काम किया गया है। इस वित्तीय वर्ष में 5,746 और नये डाकघर खोले जा रहे हैं, जिनसे देश के कोने-कोने में जनसामान्य तक सिटिजन-सेंट्रिक सर्विसेज़ सुगमता से पहुँचाई जा सकेंगी।

नारी सशक्तिकरण के क्षेत्र में डाकघर एक महत्वपूर्ण भूमिका निभा रहा है। चाहे वह "बेटी बचाओ" अभियान के तहत लाई गई "सुकन्या समृद्धि योजना" के खाते हों या "महिला सम्मान बचत पत्र" हो या डाकियों द्वारा घर-घर जाकर खोले गये खाते हों, आज डाकघर महिलाओं की फाइनेंशियल सिक्योरिटी को सुदृढ़ करने में एक महत्वपूर्ण योगदान प्रदान कर रहा है। 26 करोड़ बचत खातों के साथ डाकघर आम जनता के लिए बचत की एक भरोसेमंद संस्था बन गया है। यह सब माननीय मोदी जी के नेतृत्व में केन्द्र की सरकार के अथक प्रयासों का परिणाम है। "डाकघर बचत केन्द्र" और "डाक जीवन बीमा" में जनता के कुल मिलाकर 18 लाख करोड़ रुपये जमा हैं। "इंडियन पोस्ट पेमेंट बैंक" ने 4 वर्षों में ही 8 करोड़ खाते खोल कर मुनाफा कमाना भी शुरू कर दिया है। इसके विपरीत पिछली सरकार द्वारा खोला गया "भारतीय महिला बैंक" high cost of operation के कारण मात्र 3 साल भी नहीं चल सका। डाकघर विधेयक, 2023 एक बहुत सरल लेजिस्लेशन है और minimum government maximum governance को सुनिश्चित करने का प्रयास है। यह डाकघर को और अधिक citizen-centric सेवाएँ प्रदान करने के लिए legal framework तैयार करेगा, इस बारे में हम सब आश्वस्त हैं। पुनः मैं माननीय प्रधान मंत्री जी को और माननीय मंत्री, श्री अश्वनी वैष्णव जी को धन्यवाद देते हुए अपनी बात को समाप्त करती हूँ। बहुत-बहुत धन्यवाद।

SHRI V. VIJAYASAI REDDY (Andhra Pradesh): Thank you, Deputy Chairman, Sir, for giving me the opportunity to speak.

Sir, we must appreciate the hon. Minister of Communications, Shri Ashwini Vaishnaw, for introducing this Bill. This Bill is a step towards achieving the three pillars of a good postal service -- reliability, reach and relevance. However, I have three suggestions to make to the hon. Minister. First, rethink pricing to increase profitability. Over the last decade, the losses incurred by the postal service have increased by, at least, nine times. The postal rates must be reconsidered to ensure that the subsidies meant for the poor do not go to the rich. This causes a huge financial deficit. You must ensure that the subsidies that you are offering insofar as postal services are concerned do not go to the rich and the postal service gets into

profiteering. Then, the pricing structure has to be rethought. We must think about differential pricing. There is uniform pricing now. There must be differential pricing based on the location. Postal offices located in rural areas must be priced differently from those located in urban areas. Only those post offices that are located in rural areas and in economically weaker regions must be given subsidy. This would improve the profitability. The next point is digitization of services. The Government must try to replace as many traditional services offered through digital solutions as possible. For example, mobile transfer can replace money orders and small savings activities can be redirected to the payment banks. Computers must be provided to all the post offices and centralized software provided throughout the country for postal, banking, insurance and retail services in the post offices, which will facilitate insurance of train reservations, tickets, Aadhaar enrolment, updation of services, etc. All these things will improve profitability and also the quality of services to the rural people. The third suggestion which I would like to make to the hon. Minister is about providing payment banks and financial services in rural areas. The conception of post office payment banks is a sound step and must be expanded through the training of the existing staff to self-financial products like insurance, mutual funds, etc., in the rural areas. This proves our commitment to sustainable financial inclusion and citizen empowerment. Post Offices can be integrated with e-NAM, that is, e-National Agriculture Market initiatives where terminals can be kept in these offices for use by the farmers. This is a very important suggestion. Further, *dak sevaks* can also be used to form a link with e-NAM markets as they have direct interface. These *dak sevaks* have direct interface with farmers and can be given the responsibility of spreading awareness as well as being the link with the market prices. With these suggestions, we support the Bill and commend the Bill. Thank you.

MR. DEPUTY CHAIRMAN: Thank you, Vijayasai Reddyji. Now, Kanakamedala Ravindra Kumarji.

[THE VICE-CHAIRMAN (Dr. Sasmit Patra) *in the Chair.*]

SHRI KANAKAMEDALA RAVINDRA KUMAR (Andhra Pradesh): Sir, I am very thankful for giving me this opportunity to participate in the discussion. At the outset, I extend my support and welcome the Bill. This Bill intends to replace the Indian Post Office Act passed in the year 1898. Clause 16(1) of the Bill provides for repealing the earlier Act. Over a period of time, Post Offices across the country are providing a variety of services. People approach Post Offices for making Aadhaar cards. Post

Offices are extending financial services. ATMs are also being operated by the Post Offices nowadays. The earlier Act mainly deals with mail services provided by the Post Offices. In the modern world, the mail services are replaced by e-mail services. Post cards are rarely used. Telegram service has been wound up by the Government. Nowadays, only the Government offices and its attached organisations are using it for communications, official intimations, decisions, orders, etc. Under these circumstances, with the necessity to use appropriately the existing human resources with the Postal Department, the Government has brought this comprehensive Bill. I welcome and support it. Though I welcome and support the Bill, I have concerns which I hope the hon. Minister, who is an able administrator, will take into consideration and resolve them.

Clause 3(1) says that the services to be rendered by the Post Office will be decided by the Central Government. This clause gives sweeping power to the Central Government. In view of the federal structure, this type of trend has to be checked out. Clause 9(1) empowers the officer of the Central Government to intercept, open or detain any item or deliver item to customs authority. Such power will hamper the administration and will lead to misuse of power and also the privacy of the public. So, this clause needs a relook. The Bill aims at revamping the entire postal system. All the necessary arrangements that are proposed have to be kept in the Bill itself instead of making rules in this regard by the Executive.

I earnestly appeal the Government to consider the above suggestions, take appropriate decision and make necessary amendments. With these vital submissions, I extend my support and gratitude for giving me this opportunity. Thank you.

**श्री घनश्याम तिवाड़ी (राजस्थान) :** माननीय उपसभापति महोदय, आज जो बिल लाया गया है, इसकी बहुत ज्यादा आवश्यकता थी। माननीय प्रधान मंत्री जी युग प्रवर्तक हैं। एक युग से, सैकड़ों सालों से जो कानून पड़े हुए थे, जिन कानूनों में किसी प्रकार का परिवर्तन नहीं हुआ था, युगानुरूप उन कानूनों में परिवर्तन करने की साक्षी यह राज्य सभा भी है और लोक सभा भी है। इसी प्रकार से, इस बिल को माननीय श्री अश्वनी जी लेकर आए हैं। अश्वनी कुमार का अर्थ है - देवताओं के चिकित्सक, तो ये देवताओं के चिकित्सक होने के साथ-साथ रेलवे के, पोस्ट ऑफिस के और बीएसएनएल के भी चिकित्सक बन गए हैं, ये ऐसा बढ़िया बिल लेकर आए हैं। इसके लिए मैं इनको बहुत-बहुत धन्यवाद देता हूँ।

महोदय, इस बिल में दूसरी जो बहुत अच्छी बात है, उसके बारे में उन्होंने बताया है। भगवान कृष्ण ने तो यह कहा था कि 'चातुर्वर्ण्यं मया सृष्टं' अर्थात्, चार वर्ण की मेरी सृष्टि है, लेकिन मोदी जी ने कहा है- 'चातुर्जातिं मया सृष्टं' अर्थात्, मेरी सृष्टि में चार जातियाँ हैं - एक गरीब, एक महिला, एक युवा और एक किसान। उनकी ये चार जातियाँ हैं और यह बिल इन चारों जातियों को हेल्प करने वाला है।

माननीय उपसभाध्यक्ष महोदय, मैं उदाहरण के लिए यह कहना चाहता हूँ कि प्रतिपक्ष के माननीय सदस्यों ने इस बिल की केवल एक बात की आलोचना की, जो कि सेक्शन 9 और 10 के बारे में है। वे कह रहे हैं कि इंटरसेप्ट करने का अधिकार क्यों है? यह प्राइवैसी पर हमला है। इस देश में प्राइवैसी है, पर इस देश की सुरक्षा की भी बात है। आपने बहुत बार देखा है, जब पार्सल बम भेजे जाते थे और जगह-जगह पर बमों के धमाके होते थे। इस देश में अब शहरों में बमों के धमाके होने बंद हो गये हैं, पार्सल में धमाका होना बंद हो गया है, तो आगे धमाके नहीं हों, इस काम के लिए सुरक्षा की आवश्यकता है और उसकी पूर्ति के लिए इस बिल में प्रावधान किया गया है।

माननीय उपसभाध्यक्ष महोदय, जब जन-धन खाते खोले गए थे तो कहा गया था कि बिना कुछ सोचे-समझे ये खाते खोले जा रहे हैं, उनमें कहाँ से पैसे आएँगे? आज उन खातों में कितने रुपए जमा हो गए! आज गांव का गरीब आदमी पोस्ट ऑफिस के सेविंग्स बैंक में जाकर अपना खाता खोल सकता है और वह अपना काम कर सकता है। उसके पहले तो उन्होंने पोस्ट ऑफिस सर्विसेज को ही बंद करने का मानस बना लिया था, वे पोस्ट ऑफिस बंद करने लग गए थे। जो संस्था मृतप्राय हो गई थी, उस संस्था को जीवन दान देकर उसको नया स्वरूप दिया गया है, उसको परिष्कृत किया गया है। उसको परिष्कृत करने के लिए ही यह बिल है। महोदय, इसमें 16 प्रावधान किए गए हैं। जिस तरह अपने यहाँ शास्त्रों में 16 श्रृंगार की बात की गई है, उसी तरह 16 उपबंधों के साथ पोस्ट ऑफिस के श्रृंगार किया जा रहे हैं। यह श्रृंगार करने का जो बिल है, वह उसको संहार से भी बचाता है। मैं इसलिए श्रृंगार बोल रहा हूँ, क्योंकि इससे पहले यह कहा गया कि पहले कबूतर प्रेम का संदेश लेकर जाता था। हमारे यहां पर 'कुरजां ऐ...' गाया जाता था- 'कुरजां ऐ म्हारो भंवर मिला दे, मेरा भंवर मिला दे।' इस तरह से कुर्जा गायी जाती थी, कबूतर के गाने गाए जाते थे। पहले यहां तक कहा जाता था कि "फूल तुम्हें भेजा है खत में, फूल नहीं मेरा दिल है", लेकिन अब तो खत जाता ही नहीं! ये लोग कई बार चर्चा करते हैं कि साहब, इससे प्राइवैसी खत्म हो जाएगी। अब ईमेल का जमाना है और लोग ईमेल-ईमेल करते रहते हैं, रोज चैटिंग करते हैं, हाय-हैलो करते रहते हैं, इसमें किसकी प्राइवैसी खत्म हो रही है? इस सरकार के आने के बाद इसमें एक लाख नये लोगों को रोजगार दिए गए हैं, 5,000 से 7,000 नए पोस्ट ऑफिस खोले गए हैं। सर, इसके अंदर पासपोर्ट बनाए जा रहे हैं। पहले गांव में पासपोर्ट बनाने की कौन सोचता था? पहले यह होता था कि पासपोर्ट बनवाने के लिए शहर में जाकर लाइन लगाओ, एमपी की सिफारिश कराओ, एमएलए की सिफारिश कराओ, इतना नाटक करो। लेकिन, इसमें एक मानसिक विकृति की समस्या है। जब कोई आदमी लगातार हार का सामना करे और लगातार उनकी बातें उनके खिलाफ आएँ, तो वह बैठ जाता है और बैठ जाने के बाद वह बोलता है - फर्जी डिग्री! अब किस पर चर्चा हो रही है? यह चर्चा पोस्ट ऑफिस के बिल पर हो रही है। कल हिन्दुस्तान की जनता ने जो प्रहार किया है, उससे विचलन हो गया है और उस विचलन के कारण वे इस प्रकार की भाषा का प्रयोग करते हैं, जो उचित नहीं है।

उपसभाध्यक्ष महोदय, मैं आपसे यह कहना चाहता हूँ कि सरकार केवल यह एक बिल लेकर नहीं आई है, बल्कि आज उन तीन बिलों की भी चर्चा की गई, जो यहाँ सूचीबद्ध किए गए हैं। इन सारे कानूनों में संशोधन होना है। जन विश्वास कानून लाया गया है, जिसमें 43 कानूनों में संशोधन किए गए हैं। उनमें जो आपराधिक सजा के प्रावधान थे, वे खत्म किए। Ease of doing

business on ease of living life, इसको करने के लिए ये सारे काम किए गए हैं। यह युगपरिवर्तनकारी काम है और नरेन्द्र मोदी जी युगपरिवर्तक के रूप में हैं, इसलिए सदन इस बात का साक्षी है कि इस पोस्ट ऑफिस बिल के माध्यम से हम आतंकवाद को नियंत्रित करने की बात करेंगे, गांव में पासपोर्ट बनने लगे, उसकी मांग करेंगे और गांवों में खाते खुल जाएं, उसकी मांग करेंगे। आज गांवों से एक्सपोर्ट हो रहा है। माननीय मंत्री जी ने कई सारे नाम बताए कि अमुक प्रांत के अमुक गांव से पोस्ट ऑफिस के माध्यम से 40 देशों को निर्यात किया जा रहा है। इसलिए मैं समझता हूं कि सब योग्यताओं के साथ आगे की बातों को ध्यान में रख कर बहुत ही संक्षिप्त विधेयक लाया गया है। दूसरी बात यह कि आज कोरियर सर्विसेज़ हैं, आज कई लोग कहेंगे कि सरकारी होनी चाहिए, लेकिन आप देखिए कि रेलवे में कितना सुधार हुआ है, रेलवे के प्रोडक्शन में जो प्राइवेट भागीदारी बढ़ी तो रेलवे का कितना सुधार हुआ है, पोस्ट ऑफिस में कितना सुधार हुआ है, डाक सेवाओं में कितना सुधार हुआ है। इस सुधार के लिए आज कोरियर सर्विसेज़ हैं, कोरियर सर्विसेज़ से भी बहुत बड़ा काम होता है, इसलिए यह जो विस्तार का काम है, उसका ज़िम्मा इस सरकार ने लिया है। क्योंकि पिछली जो सरकारें थीं वे लीक पीटती थीं कि यह बिल बना हुआ है, इसमें अमुक अमेंडमेंट कर दो। यह सरकार विधेयकों को नए स्वरूप में लेकर आ रही है। आज की आवश्यकता के अनुसार, आज के समय के अनुसार, भारत के बढ़ते हुए स्वरूप और भारत की आगे की आवश्यकताओं को ध्यान में रखकर यह बिल लाया गया है, इसलिए मैं माननीय मंत्री महोदय को भी इस बिल के लिए धन्यवाद देता हूं। माननीय उपसभाध्यक्ष महोदय, राजस्थान में 11 हजार से अधिक पंचायतें और 44 हजार से अधिक गांव हैं, उन गांवों तक कोई बैंक तो नहीं पहुंच सकता, लेकिन पोस्ट ऑफिस गांव-गांव तक पहुंचा है और उस पोस्ट ऑफिस में गांव का आदमी अपना सेविंग बैंक का अकाउन्ट खोलकर, अपना पासपोर्ट बनाकर, अपना रुपया लेकर अपना एक्सपोर्ट करने का काम कर सकता है। यह एक बहुत अच्छा विधेयक है। मैं इस विधेयक का समर्थन करता हूं और माननीय मंत्री महोदय को बहुत-बहुत धन्यवाद देता हूं।

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Now, Shri Abdul Wahab.

SHRI ABDUL WAHAB (Kerala): Sir, I thank you for giving me the opportunity to speak. As I was attending a Parliamentary Committee meeting, I got late and I am sorry for that. Sometimes, problem comes when the Committee meeting is at the same time.

Anyway, Sir, I stand here to oppose the Bill. After a long time, a much-needed Bill came but there is a provision in the Bill which allows employees to open postal parcels in the interest of national security. People will love to go to other agencies because I am sure that they will open the same, and, whether it is the issue of security or no security, it will become a practice. There is a provision which says that the Post Office and officers of the Post Office shall be exempt from any liability by reason of any loss, mis-delivery, delay or damage in course of any service provided by the Post Office. How can be it left completely open? Some restrictions should be

there. As far as flexibility to fix prices to compete with the fiercely competitive industry is concerned, definitely, courier service is a competitive service. It is not a business for the Government. It should be for the benefit of public. In the name of competition, they cannot fix prices. Indian Postal Service is known for its service and it should continue to do that. The reason why I am opposing this Bill is that there is no privacy in the letters and parcels sent by the clients, there is no consequence of unauthorised opening of postal articles, there is no liability of postal officers in case of loss and that the charges for postal services may become unaffordable for the common people. Due to these reasons, I oppose the Bill. Thank you.

DR. FAUZIA KHAN (Maharashtra): Sir, the intent of this Bill ought to have been the strengthening of the network of the postal services framework in India to make it more robust, modernised and speedier. But the legislative intent of the Bill does not seem to be anywhere near these objectives. It is like trying to fit a giraffe into a mailbox. It aligns more with the plan to turn us into the most surveilled nation. In the current scenario, in India, there has been an erosion of trust in almost all Government-provided services. The diminution of this trust has led to more inclination towards private services. Sir, the proposed Bill should not solely focus on transforming post offices into financially viable entities, but it should also emphasize the need for operational efficiency. It is important to position them as the preferred choice of the public. सर, अब ज़माना बदल गया है। जैसे घनश्याम तिवाड़ी जी ने कहा कि अब हमारे पत्र कबूतरों के माध्यम से यहां-वहां नहीं जाते हैं। मिर्ज़ा ग़ालिब ने भी कुछ ऐसी ही बात कही थी -

*"कासिद के आते-आते खत इक और लिख रखूं  
मैं जानता हूं जो वो लिखेंगे जवाब में।"*

सर, यह जो धीमी-धीमी रफ़्तार थी, वह अब नहीं है, क्योंकि ज़माना तेज़ हो गया है। अब जीवन जितना गतिमान हो गया है, पोस्टल सर्विसेज़ को भी उतना ही गतिमान होना होगा। Private courier services की स्पीड को मैच करना होगा। Sir, private services, by the way, have not been brought within the purview of this Act, and I wonder why! My point number one is, why do we need these services? I think the Department has to make proper utilisation of the growing needs of digital banking services. That is why this has come in. But we still have to talk a lot about infrastructure, how to modernise this infrastructure. Nothing like this has been mentioned in the Bill. Then, why is the burden of pricing being shifted entirely to the Postal Department? Do we have any ceiling on this? The Bill specifies no mechanism on how the prices are going to be regulated by the Department. Our focus ought to be on improving services for the

public and not making money. Sir, the Act exempts the government from any liability related to theft, misappropriation, etc., which has been expressed by many of us. Officers are also exempt from all liabilities. In fact, the Jan Vishwash Amendment Provisions Act, 2023...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Hon. Member, please conclude. Take 30 seconds and conclude.

DR. FAUZIA KHAN: Alright, Sir. So, what I want to say is that officers have got an immunity shield. They may indulge in corrupt practices through it, and we are left with our privacy like dancing in the monsoon rain without an umbrella. So, I think, it is important that we are concerned about privacy. Security concerns are all right, but we cannot undermine the need for privacy. Thank you, Sir.

**श्री लहर सिंह सिरिया (कर्नाटक) :** उपसभाध्यक्ष जी, आपने मुझे इस बिल पर बोलने के लिए बुलाया, उसके लिए मैं आपका धन्यवाद करता हूँ। मैं पार्टी का भी आभारी हूँ कि उन्होंने मुझे इस पर बोलने का अवसर दिया। सर, मैंने यह बिल देखा है कि जो 125 वर्ष पुराने कानूनों को बदलकर नए कानून लाए जा रहे हैं। आज मैं आदरणीय प्रधान मंत्री मोदी जी का भी आभार व्यक्त करना चाहता हूँ, अभिनन्दन करना चाहता हूँ कि पोस्ट ऑफिस संस्था वर्षों से हमारे दिल से जुड़ी हुई है। आज उसको उन्होंने बचाए रखते हुए उसको आधुनिकीकरण पर ले गए हैं। उसका मैं एक उदाहरण देकर बताना चाहता हूँ। सर, मैं 50-55 वर्षों से आई.टी. सिटी बेंगलुरु में रह रहा हूँ और आई.टी. सिटी बेंगलुरु से आया हूँ, जो देश की आई.टी. की राजधानी के रूप में जानी जाती है और information technology के रूप में हमारा शहर बहुत आगे बढ़ चुका है। लेकिन मेरा बचपन राजस्थान के गांव में बीता है और विशेष रूप से जब तक मैं पांच-छह वर्ष का था, मैं अपने ननिहाल में रहा। एक हफ्ते में एक बार डाक आया करती थी और वह पूरे गांव के लिए एक लाइफलाइन थी। डाकिये इतने समर्पित होते थे कि गांव में जो लोग पढ़े-लिखे नहीं थे, वे उनको चिट्ठी पढ़कर सुनाया करते थे। तो हमारी यह डाक संस्था हमारे दिल और दिमाग से जुड़ी हुई है और यह गांव-गांव की लाइफलाइन है। मेरी उम्र के जो लोग हैं, मैं समझता हूँ कि वे इस बात को जानते होंगे। मैं एक बात और बताना चाहूंगा। आज जो हमारा चरित्र निर्माण हुआ है, आज मैं इस सदन में जिस वजह से पहुंचा हूँ - हमारे बचपन में जो हमें साहित्य मिलता था, मुझे याद है कि गोरखपुर में जो हमारी संस्था है - गीता प्रेस, वहां से कल्याण नाम की पत्रिका आया करती थी। हमारे पिताजी उसके नियमित ग्राहक थे। हम महीने वह कल्याण पत्रिका हमारे घर आया करती थी और हम बचपन में उस पत्रिका को पढ़ते थे। पूरे देश से जुड़ने का हमारे पास कोई और तरीका नहीं था। हमने उस कल्याण पत्रिका में ही पढ़ा कि तमिलनाडु में तिरुकल्लीकुंदरम नाम का कोई पक्षीतीर्थ है, तो हमें पूरे देश से जुड़ने का अवसर मिलता था और जो महीने की पत्र-पत्रिकाएं आती थीं, वे डाक से आया करती थीं। चिट्ठी आती थी और जैसे 'डाकिया डाक लाया' आदि बातें कही हैं, इस बात को मैंने बहुत अनुभव किया है। ऐसी डाक संस्था करीब-करीब समाप्त होने जा रही

थी। विकासयुक्त आधुनिकीकरण की वजह से, बढ़ती हुई टेक्नोलॉजी की वजह से हमें लगता था कि यह कहीं विलुप्त न हो जाए, इस डाक संस्था को आदरणीय प्रधान मंत्री जी ने एक नया रूप दिया। उसके साथ कई नए कार्यकलापों को जोड़ा गया, जिसका वर्णन हमारे लक्ष्मीकान्त जी और हमारे अन्य साथियों ने भी किया है। चाहे वह पासपोर्ट हो, डिजिटल पेमेंट हो, सेविंग बैंक हो या इंश्योरेंस हो, ऐसी कई तरीके की चीजों को पोस्ट ऑफिस से जोड़ा गया। आपने देखा होगा कि डेढ़-दो वर्ष पहले जब पूरे देश के पोस्टमैन को हमारे आदरणीय प्रधान मंत्री मोदी जी ने उद्धोधन दिया था, उनको संदेश दिया था, मैं भी उस कार्यक्रम में मौजूद था। उस जमाने के जो हमारे पोस्टमैन आते थे, हमें चिट्ठियां पढ़कर सुनाते थे, उसका दूसरा रूप हमें देखने को मिला है। दो दिन पहले जब मैं बेंगलुरु आ रहा था, मैं अपने घर के बाहर खड़ा था, तब एक स्कूटी पर एक बालिका आई। वह पीली ड्रेस में थी, तो मैंने कहा कि वह कौन है? वह मुझे कोई चिट्ठी देने आई थी। उसने मेरे घर के बाहर स्कूटी खड़ी की। महिलाओं को और जिनको भी इतना रोजगार मिला है, हम उसके साक्षी हैं। 'बेटी बचाओ, बेटी पढ़ाओ' के विषय में हमने अपनी आंखों से देखा है कि आदरणीय नरेन्द्र मोदी जी की कल्पना थी, जिसकी वजह से उन्होंने पोस्ट ऑफिस की संस्था को बहुत आगे बढ़ाया है और आधुनिकीकरण के रूप में इसमें आज लाखों कर्मचारियों का एडिशन किया। आज पोस्ट ऑफिस में चहल-पहल दिखाई दे रही है। आदरणीय प्रधान मंत्री मोदी जी की अपनी इस नई धरोहर को नए युग के साथ जोड़ने की हमेशा कल्पना रही है। हमारी हर धरोहर को हर जगह कैसे आधुनिकता के साथ जोड़कर उसका देश के लिए कैसे उपयोग किया जाए, यह विषय हमारे आदरणीय प्रधान मंत्री जी का रहा है।

उपसभाध्यक्ष जी, मैंने इसको विस्तार से देखा है। आदरणीय अश्वनी वैष्णव जी संजोग से मेरे पड़ोस के जिले के गांव के हैं, हालांकि लोग उनको ओडिशा का भी समझते होंगे, लेकिन उनका जो जिला है, वह मेरे पड़ोस के गांव में है। मैंने यह देखा है और हमने पहले भी स्टडी किया है, ये विषय हमारी कमेटी में चर्चा में भी आए हैं - उन्होंने बहुत मेहनत और विस्तार से इसका ध्यान रखा है, सतर्कता से ध्यान रखा है, जिम्मेदारियों का ध्यान रखा है और पोस्ट ऑफिस के अधिकारों का ध्यान रखा है कि इसको कैसे आगे बढ़ाया जाए और इस संबंध में नियमावली कैसे बने।

अब कुछ लोगों को बात-बात में इमरजेंसी दिखती है कि इमरजेंसी में क्या होगा। इमरजेंसी में क्या-क्या नहीं हुआ! हमारे चिदम्बरम साहब सामने बैठे हैं, उनको पता है कि क्या-क्या नहीं हुआ और किस-किस ने क्या किया है। उसमें आर्टिकल 356 का भी प्रावधान है, लेकिन हमारे आदरणीय मोदी जी ने दस वर्षों में कई लोगों की मांग होते हुए, यहां तक कि कांग्रेस ने मांग की थी कि वैस्ट बंगाल में राष्ट्रपति शासन लगाया जाए, कई-कई जगहों से मांगें उठीं, लेकिन हमारे आदरणीय प्रधान मंत्री जी ने कांस्टिट्यूशन का ध्यान रखते हुए, आजादी का ध्यान रखते हुए, किसी भी राज्य में जरूरत होने के बावजूद एक दिन भी आर्टिकल 356 नहीं लगाया और संयम रखा। कांग्रेस ने बहुत बार धारा 356 का प्रयोग किया है। आज यहां पर खरगे साहब नहीं हैं। मैं समझता हूं कि आज तो उनको यहां पर होना चाहिए था, लेकिन वे नहीं हैं। उन्होंने बहुत बार धारा 356 का उपयोग किया, बिना कारण के किया। ...**(व्यवधान)**... हार-जीत तो चलती रहती है, उनको इतना डिप्रेसन में आने की जरूरत नहीं है। तेलंगाना में उनको कॉन्सोलेशन दे दिया गया है। वह हमारी गलतियों से मिला है। आप यह समझिए कि वहां पर जो भ्रष्टाचार चल रहा था,



उसके कारण वहां की सरकार को जाना पड़ा। वहां पर यह कोई इनकी जीत नहीं है, यह उनकी हार है।...(व्यवधान)... तिवारी जी, आप आगे बढ़िए, आप पार्टी के अध्यक्ष बनिए। मैं समझता हूँ कि आपके नेतृत्व में और ज्यादा सीटें आएंगी।

THE VICE-CHAIRMAN (DR. SASMIT PATRA): No cross talk please. Please address the Chair.

**श्री लहर सिंह सिरौया :** सर, मैं यह कहना चाह रहा हूँ कि अधिकारियों ने वैष्णव जी के नेतृत्व में बहुत विस्तार से इस बात का ध्यान रखा है और मैं सदन को आश्वस्त करना चाहता हूँ कि इस बिल के किसी प्रॉविजन में किसी के अधिकारों का हनन नहीं होगा। यह सरकार बहुत ईमानदार सरकार है। यह सरकार कभी अपने अधिकारों का दुरुपयोग नहीं करने वाली है। आप इस बात पर विश्वास रखिए। आपको चोर की दाढ़ी में तिनका दिखता है, इसका कोई इलाज हमारे पास नहीं है। आपके वहम का इलाज तो नीम-हकीम के पास भी नहीं है। आप यह वहम करना बंद करिए। हमारे मित्र शक्तिसिंह जी चले गए हैं। वे बार-बार ज़हर-ज़हर कर रहे थे। आप अब तो ज़हर उगलना बंद कीजिए। आप देश में बहुत ज़हर फैला चुके थे। उसको धोते-धोते हमको इतने वर्ष हो गए हैं, आप अब यह ज़हर फैलाना बंद कीजिए। आप जातिवाद का, क्षेत्रवाद का, भ्रष्टाचार का ज़हर फैलाना बंद कीजिए। आप इस ज़हर को अपने तक रखिए। आप कम से कम इसको सदन में तो नहीं फैलाएं। आप किस ज़हर की बात कर रहे हैं? ...(व्यवधान)... जब मैं 5-7 साल, 10 साल का था, तब मैंने तिरुकल्लीकुंदरम, पक्षीतीर्थम का नाम राजस्थान के एक गांव में सुना था। यह किसकी वजह से सुना, यह डाक संस्था की वजह से सुना। डाक के अलावा हमारे गांव की कोई लाइफ लाइन नहीं थी, उस समय किसी चीज़ से हमारा सम्पर्क नहीं हो सकता था। हम उस ज़माने से आए हुए हैं। इस डाक संस्था को आदरणीय प्रधान मंत्री जी ने अपने कुशल नेतृत्व से इसका आधुनिकीकरण करके इसे घर-घर में प्रचलित किया है। अगर आप मुझे बोलने का समय दें, तो मैं बहुत सी सेवाएं गिना सकता हूँ। मैं बताना चाहता हूँ कि हमारी सरकार ने कई कानूनों को चेंज किया है, जैसा कि अभी हमारे घनश्याम जी बता रहे थे। मैं सारी बातों का ज़िक्र विस्तार से नहीं करना चाहता हूँ, लेकिन कुछ बातों का उल्लेख जरूर करना चाहूंगा। इस समय पोस्ट ऑफिस में जो सेवाएं चल रही हैं, हम सब लोग शहरों में रहते हैं, लेकिन जो आदमी गांव में रहता है, वह आज भी इसके सहारे जी रहा है। इस पोस्ट ऑफिस की संस्था को हमें बनाए रखना है। पोस्ट ऑफिस का अवांछित तत्व दुरुपयोग न करें। हमारे मित्र गोहिल जी आ गए हैं। मैं गोहिल जी का जिक्र कर रहा था। गोहिल जी ने मेरी भावनाओं को छेड़ा था, पुराने समय की बात कही, कबूतर की बात कही थी। गोहिल जी, आप तो मेरे मित्र हैं। मैं आपका बहुत आदर करता हूँ और आप भी प्रधान मंत्री नरेन्द्र मोदी जी का आदर करते हैं, यह बात मुझे मालूम है। लेकिन यह ज़हर, ज़हर कहना बंद कर दीजिए। ज़हर उगलना बंद कर दीजिए, ज़हर आपके अंदर में हैं, उसको आप बचाइए, लेकिन ज़हर मत घोलिए। आज देश में इतना अच्छा वातावरण है, आज पूरे विश्व में हमारे भारत की प्रशंसा हो रही है। मैं कई लोगों से मिलता हूँ, मैं ईमानदारी से कह रहा हूँ, आज मैं इस सदन में खड़े होकर कह रहा हूँ और मैं कोई गलत बात नहीं कहना चाहता हूँ। मैं ईमानदारी से यह बात कह रहा हूँ कि विश्व में हमारे देश की प्रतिष्ठा बढ़ी है। आज जो भी फॉरेनर्स मुझे मिलते

हैं, जो एनआरआईज़ मुझे मिलते हैं, वे सभी इस बात को स्वीकार करते हैं कि आज विश्व में हमारे भारत की प्रतिष्ठा बढ़ी है। जब पूरा विश्व हमारा सम्मान कर रहा है, जब बड़े-बड़े राष्ट्राध्यक्ष हमारे मोदी जी के चरण छूने का प्रयास करते हैं, ऐसे समय में आप तो गुजरात के हैं, आप तो कम से कम इस बात का ध्यान रखें कि मोदी जी कितने समर्पण भाव से देश की सेवा कर रहे हैं और आप बार-बार ज़हर की बात करते हैं। गोहिल साहब, मैं आपका मित्र हूँ और आपका भला चाहता हूँ।

**श्री शक्तिसिंह गोहिल :** मैं भी मोदी जी का भला चाहता हूँ।

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Hon. Members, please.

**श्री लहर सिंह सिरिया :** सर, मैं पूरे सदन से उम्मीद करता हूँ और आपसे आशा करता हूँ कि आप पूर्ण बहुमत से इस बिल को पास करेंगे। यह बहुत अच्छा बिल आया है। इस बिल पर अधिकारियों ने काफी मेहनत की है, अश्वनी वैष्णव जी ने काफी मेहनत की है और प्रधान मंत्री जी ने कुशल नेतृत्व दिया है, इसलिए इस बिल का आदर करते हुए, इस बिल को पास करें और यही मेरा निवेदन है। मैं हमारे कांग्रेसी मित्रों को तेलंगाना की जीत के लिए बधाई भी देता हूँ कि आप वहाँ पर जीते हैं। मैं चिदम्बरम साहब का आदर करता हूँ और आपको भी बधाई देता हूँ। मैं चाहता हूँ कि आप अगले चुनाव में अपनी सीटें इम्पूव करें। आप आज 55 से 70-80 तक पहुंचे हैं, लेकिन आप जिस तरह से यह ज़हर घोलने की बातें करते हैं, जिस तरह से विघटनकारी बातें करते हैं, उससे कहीं आप 55 से 27 पर न आ जाएं। आप जनता का आदर करना सीखिए और जनता ने जो निर्णय दिया है, उसका आदर कीजिए। आप देश के प्रधान मंत्री का आदर करें और देश में जो अच्छा वातावरण बना हुआ है, उसे ज़हर से दूषित न करें। महोदय, आपका बहुत-बहुत धन्यवाद।

DR. M. THAMBIDURAI (Tamil Nadu): Sir, thank you very much for giving me this opportunity to participate in the discussion on the Bill brought by the hon. Minister regarding the Postal Services Act. Many hon. Members spoke about the history of the postal system, how it developed in India from 1766 onwards when the East India Company started that and afterwards, how the Act came in 1854 and then after Independence how it served the Indian people. This is a very important service which is required especially for the rural people. In the modern days, we have so many systems for delivering our goods or letters and everything. At the same time, in rural areas, we depend on the postal department. Without that, we cannot do it. The postal department, according to the Minister, is not only serving the delivery of letters but also implementing the hon. Prime Minister's programmes giving help to the poor people, bank accounts and everything. In the financial transactions also, they are going to do their service. It is very essential. Therefore, even though so many private people have come into the courier service, still we are proud of the postal department

-serving the common man especially, not only delivering letters as I said, but other activities also which they do.

I want to make one important suggestion to the hon. Minister. Most of the post offices still have old buildings. They are not at all fit enough. Hon. Minister, Sir, I want to make an important suggestion especially regarding the buildings. Post offices still have old buildings which are not at all in a good condition. We have to see in the modern days, how we can develop our system. We need a good atmosphere and the offices must be in a proper condition which they are not having. Secondly, in the rural areas, we have to give employment opportunities for those people through the postal department. That has to be taken seriously. Because of the courier system what is happening? They are the competitors. The postal department would lose the income. But if you modernize and make a quick delivery system, it would be more profitable. Take for example, the Speed Post. It is not a Speed Post. Even if you take Speed Post, it takes one week or ten days. That is happening there. Therefore, these are the issues which the people are facing. You have so many legal luminaries there. Postal department sends letters or confidential things in our legal system also. That authenticates whatever letters are sent. Secondly, regarding privacy, whatever he said about the interception of postal things for some kind of emergency or security thing, that may be there. I accept that and there may be fact in that also; but, at the same time, you have to maintain the confidentiality also because one person is writing a letter and you cannot intercept such kind of letters. There may be so many things but you are exposing his views to others. Using the emergency thing, you cannot intercept that. It is not fair. That is one important point which I am telling. Therefore, I would request our hon. Minister once again and I do not want to take much of time. The postal department is a great institution and India has good prestige. During earlier Prime Ministers' period also, so many reforms took place. I appreciate that. At the same time, I would request the hon. Minister to see that they give employment opportunities to the people in rural areas to serve there and also modernize their buildings and offices. These are the things which I am expressing. I am speaking on behalf of the A.I.A.D.M.K. Party. Thank you, Sir.

**4.00 P. M.**

SHRI SANDOSH KUMAR P. (Kerala): Sir, I am so delighted on reading the name of this Bill, that is, The Post Office Bill, 2023. The hon. Minister did not attempt to change the name into Hindi. He could have done it like the Gati Shakti Vidyalaya or the *Nyaya Sanhita*. I am very thankful to him for retaining this English name which is

understandable to each and every Indian. Now, let me add a few more points. All initiatives to modernize the post office system, which is the largest in the world, are welcome, no doubt at all. But, we are not in a position to support this Bill in the existing form, especially, with the provisions of Clause 9 and its sub-clauses. This Clause 9 and its sub-clauses will turn our post office into Pegasus offices. That is the most important point which I would like to raise. Why do you link each and every aspect of life, each and every institution, with the security of the nation? The interest of security of the nation is a concept which can be misused. The Government have mis-used it many times. Please leave these poor post offices from the scope of operation of this concept. I would like to request the Minister to delete this particular provision. Secondly, to modernize the post office system, the postal system, we have to think of the unused postal land also. This Department is having acres of land in various parts of the country. If I say, for example, in Cochin, they have more than one acre of land which is unused. There must be provisions and plans to make use of this unused postal land. Thirdly, what about the private players in this field? The India Post is having just 15 percentage of this business in this area. The remaining 85 percentage is in the hands of private players. Do you have anything to control these private players? If you are going to implement this Clause 9, then secrecy has no value and privacy has no value. Then, obviously, these customers will go towards private players. There must be something to control the private players also. Even though, we are in favour of modernizing our postal system, this network, we have to take into account all these concerns. As far as the postal workers are concerned, hundreds of posts are still vacant. You have to take steps to fill up these vacancies as early as possible. Moreover, the wages of these grass-root level workers must be enhanced. These are the points which I would like to raise and I hope the Minister will take care of these things. Thank you, Sir.

**डा .अनिल सुखदेवराव बोंडे (महाराष्ट्र) :** उपसभाध्यक्ष महोदय, भारत के प्रधान मंत्री, नरेन्द्र मोदी जी ने जो एक अच्छा काम किया है, उसमें यह महत्वपूर्ण है कि जो गुलामी की मानसिकता थी, उन्होंने वह पूरी गुलामी की मानसिकता बदलने का काम किया है, चाहे वह अमृत काल हो, सुभाष चन्द्र बोस जी की स्टैच्यू लगाना हो या 1898 में बनाया हुआ ...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Microphone, please.

**डा .अनिल सुखदेवराव बोंडे :** या 1898 में बनाया हुआ इंडियन पोस्ट ऑफिस एक्ट हो, मोदी जी को 1898 की उस गुलामी की मानसिकता से निकाल कर नया इंडियन पोस्ट ऑफिस बिल, 2023 लाना पड़ा।

महोदय, पोस्ट हमारे जीवन का एक अभिन्न अंग है। हालाँकि अभी व्हॉट्सऐप है, ईमेल है, बैंक है, सभी चीजें हैं, लेकिन गरीब लोगों के लिए, गाँव के लोगों के लिए, किसानों के लिए, विद्यार्थियों के लिए और महिलाओं के लिए पोस्ट की बहुत ही अहमियत है। लेकिन आपको पता है कि 2004 से 2014 तक 600 डाकघर बन्द कर दिए गए, यानी डाकघर को बन्द करने की प्रक्रिया शुरू हो गई थी। 2014 से 2023 तक 5,000 नये डाकघर शुरू हो गए, यानी इस डाकघर को पुनर्जीवन देने का काम माननीय प्रधान मंत्री नरेन्द्र मोदी जी के माध्यम से हुआ है। इस वित्तीय वर्ष में हमारे काबिल मंत्री, अश्वनी वैष्णव जी के माध्यम से और 5,746 डाकघर खोले जा रहे हैं। अब के 5,746 और पहले बने हुए 5,000 - यानी इतने डाकघरों में गरीबों के लड़कों को, लड़कियों को नौकरी मिली है, रोजगार मिला है। यह सबसे महत्वपूर्ण बात है। डाकघर का काम सिर्फ चिट्ठियाँ पहुँचाना, पार्सल पहुँचाना ही नहीं है, उसमें 100 अन्य सुविधाएँ ऐड कर दी गई हैं। सबसे इम्पोर्टेंट तो मैं यह मानता हूँ कि उसमें वित्तीय सुविधाएँ ऐड की गईं। वह सबसे महत्वपूर्ण बात है। हमारे प्रधान मंत्री जी महिलाओं के लिए, हमारी मातृ शक्ति के लिए, नारी शक्ति के लिए उनको आत्मनिर्भर बनाने की गारंटी हैं, उनकी आत्मसुरक्षा की गारंटी हैं, उनका आत्मसम्मान बढ़ाने की गारंटी हैं। अब इसमें डाकघर जब अहम भूमिका निभाता है, तो उसका स्वागत करना चाहिए। "बेटी बचाओ, बेटी पढ़ाओ" अभियान के अन्तर्गत प्रधान मंत्री जी "सुकन्या समृद्धि योजना" लाए। पिछले ही बजट में आए "महिला सम्मान बचत पत्र" या डाकिए द्वारा घर-घर जाकर खोले गए खाते महिलाओं को फाइनेंशियल सिक्योरिटी दे रहे हैं। जब किसी भी व्यक्ति को फाइनेंशियल सिक्योरिटी मिलती है, तो उसका आत्मसम्मान अपने आप बढ़ता है। आज हमारे तीनों राज्यों में भारतीय जनता पक्ष ने जो विजय हासिल की, उसमें सबसे बड़ा रोल नारी शक्ति का है। यानी पूरे भारत में पूरी नारी शक्ति का भरोसा सिर्फ और सिर्फ प्रधान मंत्री नरेन्द्र मोदी जी के ऊपर है। यह इसलिए है कि हर महिला को, जिसको समझा जाता था कि वह दबी है, अबला है, उसको सबला बनाने का काम हुआ है। सबसे इम्पोर्टेंट चीज तो मैंने मध्य प्रदेश में जाकर देखी। मैं वहाँ चुनाव के प्रचार में था। पहले ऐसा होता था कि हसबैंड महिला को बोलता था कि यहाँ का बटन दबाना चाहिए, लेकिन वहाँ पर तो मैंने देखा कि महिला ने उसे बोला, बेटे को भी बोला कि अगर बटन दबाना है, तो कमल के फूल का ही दबाना है, अपने हसबैंड को भी उसने मजबूर किया कि घर में आना है, खाना खाना है, तो कमल का ही बटन दबाना पड़ेगा। तो नारी शक्ति की यह पहल जो हो रही है, यह प्रधान मंत्री नरेन्द्र मोदी जी द्वारा दी गई फाइनेंशियल सिक्योरिटी के माध्यम से हो रही है।

उपसभाध्यक्ष महोदय, एक सबसे इम्पोर्टेंट बात यह है कि आरडी पोस्ट ऑफिस के माध्यम से होता है। आरडी का प्रतिनिधि हर महीने घर-घर जाकर आरडी के माध्यम से पैसे जमा करता है, 200 रुपये, 500 रुपये या 1,000 रुपये जमा करता है और उसके बाद वह पैसा प्रॉविडेंट फंड या पीपीएफ में जमा किया जाता है। इंडियन पोस्ट पेमेंट बैंक ने 4 वर्षों में 8 करोड़ खाते खोल कर मुनाफा कमाना शुरू कर दिया। यानी इसका फायदा किसको होता है - गरीब को होता है, महिलाओं को होता है, किसानों को होता है, किसान की मजदूरी करने वालों को होता है, विश्वकर्मा लोगों को होता है। इसका फायदा कोई इंडस्ट्री वाला नहीं ले रहा है, इसका फायदा कोई बड़ा अधिकारी नहीं ले रहा है, बल्कि जो सबसे नीचे ग्राउंड लेवल पर रहने वाला आदमी है, उसको पोस्ट ऑफिस के माध्यम से बेनिफिट हो रहा है। यह डाकघर का विधेयक सिटिजन

सेंट्रिक है। मुझे एक सांसद होने के नाते अमरावती जिले में एक एरिया में जाने का सौभाग्य मिला। अमरावती जिले में जवाद नगर का एरिया है, जहाँ झुग्गी-झोंपड़ी का एरिया है, वहाँ पर डाकघर खोला गया। मैंने डाकघर पहले बचपन में भी देखा था। डाकघर ऐसा रहता था कि अंधेरे रूम में डाकघर चलता था, वहाँ ठप्पे मारे जाते थे और डाकघर की नौकरी करने वाला भी दिन-रात वही काम करके परेशान होता था, लेकिन मैंने जो डाकघर देखा, वह स्मार्ट डाकघर देखा। स्मार्ट डाकघर - यानी वह टोटली कम्प्यूटराइज्ड था, टोटली डिजिटलाइज्ड था और बैंक के जैसा था। वहाँ बैठने की अच्छी सुविधा थी, वहाँ एअर कंडीशनर लगा हुआ था, वहाँ की तिजोरी अच्छी थी। जब अच्छी तरह से डाकघर का निर्माण होता है, तो इसका मतलब है कि इससे इन्फ्रास्ट्रक्चर भी बहुत अच्छा होता है। यह ग्रामीण इलाकों में भी हो रहा है। हमारे डाकघर का इतना बड़ा नेटवर्क है और हमारे प्रधान मंत्री जी, मंत्री जी की कल्पनाशक्ति भी इतनी आगे है कि मुझे आशा है कि कल को डाकघर के माध्यम से एमेज़ॉन जैसा डिलीवरी सिस्टम भी शुरू हो जाए। डाकघर के माध्यम से लोगों को उनके घर तक कोई भी सामान पहुंचाने की सुविधा का निर्माण भी हो सकता है। इसे लेकर विरोधी पक्ष के सम्माननीय सांसदों ने दिक्कत पेश की है कि इसमें पार्सल फोड़ा जाएगा। इससे किसे डर है? जो गलत काम करने वाले हैं, जो देश विरोधी ताकतें हैं, उन्हें यह डर रहना चाहिए। कुछ-कुछ डर बहुत अच्छे होते हैं। जो दहशतगर्दी करते हैं, उनमें सरकार का कुछ-कुछ डर निश्चित ही रहना चाहिए। सर, क्या आपको पता है कि Bacillus anthracis नाम के बैक्टीरिया के माध्यम से बीमारी फैलाने का काम भी envelope के द्वारा किया गया था। Bacillus anthracis के बैक्टीरिया को पोस्ट के लिफाफे से भेजने का काम वेस्टर्न कंट्रीज़ में भी किया गया था। आज के जमाने में जो भी पार्सल्स होते हैं, उनका एक्स-रे भी होना चाहिए, उनकी स्कुटनी भी होनी चाहिए और जो suspected हैं, उन्हें खोलना भी चाहिए। देश की सुरक्षा के लिए, कम्युनिटी की सुरक्षा के लिए यह इम्पोर्टेंट पहल है। मुझे लगता है कि इससे किसी की प्राइवैसी डिस्टर्ब होने की संभावना नहीं है। जो देश के विरुद्ध गलत काम कर रहा है, यह उसे ही गलत लग सकता है, इसलिए मुझे लगता है कि यह महत्वपूर्ण बिल, जिसे revolutionary बोल सकते हैं, जो पोस्ट डिपार्टमेंट की पूरी लाइफ में, 1898 के बाद से पहली बार आया है, मैं उसका स्वागत करता हूँ। माननीय प्रधान मंत्री, नरेन्द्र मोदी जी तथा माननीय मंत्री, अश्वनी वैष्णव जी के द्वारा लाए गए इस बिल का सभी को समर्थन करना चाहिए, मैं ऐसी विनती भी करता हूँ, धन्यवाद, जय हिन्द।

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Now, hon. Shrimati Priyanka Chaturvedi.

**श्रीमती प्रियंका चतुर्वेदी (महाराष्ट्र) :** सर, आपने मुझे एक महत्वपूर्ण बिल पर बात करने का अवसर दिया है, इसके लिए मैं आपकी आभारी हूँ। सवा सौ साल बाद एक रिफॉर्म आया है, हम उसका स्वागत करते हैं। पोस्ट ऑफिस बिल सवा सौ साल बाद आ रहा था, तो मेरी उम्मीद यह थी कि हम बात करेंगे कि किस तरीके से उसका मार्केट शेयर बढ़ाएंगे, उसमें किस तरीके का मॉडर्नाइजेशन करेंगे, किस तरीके से सर्विसेज़ को पुख्ता करेंगे, किस तरीके से reallocation of assets करेंगे, किस तरीके से हम घर-घर तक पोस्ट ऑफिस पहुँचा पाएंगे - इस बिल के माध्यम से यही उम्मीद थी। But, unfortunately, clause 9 और clause 10 - मैं मानती हूँ कि हम रिफॉर्म्स

की आड़ में ऐसी क्लॉजेज़ डाल रहे हैं, जो surveillance से कम नहीं हैं। जब हमारे फॉस पर State sponsored surveillance का एक मैसेज आया था, तो उसे लेकर मैंने एक महीने पहले माननीय मंत्री जी को चिट्ठी भी लिखी थी। इसका मतलब है कि एक सिटिंग मेम्बर ऑफ पार्लियामेंट पर एक State sponsored surveillance attack हो रहा है। इस पर कार्रवाई होनी चाहिए। इस पर कोई इनवेस्टिगेशन नहीं हुई है, बल्कि आज तक मुझे उनकी चिट्ठी का जवाब भी नहीं मिला है। सेम चीज़ अब हम यहाँ पर पर्सनल डेटा प्रोटेक्शन बिल में भी देख रहे हैं कि नेशनल सिक्योरिटी की आड़ में surveillance, इसकी आड़ में surveillance! सर, interception क्या-क्या कह रहा है, under which rules किन-किन चीज़ों पर interception कर सकते हैं - security of the State, friendly relations with foreign states, public order, emergency, public safety, contravention of the provisions of this Bill or any other laws. इमरजेंसी को गाली देने वाले आज इमरजेंसी की आड़ में आपके पार्सल्स का interception कर सकते हैं।

दूसरी बात क्लॉज़ नं. 10 के संबंध में है कि कोई liability ही नहीं है। अगर सर्विसेज़ में दिक्कत है, फॉल्ट है, तो कोई liability ही नहीं है। यह liability कौन डिसाइड करेगा? उस बिल में यह प्रावधान है कि केन्द्र सरकार डिसाइड करेगी, तो इस बिल में हम यह क्यों नहीं कह सकते हैं कि there will be liabilities if there is lack of services. मुझे इस बात से बड़ी दिक्कत है कि सरकार डिसाइड करेगी कि किस तरीके से liabilities डिसाइड होंगी। डायरेक्टर जनरल साहब और उनके ऑफिसर्स को खुली छूट दी जा रही है कि interception के नाम पर वे गुड्स को डेमेज भी कर सकते हैं, लैटर्स भी खोल सकते हैं, privacy का हनन भी हो सकता है, पर कोई कार्रवाई नहीं की जाएगी। सर, मैं केवल एक ही चीज़ कहना चाहती हूँ और यह उम्मीद करती हूँ कि ये इसको पॉजिटिवली लेंगे और इस पर काम करेंगे। मैं लास्ट में एक ही बात कहना चाहती हूँ कि सर्विलेंस हो, इंटरसेप्शन हो, नेशनल सिक्योरिटी की आड़ में अपोजिशन को दबाने का काम किया जाए, लोगों को चुप कराने का काम किया जाए, यह डेमोक्रेसी के खिलाफ है और हमारे संवैधानिक अधिकारों के खिलाफ है। इन दो क्लॉजेज़ के अलावा, मैं इस बिल का समर्थन करती हूँ और उम्मीद करती हूँ कि इसमें किसी तरीके का अमेंडमेंट लाया जाएगा। Thank you so much.

**डा. अनिल अग्रवाल (उत्तर प्रदेश) :** महोदय, Indian Post Office Act, 1898, जो कि अंग्रेजों द्वारा बनाया गया था, उसमें कुछ परिवर्तन करने के लिए The Post Office Bill, 2023 देश के यशस्वी और लोकप्रिय प्रधान मंत्री, आदरणीय श्री नरेन्द्र मोदी जी और हमारे माननीय मंत्री श्री अश्वनी वैष्णव द्वारा लाया गया है। इस बिल में बहुत सारी विशेषताएं हैं और आज यह आवश्यक है कि हमारे जो पोस्ट ऑफिसेज़ हैं, वे बेहतर काम करें और उनकी पहुंच दूर-दूर तक हो। मेरे मित्र, श्री शक्तिसिंह गोहिल जी ने जब अपने भाषण की शुरुआत की, तो उन्होंने यह कहा कि सुदूर गांव में तो पोस्ट ऑफिस ही काम करेगा, उसके अलावा और कई जो सर्विसेज़ देने वाले लोग हैं, वे काम नहीं करेंगे। यह सत्य बात है, लेकिन वे यह बताना भूल गए या शायद उन्होंने जान-बूझकर इस बात का उल्लेख नहीं किया कि जब उनकी सरकार थी तो पोस्ट ऑफिसेज़ बंद हो रहे थे। एनडीए की सरकार, जो आज इस काम को कर रही है, वह उस समय यूपीए की सरकार ने नहीं किया। आज उसके उलट स्थिति है। आज नये-नये पोस्ट ऑफिसेज़ खुल रहे हैं और उनको इस प्रकार से संचालित किया जा रहा है कि देश की जनता उनके ऊपर विश्वास करे।

हमारे कुछ मित्रों ने क्लॉज 9 और क्लॉज 10 पर अपनी आपत्ति व्यक्त की है। आज देश की पूरी जनता माननीय मोदी जी पर विश्वास कर रही है, आप भी उन पर विश्वास करना शुरू कीजिए, नहीं तो आपकी जो स्थिति है, वह उससे भी ज्यादा खराब हो जाएगी। आप यह क्यों मानकर चलते हैं कि इसमें किसी व्यक्ति को किसी प्रकार की दिक्कत होगी? आज मोदी की गारंटी है, जिसको हिंदुस्तान ही नहीं, पूरा विश्व मानता है। आज गरीब आदमी के खाते पोस्ट ऑफिसेज़ में खुल रहे हैं और उनमें बहुत बड़ी मात्रा में रकम है। महोदय, आज इंडियन पोस्ट पेमेंट बैंक के माध्यम से गांव-गांव तक बैंकिंग सर्विसेज़ पहुंच गई हैं। ये सर्विसेज़ न केवल गांव के व्यक्ति तक पहुंच गई हैं, बल्कि इंडियन पोस्ट पेमेंट बैंक आपके घर तक पहुंच रहा है। उसमें बहुत बड़ी मात्रा में बहुत अच्छे अकाउंट्स खुले हैं और उसकी बहुत अच्छी सर्विसेज़ हैं। उसी का एक रिजल्ट यह है कि इतने अल्पकाल में इंडियन पोस्ट पेमेंट बैंक मुनाफे में आना शुरू हो गया है। यह दिखाता है कि सरकार की क्या प्रतिबद्धता है। एक समय था जब एक सरकार ने महिलाओं को पोस्ट ऑफिस की सर्विसेज़ देनी शुरू की, महिलाओं के लिए बहुत जोर-जोर से प्रचारित किया गया, लेकिन सरकार का ध्यान सर्विसेज़ की ओर नहीं था, इसलिए उसमें घाटा हुआ और अंततः उसे बंद कर दिया गया। आज जहां यह बिल हमारी सरकार का स्पष्ट मैसेज दिखाता है कि हमारी किस प्रकार से गरीब आदमी के लिए प्रतिबद्धता है, वहीं यह स्पष्ट भी करता है कि किस प्रकार से सरकार हर उस जन का खाता खुलवाना चाहती है, जिसके पास बैंक नहीं है। उसका इतना बड़ा फायदा हुआ है कि आज देश में भ्रष्टाचार मिनिमम हो चुका है और इसको धीरे-धीरे हम जीरो की ओर ला रहे हैं। मेरे कुछ मित्र इस पर अपनी टिप्पणी कर रहे हैं। वे शायद उस बात को भूल गए जब देश के एक बड़े प्रधान मंत्री ने कहा था कि मैं 100 रुपये भेजता हूं तो केवल 15 रुपये पहुंचते हैं, 85 प्रतिशत का घोटाला होता था। आज इन बैंक्स के खुलने से, डायरेक्ट बेनिफिट ट्रांसफर होने से यह घाटा पूरी तरह से समाप्ति की ओर है। इसलिए मुझे लगता है कि मेरे विपक्षी साथियों ने इसमें किसी न किसी प्रकार से रोड़े अटकाने की अपनी पुरानी चाल पर काम करना शुरू किया है। मैं इस बिल का समर्थन करता हूं और अपने विपक्षी साथियों से भी यह अनुरोध करता हूं कि इस बिल को सर्वसम्मति से पास कराएं। देश की जनता समझ रही है कि आप लोग किस प्रकार से उनके अच्छे कार्यों में रोड़े अटका रहे हो और उसी का परिणाम तीन दिन पहले आपको देखने को मिला, पुनः आपसे अनुरोध है कि इस बिल का समर्थन करें, धन्यवाद, जय-हिन्द।

**संचार मंत्रालय में राज्य मंत्री (श्री देवुसिंह चौहान) :** माननीय उपसभाध्यक्ष महोदय, आपकी अनुमति से मुझे बोलने का मौका मिला, इसलिए आपका बहुत-बहुत धन्यवाद। माननीय उपसभाध्यक्ष महोदय, देश के यशस्वी प्रधान मंत्री और विश्व के सर्वाधिक लोकप्रिय नेता आदरणीय नरेन्द्र मोदी जी की सरकार का हमेशा यह आग्रह रहा है कि देश की जनता के लिए ease of living हो, बिज़नेसमैन के लिए ease of doing business हो। इस देश की प्रगति में हर नागरिक contribute करे और इसी के चलते यशस्वी प्रधान मंत्री जी के मार्गदर्शन में हमारे काबिल मंत्री आदरणीय अश्वनी वैष्णव जी के मार्गदर्शन में हमारी मिनिस्ट्री ने कई रिफॉर्म्स का काम प्रारम्भ किया है और इसी रिफॉर्म के चलते हमने यह पाया कि ब्रिटिश शासन के दौरान जो व्यवस्था पोस्टल विभाग की थी, आज बदलते समय के साथ नागरिकों की आकांक्षा और अपेक्षा के



हिसाब से यह नेटवर्क पूरे भारत में सबसे बड़ा ट्रस्टवर्दी नेटवर्क बना है। भारत सरकार का अगर कोई चेहरा है, अगर कोई नेटवर्क है, जो doorstep पर दिखता है, तो वह पोस्ट विभाग है। इस पोस्ट विभाग के नेटवर्क को हमने हमारी पार्टी की फिलॉसिफी के हिसाब से, जो हमारे पूर्वजों ने हमें संस्कार दिये हैं, जो अंत्योदय की भावना है, उस भावना से आगे बढ़ाया है। अंतिम छोर पर बैठे व्यक्ति का उदय करने की भावना के साथ सरकार काम करे, हमने यही सोचकर अंत्योदय की भावना से ट्रस्टवर्दी नेटवर्क बनाया है। बदलते समय के साथ हमने बहुत बड़ा रिफॉर्म किया है। 1898 के इस ब्रिटिश राज के कानून को बदलना इसी रिफॉर्म का एक भाग है। जब यह कानून बनाया गया था, तब हम सब British colonial rule में थे, उनकी यह हैबिट थी, उनका कंट्रोल करने का माइंडसेट रहा। After Independence, 70 साल तक इस देश ने कंट्रोल करने का माइंडसेट महसूस किया। हमने इस कानून में सुधार लाकर इस नेटवर्क को लास्ट माइल कनेक्टिविटी देकर last mile में बैठे उस आदमी को टेक्नोलॉजी के माध्यम से socio-economic change का एक बहुत बड़ा टूल बना दिया। हमने इस नेटवर्क के चलते, जो पहले केवल मेल और लैटर्स देने का काम करता था, आज उस नेटवर्क से banking for all, insurance for all और पूरा transparently काम किया है। आदरणीय प्रधान मंत्री जी हमेशा कहते हैं कि अगर transparently गवर्नमेंट को काम करना है, तो टेक्नोलॉजी को आधार बनाना पड़ेगा। इसी टेक्नोलॉजी को आधार बनाकर हमने इस नेटवर्क के चलते हमारी citizen-centric सेवाएं प्रदान करना प्रारम्भ किया है। मैं आपके सामने कुछ आंकड़े रखना चाहता हूँ कि citizen centric की सेवाओं से हमने क्या-क्या काम किए हैं? हमारे पास 1,64,000 पोस्ट ऑफिस हैं। इन 1,64,000 पोस्ट ऑफिस में चार करोड़ डायरेक्ट बेनिफिट ट्रांसफर के अकाउंट ओपन किये गये हैं। इस अकाउंट में हर लाभार्थी को, जिसका राइट है, उसे बेनिफिट सीधे उसके अकाउंट में मिलता है। हमने आधार का प्रोविजन किया है, हम पेन्शन देते हैं। मैं इस बारे में कई बातें बता सकता हूँ, लेकिन कुछ साथी सांसदों ने सेक्शन 9 और 10 के बारे में अपने कुछ विचार, कुछ सजेशन रखे हैं। मैं सेक्शन 9 के संबंध में यह बताना चाहता हूँ कि सेक्शन 9 केवल नेशनल सिविलिटी और पब्लिक सेफ्टी के लिए ही है। यह सेक्शन 9 नया नहीं है, यह सेक्शन पुराने एक्ट में आपके समय में भी था, लेकिन हमने जनता के हित में, देश के हित में उसको simplify किया है। उस समय स्पीड पोस्ट वगैरह नहीं थी, तो हमने उस सर्विस को आधार बनाकर लिया है। जो liability की बात करते हैं, तो हमारे पास service rules हैं। अगर कोई विलफुली कुछ mischief करता है और ऐसा काम करता है, तो उस पर हमें conduct rule के हिसाब से punish करने का प्रावधान भी है। मैं यह मानता हूँ कि आपके समय में 660 पोस्ट ऑफिस बंद हो गए थे, लेकिन हमने 5,000 नए खोले हैं और आगे 5,746 पोस्ट ऑफिस नए खुल रहे हैं। एक तरीके से नए बैंक खुल रहे हैं। हर पांच किलोमीटर में पोस्ट ऑफिस बैंक की तरह सेवा देगा और इश्योरेंस का काम करेगा, हर सिटिजन को citizen centric सेवा देने की कोशिश करेगा। आज हम जो बिल लेकर आए हैं और हमने जो reforms किए हैं, उनके संबंध में मैं आपके सामने कुछ आंकड़े देना चाहता हूँ। जब हमने parcel reforms शुरू किए, करीब-करीब 36 activities थीं। आज हमारे parcel reforms बहुत अच्छे हो गये हैं। अभी-अभी एक सांसद जी amazon के बारे में बोल रहे थे, तो मैं आपको बताना चाहता हूँ कि amazon ने ऑलरेडी हमारे साथ एमओयू किया है और आने वाले समय में north-east और पूरा हमारा West Bengal का जो रीजन है, सर्कल है, उसमें amazon भी हमारे साथ future में काम करेगा। यह सब जानते हैं कि

आने वाले समय में पोस्टल नेटवर्क की strength क्या होगी। हमने प्रसादम योजना शुरू की है, हमने गंगाजल योजना शुरू की है। हर करस्टमर अपने घर में बैठकर कहीं से भी बाबा विश्वनाथ का, सोमनाथ का, द्वारका जी का प्रसाद मंगाना चाहता है, तो मंगवा सकता है। कोविड के समय में हमारे विभाग ने बहुत अच्छा काम किया है। आज हम जो सेक्शन लेकर आए हैं, वह इसी के कारण ही लेकर आए हैं, ताकि अगर future में national security में कोई वायरस आ जाता है या कुछ illegal drugs हैं, opium है, ऐसा अगर कुछ transport होता है, तो उसको देखने का अधिकार सरकार का है, क्योंकि यह public safety के लिए है। आने वाले समय में ये रूल्स बनेंगे। उन रूल्स में भी parliamentarians अपने सजेशन दे सकते हैं। हम केवल एकट लेकर आए हैं। यह एकट नया नहीं है। जो आपका एकट था, उसको हमने simplify किया है। अब मैं आपका धन्यवाद करते हुए अपनी बात को समाप्त करता हूँ।

**श्री मिथलेश कुमार** (उत्तर प्रदेश) : उपसभाध्यक्ष जी, आज आपने मुझे पोस्ट ऑफिस बिल, 2023 के समर्थन में बोलने का मौका दिया, उसके लिए मैं आपका धन्यवाद करता हूँ। महोदय, यह बिल लाकर हमारे देश के माननीय प्रधान मंत्री श्री नरेन्द्र मोदी जी के द्वारा और यहां पर बैठे माननीय मंत्री श्री अश्वनी वैष्णव जी के द्वारा जो ब्रिटिश सरकार के पुराने बिल का खात्मा किया गया है, उसके लिए मैं उनको बहुत-बहुत बधाई देता हूँ और धन्यवाद देता हूँ। मित्रो, हमारे देश में डाकघर का बहुत बड़ा महत्व है। अभी सबने बताया और मैं आपको व्यक्तिगत रूप से बताना चाहता हूँ कि हम लोग देहात क्षेत्र से आते हैं, तो देहात में डाकघर का बहुत बड़ा उपयोग होता है, क्योंकि वहां पर WhatsApp और ईमेल के माध्यम से सूचनाएं बहुत कम पहुंच पाती हैं। आकर-जाकर, साइकिल से, मोटर साइकिल से जब पोस्टमैन पत्र लेकर जाते हैं, तो उससे व्यावहारिक समानता और सामाजिकता भी बढ़ती है कि वे आकर मिले, चाय पी और हाल-चाल पूछा कि गांव में क्या हो रहा है। हमारे देश में भाई-बहनों का एक बहुत बड़ा त्योहार होता है - रक्षा बंधन। रक्षा बंधन में हमारी बहुत सी बहनें किसी कारणवश नहीं पहुंच पाती हैं, तो उनकी राखी डाक के माध्यम से पहुंच जाती है। मेरा माननीय मंत्री जी से निवेदन है कि वार्ड में, न्याय पंचायत स्तर पर एक डाकघर जरूर खुलवाएं, जिससे उनकी भावनाएं आगे पहुंचती रहें।

दूसरे, अभी माननीय मंत्री जी ने बैंकिंग वाली बात बताई है। चार करोड़ लोगों को डीबीटी के माध्यम से जो पैसा डाकखाने से मिलता है, यह बहुत सराहनीय काम है, क्योंकि उनको सीधा पैसा मिलता है। पूर्व में जो सरकारें हुआ करती थीं, उनके माननीय प्रधान मंत्री कहते थे कि हम एक रुपया भेजते हैं, तो पंद्रह पैसे पहुंचते हैं।

(सभापति महोदय पीठासीन हुए।)

आज माननीय प्रधान मंत्री जी के नेतृत्व में पूरे देश में हर व्यक्ति को सीधा पैसा डीबीटी के माध्यम से मिल रहा है। आपने जिस तरीके से पासपोर्ट बनाने का काम डाकखाने को दिया है, यह अपने आप में एक बहुत सराहनीय कार्य है, क्योंकि हमें मालूम है कि यह मंडल स्तर पर होता था। हम शाहजहांपुर रहते थे और बरेली में पासपोर्ट ऑफिस जब तक पहुंचते थे, तब तक वह बंद हो

जाता था या वहां पर दलालों के माध्यम से पासपोर्ट बना करते थे। बहुत से नवयुवक और महिलाएं इससे वंचित रहती थीं। यह कदम बहुत ही सराहनीय है।

मैं माननीय प्रधान मंत्री जी को धन्यवाद देता हूँ कि उनके द्वारा हर क्षेत्र में विशेष रूप से काम किया जाता है। इसमें नई क्रांति लाकर हर जगह डाकखाने स्थापित किए जाएंगे। इसलिए इस बिल का मैं समर्थन करता हूँ, धन्यवाद।

SHRI SANJEEV ARORA (Punjab): Thank you, Mr. Chairman, Sir, for giving me this opportunity to speak on this important Bill, which affects almost all of our population and I appreciate bringing an Amendment after 125 years. However, I have some suggestions and some apprehensions on the Bill, which I would like the hon. Minister to look into them and see if these can be changed. In the Bill, it is mentioned that any change can be made through rules. So, even if it can be made through rules, it may please be done.

First of all, I suggest that post offices should be given a level-playing field *vis-a-vis* other companies like FedEx, Blue Dart, etc. So, some similar legislation should be brought for them also, so that there is a level-playing field for all the agencies.

Secondly, many Members have spoken regarding interception. But, what I feel is that there are no safeguards from interception. So, I request that the powers for the same should be given only to high-ranking officials to avoid arbitrary action against individuals. The former Prime Minister, hon. Shri Atal Bihari Vajpayee had not got the Bill passed only on this issue in 2002. So, I request that this point may be taken care of. Further, Consumer Protection Act does not apply to post offices. It applies to Railways, which is one of your Ministries, to the oil companies and many other organizations. So, that should be applied to post offices also to safeguard consumers' interest.

The Bill says that it does not involve recurring or non-recurring financial expenditure whereas Post Offices regularly get budgetary support, which is fine but is contradictory to the facts presented in the Bill. I do not see what is behind the lines. Lastly, my suggestion is, my personal view is that post office should be involved in B2B logistics also, as much as possible. There are lands available with all the post offices. They can be converted into warehouses because now online ordering is very popular. So, if these companies open the warehouses in the post offices, it will bring them nearer and the time of order delivery will be quicker. Plus, it will increase the income of post offices so that it becomes self-sufficient.

And, last of all, post offices are being used for banking purposes, which is good. But these days, everybody wants to invest money in stock markets. So, my advice is, let us allow post offices to deal in mutual funds. Sir, there are some people

who are tax-savvy; some are non-tax savvy. So, the non-tax savvy can go to post office and still invest in mutual funds which will ultimately go to stock markets and which will help in growth of the markets as a whole.

Thank you. I support this Bill other than the points which I have made and request you to see if some changes can be made there. Thank you, Chairman *Saheb*.

MR. CHAIRMAN: Shri Rambhai Mokariya.

**श्री रामभाई हरजीभाई मोकरीया (गुजरात) :** सर, मैं डाकघर विधेयक, 2023 के बारे में बोलना चाहता हूँ और आपने मुझे बोलने का अवसर दिया, इसके लिए आपका आभार प्रकट करता हूँ। मोदी जी की अगुवाई में अपने अश्वनी वैष्णव जी जो बिल लेकर आए हैं, यह बहुत अच्छी बात है। मैं पहले कुरियर कम्पनी से जुड़ा हुआ था, तो मुझे कुरियर का भी एक्सपीरिअंस है और पोस्ट ऑफिस का भी एक्सपीरिअंस है। मैं एक बात आपके साथ शेयर करना चाहता हूँ कि जब 2006 में यूपीए सरकार के समय में बिल आया था, तब इसको समझाने में मुझे काफी दिक्कत आई और 25-30 लाख लोग पूरे इंडिया में काम कर रहे थे। उस समय वह सुधार बिल फ्रीज़ हो गया था। इसके पहले मोदी साहब, जो गुजरात के तत्कालीन मंत्री थे, वे मेरे एक फंक्शन में आए थे और उन्होंने पूछा था कि सबसे पहला कुरियर या पोस्ट कौन था, यह क्वेश्चन उन्होंने किया था। तब किसी को इसके बारे में पता नहीं था, उस समय मोदी साहब ने बताया कि भगवान राम की रिंग, जो वीथी है, उसको लेकर सीता जी को देने के लिए गए, जो गए, वह मारुति नन्दन मतलब मारुति भगवान, वह सबसे पहली कुरियर सर्विस थी।

दूसरी बात मुझे यह बतानी है कि कुरियर कम्पनी — जब पोस्टल डिपार्टमेंट में काफी टाइम पहले स्ट्राइक हुई थी, तब मैं पोस्ट ऑफिस में मैनेजर के पास गया और मैंने उससे कहा कि मैं आपकी मदद करना चाहता हूँ, तो वह बोला कि आप क्या कर सकते हैं, आप तो मेरे अपोजिशन में हैं। मैंने बोला कि ऐसा नहीं है। मैं आपका पूरक बनना चाहता हूँ। जब तक स्ट्राइक रही, तब तक मैंने करीब 8-10 दिन तक टेलीग्राम और जो इम्पोर्टेंट डाक्युमेंट्स थे, उनके लिए बिना चार्ज लिए, उनको सर्विस दी। बाद में मैं उनके पास गया और उनसे कहा कि मुझे आप चार्ज दो, तो उसने कहा कि क्या चाहिए। मैंने कहा कि मुझे सर्टिफिकेट दे दो कि मैंने आपकी हेल्प की है। जब अमेंडमेंट बिल आया तब उस सर्टिफिकेट से मुझे काफी सहूलियत रही।

मैं आपको बताना चाहता हूँ कि कुरियर कम्पनी में लाखों-करोड़ों लोग काम करते हैं। मैं आपको 10 साल पहले की बात बता रहा हूँ, उस समय पोस्ट्स में सुधार नहीं था, कम्पीटिशन नहीं था, जैसे एयर इंडिया एक ही था, इंडियन एयरलाइन्स था। बाद में बाकी कम्पनीज़ आई तो सभी में सुधार हुआ, वैसे ही पोस्ट में भी हो रहा है। पहले एक ही पोस्ट सर्विस काम कर रही थी, अब इसमें काफी कुछ सुधार आया है। इसमें काफी लोगों को रोजी-रोटी भी मिलती है। पोस्ट में डेवलपमेंट भी हुआ है। मैं एक बात का और जिक्र करना चाहता हूँ कि जब सूरत में प्लेग आया था, उसी समय वहां के बड़े-बड़े लोग अपना घर-बार छोड़कर अपने विलेज में जा रहे थे। उस समय हमने ऑल ओवर इंडिया से फ्री ऑफ कास्ट दवाइयां मंगाई और मेरे साथ जो लोग 1,500 रुपए में, 2,000

रुपए पगार में काम कर रहे थे, उन्होंने पूरे सूरत में एकदम फ्री में, निशुल्क दवाइयां बांटी थीं। मेरा यह कहना है कि प्राइवेट कंपनी भी समाज के लिए, देश के लिए अच्छा काम कर रही है। जहाँ तक सिक्युरिटी की बात है, जिसके लिए अपोजिशन वाले बोलते हैं, वह सिक्युरिटी होनी जरूरी है, क्योंकि ऐसे काफी हादसे पहले हो गए थे कि पार्सल बम बनाते हैं और प्राइवेट कंपनीज में, पोस्ट में पार्सल जाते हैं। जिसके घर पर पार्सल जाता है, जब वह टच करता है, तो एक्सप्लोजन हो जाता है, कुछ हादसा हो जाता है। यह बिल आया है, यह सही बात है, लेकिन यह भी देखना चाहिए कि देश की सेफ्टी पहले होनी चाहिए, बाद में सब बातें हों। जब मोदी साहब आए थे, तो कुरियर कंपनी वाले लोगों को उसी टाइम बताया था कि जो बॉर्डर एरिया है, ज्यादातर बॉर्डर एरिया में जो देश विरोधी गतिविधि होती है, आप उसमें केयर कर सकते हैं और निजी जाँच कर सकते हैं। अगर हमारे पास कुछ इल्लिगल आता है, तो हम पुलिस को या गवर्नमेंट को इन्फॉर्म करते हैं। जैसे कभी जाली नोट चला जाता है या कुछ और होता है। पोस्ट में इतना काम नहीं हो पाता है, हम वह काम प्राइवेट में कर सकते हैं। वे देश की सेवा का काम भी करते हैं। आज काफी लोग देश की सेवा का काम कर रहे हैं। वे किसी भी इन्वेस्टमेंट के बिना, 20 हजार रुपये से लेकर 25 लाख रुपये हर महीने कमाते हैं, टैक्स पे करते हैं। यह एक कंपीटीशन का जमाना है। प्राइवेट कुरियर और पोस्ट के साथ जो कंपीटीशन हो रहा है, उससे सर्विस में भी सुधार हो रहा है, ऐसा नहीं है कि कुरियर कंपनी इनका कोई बिजनेस खा जाती है। जब कारगिल का युद्ध हुआ था, तब कुरियर कंपनीज भी प्रधान मंत्री केयर फंड में काफी लोगों के ड्राफ्ट्स औप चैक्स इत्यादि फ्री ऑफ कॉस्ट पहुंचाती थीं, रक्षा बंधन के समय मिलिट्री के लोगों की बहन की जो राखी होती है, उसको भी फ्री ऑफ कॉस्ट पहुंचाती हैं। मेरे कहने का मतलब है कि वे काफी सामाजिक काम भी करते हैं। जैसे पहले एयरलाइंस में एक-दो कंपनीज थीं, अभी काफी एयरलाइंस हो गई हैं, टेलीफोन में पहले एमटीएनएल और बीएसएनएल था, लेकिन इस कंपीटीशन के जमाने में अब काफी कंपनीज आ गई हैं। पहले जब हमें फोन लेना होता था, तो पैर पर पानी आ जाता था, लेकिन आज जब हम फोन करते हैं कि मुझे फोन लेना है, तो दस कंपनीज आ जाती हैं। इसका मतलब है कि तंदुरुस्त कंपीटीशन हो रहा है। पोस्ट में काफी कुछ सुधार भी हो रहा है। उसकी तन्ख्वाह, भत्ते में भी काफी सुधार हो गया है। मेरी एक रिक्वेस्ट है, मैं माननीय मंत्री जी से रिक्वेस्ट करता हूँ कि एक रूल है कि पोस्टमेन फर्स्ट फ्लोर या सेकंड फ्लोर पर नहीं जाते हैं, इसलिए नीचे एक डिब्बा होना चाहिए। आप पोस्ट बुक जैसा कुछ रखिए, वे वहाँ पर दे देंगे। कुरियर वाले यदि लिफ्ट बंद भी है, तो भी सात माले पर पहुंच जाते हैं। इसलिए पोस्ट में भी यह होना चाहिए कि कहीं पर भी हो, तीसरी मंजिल हो, पाँचवीं मंजिल पर हो, पर पोस्ट पहुंचनी चाहिए। मेरी आपसे इसमें अमेंडमेंट करने की एक यह रिक्वेस्ट है, बाकी के लिए आपका बहुत-बहुत धन्यवाद। आप यह बिल लेकर आए हैं, यह हमारे लिए काफी खुशी की बात है।

MR. CHAIRMAN: Hon. Minister, Shri Ashwini Vaishnav, to reply to the discussion.

THE MINISTER OF RAILWAYS; THE MINISTER OF COMMUNICATIONS; AND THE MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY THE MINISTER OF COMMUNICATIONS (SHRI ASHWINI VAISHNAV): Thank you, Sir.

I thank all the hon. Members who participated in this very lively debate. Many important issues have been raised. Some of the issues are basically common. Hon. Members have raised points regarding privatization of post, PSU, interception, liability, etc. Some hon. Members also raised issues regarding continuity of the law. I would like to cover all the points one by one and begin with the point about interception.

Hon. Chairman, Sir, in a society which is as complex and diverse and the times which are as difficult as they are, it is very important that interception provision is kept in the law for purposes of national security. What I would like to tell hon. Members through you, Sir, is that just like constitutional provisions are framed, where a right is given but there are certain carve-outs, similarly, in this law, very clearly laid out carve-outs, have been kept. Many hon. Members asked as to what procedure would be followed for the interception. I would like to inform all the hon. Members that interception is something which has been there in the previous Act for many decades, and the procedure also has been very well-established. As and when we frame the rules, rules will be laid before the Parliament and the procedure for interception will be introduced through the rules. It will be very fair and transparent. There is absolutely nothing to worry about. The second point which was raised by many hon. Members was about the liability of the Post Office employees. Even now, Mr. Chairman, Sir, the liability of the employees exists whenever there is negligence or a wilful act by which the services, which are supposed to be given, are not given. The current Bill, which is presented today, also provides for the liability in those cases. The clause regarding no liability is given because post office people are, basically, public servants and that is why that clause has been given.

The third major point which was raised by many hon. Members was about the employment, PSU and privatisation. There is absolutely no question of privatisation of the post offices. We have very categorically said it और मैं एक बार फिर पूरी जिम्मेदारी के साथ सदन के फ्लोर पर कह रहा हूँ कि इसमें पोस्ट ऑफिसेज़ को प्राइवेटाइज़ करने का कोई प्रावधान नहीं है और सरकार की ऐसी कोई मंशा नहीं है। इस बिल में जो प्रावधान लाया गया है, वह बेसिकली पोस्टल नेटवर्क की सर्विसेज़ का विस्तार करने के लिए है। पहले केवल मेल, डाक, इसके लिए पोस्ट ऑफिस के कानून के अंदर प्रावधान था, अब उसका विस्तार करके उसमें बाकी कई तरह की सर्विसेज़ को लाया जा सकता है। जैसा कई माननीय सदस्यों ने भी जिक्र किया, आज पोस्ट ऑफिसेज़ प्रैक्टिकली बैंक बन चुके हैं, बैंकिंग सर्विस की तरह काम कर रहे हैं। पोस्ट ऑफिस सेविंग्स बैंक में करीब 26 करोड़ एकाउंट्स हैं और उनमें 17 लाख करोड़ रुपए डिपॉजिटेड हैं। एक साधारण परिवार के लिए पोस्ट ऑफिस सेविंग्स बैंक एक बहुत अच्छा जरिया है, जिससे वह अपनी सेविंग्स को सेफ रख सके। वैसे ही 'सुकन्या समृद्धि योजना' है, जिसमें बेटियों के लिए जिदगी भर की एक बहुत अच्छी फाइनेंशियल स्टैबिलिटी बनती है, फाइनेंशियल

स्ट्रेंथ बनती है, उसमें 3 करोड़ खाते खोले गए हैं, जिनमें 1,41,000 करोड़ रुपए डिपॉजिट हुए हैं। इसी तरह से 21 लाख महिला सम्मान सेविंग सर्टिफिकेट्स दिए गए हैं। जैसा कई माननीय सांसदों ने कहा, पासपोर्ट सेवा केन्द्र के कारण उनको पासपोर्ट बनाने में आज जितनी सुविधाएँ मिली हैं, यह एक ऐसी सर्विस है, जो और बढ़ेगी। इस बिल के आने से इसको एक लीगल फ्रेमवर्क मिलेगा। वैसे ही आधार एनरॉलमेंट के लिए 13,500 सेंटर्स हैं। सबसे बड़ी बात, जैसा एक और माननीय सांसद ने कहा था कि एक समय था जब भारत के तत्कालीन प्रधान मंत्री जी को कहना पड़ा कि हम 100 रुपए भेजते हैं, तो केवल 15 रुपए जमीन तक पहुँचते हैं, जबकि आज माननीय प्रधान मंत्री, श्री नरेन्द्र मोदी जी एक बटन दबा कर 100 रुपए भेजते हैं, तो पूरे के पूरे 100 रुपए हमारे साधारण नागरिक के खाते में पहुँचते हैं। इसमें पोस्ट ऑफिस का भी बहुत बड़ा रोल है। पोस्ट ऑफिस का जो पेमेंट बैंक है, इसके जरिए करीब 3.5 करोड़ लोगों को डायरेक्ट बेनिफिट ट्रांसफर की यह सुविधा मिल रही है। 3.5 करोड़ लोगों के एकाउंट्स में एक बटन दबाते ही पैसा पहुँच जाता है।

माननीय श्री शक्तिसिंह गोहिल जी ने कहा था कि आपने 'अंडर पोस्टल सर्टिफिकेट' क्यों बंद कर दिया। अगर आप थोड़ा सा अपना फैक्ट जाँच लेते, तो अच्छा रहता, क्योंकि यूपीसी की सुविधा 2011 में बंद की गई थी। 2011 में तो आप ही की सरकार थी! आपने जो काम किए, उन सबके लिए आप ही जिम्मेदार हैं, आप किसी और को जिम्मेदार न ठहराएँ। वैसे ही कहा गया कि आपने स्पोर्ट्स कोटा हटा दिया। आप अपनी बात की थोड़ी तो जाँच कर लेते! आज भी स्पोर्ट्स कोटा पूरी तरह से है और उसको एकदम एफिशिएंट करने के लिए, ट्रांसपेरेंट करने के लिए ऑनलाइन कर दिया गया है। वैसे ही कई माननीय सदस्यों ने इंटरसेप्शन का जिक्र करते हुए, फोन कंपनी का नाम लेते हुए कहा, मैं उन सबको कहता हूँ कि आप अपने फोन्स चेक कराने के लिए सर्ट-इन को दे दें, जो भारत के बेस्ट से बेस्ट टेक्निकल एक्सपर्ट्स से जाँच कराएँगे। यदि आप कहेंगे किसी विदेशी एक्सपर्ट के पास भेजना है, तो वह भी कर देंगे, क्योंकि आपको वैसे भी अपने देश पर तो भरोसा रहता नहीं है। आपने तो हमेशा देश को नीचे दिखाने का ही काम किया।

अभी-अभी एक माननीय सदस्य कह रहे थे कि यह सर्विस अंग्रेजों ने unify की। कांग्रेस के माननीय सांसद श्री शक्तिसिंह गोहिल जी ने opening में कहा कि यह दुनिया की सबसे बड़ी सर्विस है, बहुत अच्छी बात है, लेकिन अंग्रेजों ने 'भारतीय डाक' की स्थापना की थी। माननीय सभापति जी, कांग्रेस के पूरे के पूरे माइंडसेट में अंग्रेज और इनके एक परिवार से बाहर कुछ भी नहीं है। मैं एक तथ्य रखना चाहता हूँ। मैं तथ्य रखना चाहता हूँ कि भारत में पाटलिपुत्र से पर्शिया तक की डाक सेवा आज से करीब 2,000 से अधिक वर्षों पहले तक स्थापित थी। हम अपनी संस्कृति पर क्यों न गर्व करें? कांग्रेस की पूरी की पूरी जो मनोवृत्ति थी, वह सारी की सारी कोलॉनियल..

**श्री शक्तिसिंह गोहिल :** सर ...(व्यवधान)...

SHRI ASHWINI VAISHNAW: Sir, I am not yielding. ...(Interruptions)...

MR. CHAIRMAN: He is not yielding. ...*(Interruptions)*... Sorry, he is not yielding. Mr. Gohil, I will not allow you. Nothing will go on record. ...*(Interruptions)*... शक्तिसिंह जी, आप बैठिए। ...*(व्यवधान)*... Mr. Gohil, please take your seat. ...*(Interruptions)*... One minute, hon. Minister. It is most unfortunate to do this now after we saw discipline and decorum during the day. Now, every Member here should learn about compliance of rules. Maybe a particular Member or a Minister is saying something on which you seek to have a rejoinder or an intervention. Follow the rules. You can't jump from your seat. And, even this also was not acceptable. Go through the Rule Book. Study the Rule Book carefully. I have had the most painful occasion today. We had to hold one of our Members, Shri Raghav Chadha, guilty. It was a very sad occasion for the Committee, but it is our job to ensure that they follow the rules; they do not belittle this institution. I would urge all the hon. Members to carefully go through the Committee Report. It is a very well-deliberated thoughtful Committee Report. There is a provision in the rules for everyone to make a rejoinder, to make an intervention, but that can't be like this that the hon. Minister is saying something and you immediately rise on your seats. Sorry, I don't allow this. Hon. Minister, please continue.

SHRI ASHWINI VAISHNAW: Thank you, hon. Chairman, Sir.

माननीय सभापति महोदय, कांग्रेस के colonial mindset के प्रति जो इनका लगाव है - चाहे वह education system हो या postal system या किसी भी तरह की सामाजिक सुविधा की जो बात है, उसमें इनका जो mindset है, उसकी बात आपके समक्ष रखना चाहता था, इसीलिए मैंने जिक्र किया कि माननीय शक्तिसिंह गोहिल जी ने जो कहा था तथा अन्य एक-दो माननीय सदस्यों ने भी कहा कि अंग्रेजों ने इस postal system की स्थापना की थी, ऐसा नहीं है। इसका तथ्य है, ऐतिहासिक तौर पर प्रमाण है कि यह व्यवस्था पाटलिपुत्र से पर्शिया तक की हिन्दुस्तान में बहुत पहले से स्थापित थी और बहुत ही अच्छी तरह से भी चलती थी।

माननीय सभापति महोदय, कुछ माननीय सदस्यों ने यह भी कहा कि postal services में recruitment नहीं किया गया है। शायद कुछ माननीय सांसद या तो तथ्य देखना नहीं चाहते या फिर वे देख कर भी उसे अनदेखा करना चाहते हैं। माननीय मोदी जी ने postal network में 1 लाख, 28 हजार लोगों को रोजगार दिया है। 660 पोस्ट ऑफिसेज़ यूपीए की सरकार के समय बन्द किये गये थे, मोदी जी ने 5,000 नये खोले हैं और 5,700 से अधिक नये खोलने के लिए मंजूर किये हैं।

महोदय, postal network को किस तरह से बढ़ाया जाए, यह मोदी जी का clear vision है। यूपीए सरकार में यह होता था कि postal services को किस तरह से बन्द किया जाए, कैसे उसको irrelevant कर दिया जाए, कैसे उसको समाप्त कर दिया जाए और आज वे दुहाई दे रहे हैं, आज शक्तिसिंह गोहिल जी PSU को privatise नहीं करने की बात कह रहे हैं। यह जो हिपोक्रेसी है, उस हिपोक्रेसी को आज भारत का जन-जन जान चुका है। भारत के जन-जन में



सरकार की सुविधाओं, सरकार के विकास के प्रति आज जो विश्वास आया है, वह विश्वास प्रधान मंत्री, श्री नरेन्द्र मोदी जी की नीतियों, उनके काम करने के तरीके, जो मोदी जी की गारंटी है, भारत को सिर्फ उसी पर भरोसा है। आज हम सब जो परिणाम देख रहे हैं, वे इसी का नतीजा हैं कि काँग्रेस हमेशा केवल कोलोनियल माइंडसेट पर चलती रहेगी और इसी तरह चलते-चलते irrelevant हो जाएगी, बल्कि हो गई है।

मान्यवर, मैं श्री निरंजन बिशी को धन्यवाद देना चाहूँगा। श्री अयोध्या रामी रेड्डी जी को भी धन्यवाद देना चाहूँगा। उन्होंने बहुत अच्छे सुझाव दिए और सपोर्ट किया। श्री वि. विजयसाई रेड्डी जी को भी धन्यवाद देना चाहूँगा। आपने प्राइसिंग के बारे में कहा। मैं केवल इतना ही कहना चाहूँगा कि पोस्टल सर्विसेज़ का बहुत बड़ा सोशल ऑब्लिगेशन भी है, इसीलिए पोस्टल सर्विसेज़ को इतना affordable रखा गया है। इसमें बहुत ही कम प्राइस पर सर्विसेज़ दी जाती हैं। सरकार की क्लीयर नीति है कि इसे इसी तरह से affordable रखा जाएगा। हालांकि, इसे मॉडर्नाइज़ किया जाएगा, लेकिन प्राइसिंग को हमेशा affordable रखा जाएगा। मैं श्री कनकमेदला रवींद्र कुमार जी को भी धन्यवाद देना चाहूँगा कि उन्होंने इसमें एडिशनल सर्विसेज़ जोड़ने का सुझाव दिया। इसके अलावा भी कई साथियों ने, कई माननीय सांसदों ने अच्छे सुझाव दिए हैं, जिनका मैं स्वागत करता हूँ। इसके अलावा, दूसरे बड़े प्वाइंट्स में श्री थंबी दुरै जी ने हेरिटेज बिल्डिंग्स के बारे में कहा था। मैं हेरिटेज बिल्डिंग के संबंध में माननीय सदस्य को जानकारी देना चाहूँगा। पोस्ट ऑफिसेज़ की कई ऐसी अच्छी हेरिटेज बिल्डिंग्स हैं, जिनका अच्छे से पुनरुद्धार किया जा रहा है, रेनोवेशन किया जा रहा है। हाल ही में झारसुगुड़ा, ओडिशा में रेलवे की मदद से पोस्ट ऑफिस की एक हेरिटेज बिल्डिंग को, उसका पूरा हेरिटेज कैरेक्टर मेन्टेन करके बहुत अच्छे से रेनोवेट किया गया है। इसी तरीके से लखनऊ में भी किया गया है। देश में जगह-जगह पर हेरिटेज बिल्डिंग्स का रेनोवेशन किया गया है।

माननीय सभापति महोदय, अनयूज़्ड पोस्टल लैंड को लेकर सुझाव आए कि उनके लिए वेयरहाउसिंग और नई तरीके की सर्विसेज़ आएँ। इसके ऊपर भी काम चल रहा है। आज के बिल में विशेषकर इस बात का प्रावधान किया गया है कि पोस्टल सर्विसेज़ का विस्तार हो। केवल डाक और एक्सप्रेस मेल के अलावा कई तरह की और भी सर्विसेज़ आएँ। कम्युनिस्ट पार्टी के माननीय सांसद जी ने एक और विषय उठाया था। आपका आरोप था कि फेडरलिज्म पर प्रहार किया जा रहा है। शायद कम्युनिस्ट पार्टी को कभी भी संविधान में रुचि नहीं थी, विश्वास नहीं था। माननीय सभापति महोदय, जो संविधान की दुहाई देते हैं, वे पहले संविधान को थोड़ा पढ़ लें। काँस्टीट्यूशन के 7<sup>th</sup> शैड्यूल की लिस्ट बनी हुई है कि कौन सा विषय भारत की सेंट्रल गवर्नमेंट का है, कौन-सा concurrent list का है और कौन-सा राज्य का विषय है। संविधान में यह क्लीयरली स्पेसिफाई किया हुआ है। यूनियन लिस्ट का जो आइटम 31 है, उसमें पोस्टल सर्विसेज़ को क्लीयरली रखा गया है। आपको तो वैसे ही संविधान में कोई रुचि थी ही नहीं। भले ही आज आप डेमोक्रेसी की बात करें और संविधान के ऊपर अटैक की बात करें, लेकिन जनता सब जानती है और जनता सब समझती है। जन-जन को पता है कि संविधान की रक्षा करने के लिए आज कौन सशक्त है, कौन यह कर सकता है। जो संविधान की रक्षा और डेमोक्रेसी की रक्षा का केवल एक दिखावा करते थे, उन्हें जनता ने नकार दिया है और आने वाले समय में भी नकारती रहेगी।

माननीय सभापति महोदय, मैं सभी सांसदों का एक बार फिर धन्यवाद करता हूँ और आपसे निवेदन करता हूँ कि इस बिल को, जो हमारे कोलोनियल माइंडसेट को, उपनिवेशवादी समय की लीगेसी को समाप्त करके, आज के समय के अनुरूप बहुत मॉडर्न, वेल ड्राफ्टेड, सरल भाषा में लाया गया बिल है, इसे unanimously पास करें, बहुत-बहुत धन्यवाद।

5.00 P.M.

MR. CHAIRMAN: The question is:

That the Bill to consolidate and amend the law relating to Post Office in India and to provide for matters connected therewith or incidental thereto be taken into consideration.

*The motion was adopted.*

MR. CHAIRMAN: We shall now take up Clause-by-Clause consideration of the Bill.

*Clauses 2 to 16 were added to the Bill.*

*Clause 1, the Enacting Formula and the Title were added to the Bill.*

MR. CHAIRMAN: Now, the Minister to move that the Bill be passed.

SHRI ASHWINI VAISHNAW: Sir, I move:

That the Bill be passed.

*The question was put and the motion was adopted.*

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## SPECIAL MENTIONS

MR. CHAIRMAN: Now, Special Mentions.

### **Need for promoting research into changing rainfall patterns**

SHRI SUBHAS CHANDRA BOSE PILLI (Andhra Pradesh): Sir, climate change is now causing disruptive alterations in India's rainfall patterns. Regions that once experienced minimal rainfall are now facing unusual downpours, while traditionally wet

States are witnessing dry spells, as confirmed by the India Meteorological Department after analysing decades of rainfall data.

Monsoon characteristics have been significantly affected, leading to changes in rainfall patterns, intensity and frequency. These shifts are ongoing and are closely tied to rising global temperatures. Consequently, extreme weather events such as flash floods are on the rise due to impact of climate change on the monsoon season. These effects will continue to intensify with further temperature increases. Persistent heavy rainfall spells result in floods, directly affecting agriculture and infrastructure leading to human migration and loss of life. From deficit rainfall affecting agriculture in Andhra Pradesh to unprecedented floods in other States, India is already experiencing the consequences of changing rainfall patterns.

Therefore, I request the Government to invest in research to better understand and predict these patterns, leading to development of improved mitigation and early warning systems for such scenarios. This information will enable us to reduce our vulnerability to climate change and undertake mitigation measures to lower the risk of extreme weather events.

DR. JOHN BRITTAS (Kerala): Sir, I associate myself with the Special Mention made by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the Special Mention made by the hon. Member.

### **Concern over the growing risk of anti microbial resistance in India**

DR. FAUZIA KHAN (Maharashtra): Sir, Antimicrobial Resistance presents a serious global health challenge with 2,97,000 deaths directly attributed to it in India and an additional 10,42,500 deaths associated with it in the year 2019. The growing resistance to newer and more sophisticated drugs further complicates the issue. Various factors contribute to the rise in AMR in India are injudicious use of antimicrobial drugs; over the counter availability of drugs attributed to poverty, misinformation and unawareness; climate change; growth of pharmaceutical industry and environmental pollution through improper disposal of pharmaceutical waste and factors like antibiotic use in livestock. Food industry has witnessed a 577 per cent increase in poultry consumption in three decades which has led to extensive non-therapeutic antimicrobial use to meet market needs. Consumption of animal products rich in resistant microbial strains by humans further contributes to AMR.

There is an urgent need to address the issue through proper measures by the Government. For instance, increasing R&D investment for AMR which is presently at 0.01 per cent of the total GDP expenditure on health research.

WHO reports a decrease in antibiotic consumption, with 47.1 per cent involving unapproved drugs, necessitating a regulatory body for streamlining initiatives with a country as diversely populated as India.

SHRIMATI JEBI MATHER HISHAM (Kerala): Sir, I associate myself with the Special Mention made by the hon. Member.

SHRI SANDOSH KUMAR P. (Kerala): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. JOHN BRITTAS (Kerala): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. KANIMOZHI NVN SOMU (Tamil Nadu): Sir, I also associate myself with the Special Mention made by the hon. Member.

SHRI M. MOHAMED ABDULLA (Tamil Nadu): Sir, I also associate myself with the Special Mention made by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the Special Mention made by the hon. Member.

MR. CHAIRMAN: Shri Naresh Bansal on 'Demand to connect Dehradun-Ramnagar, Saharanpur-Dehradun-Chakrata-Uttarkashi and Dehradun-Saharanpur to broad gauge line.'

**Need to connect Dehradun-Ramnagar, Saharanpur-Dehradun-Chakrata-Uttarkashi  
and Dehradun-Saharanpur to Broad gauge line**

**श्री नरेश बंसल** (उत्तराखंड) : महोदय, यह दुख का विषय है कि आज़ादी के इतने साल बाद भी पहाड़ रेल, फोर लेन व ऑल वेदर रोड से वंचित रही। आदरणीय प्रधान मंत्री श्री नरेन्द्र मोदी जी ने इस दर्द को समझा व इसकी मंजूरी देने के साथ ही लक्ष्यबद्ध कार्यक्रम के तहत इसका कार्य भी शुरू हो गया, जो निश्चित रूप से रिकॉर्ड समय पर पूरा भी होगा। प्रधान मंत्री नरेन्द्र मोदी जी के नेतृत्व में बाबा केदारनाथ जी तथा भगवान बद्री विशाल जी के धाम का जो विकास कार्य हो रहा है,

उसके लिए वे साधुवाद के पात्र हैं। हर क्षेत्र में पहले से बहुत ज्यादा विकास कार्य हो रहा है। उसके लिए मैं उत्तराखंड की समस्त देवतुल्य जनता की ओर से अपने प्रधान सेवक को कोटि-कोटि आभार व्यक्त करता हूँ। चकराता-उत्तरकाशी आदि भी रेल लाइन से वंचित हैं। देहरादून से रामनगर रेल नहीं है, हरिद्वार-देहरादून के बीच कई प्रमुख रेलों का संचालन नहीं है और ऋषिकेश-कर्णप्रयाग रेल लाइन को देहरादून रेलवे स्टेशन से भी जोड़ा जाना बाकी है। सहारनपुर-देहरादून के बीच सीधा रेल संपर्क नहीं है, जिससे हरिद्वार की ओर से आना पड़ता है और इसमें समय बहुत अधिक लगता है तथा माल भाड़ा भी बहुत अधिक हो जाता है। साथ ही, चकराता, मसूरी, उत्तरकाशी, जो उत्तराखंड के मुख्य धार्मिक और पर्यटन स्थल हैं और सुरक्षा एवं सामरिक दृष्टि से महत्वपूर्ण हैं, लेकिन वहाँ के लिए अभी तक रेल सुविधा नहीं है, जो चिंता का विषय है।

महोदय, मैं सरकार से निवेदन करना चाहता हूँ कि देहरादून से रामनगर, देहरादून-सहारनपुर रेल लाइन, देहरादून-हरिद्वार के मध्य बड़ी रेललाइन व सहारनपुर-देहरादून-चकराता-मसूरी-उत्तरकाशी रेल लाइन की आवश्यकता है और इस पर ध्यान दिया जाए।

SHRI SANDOSH KUMAR P. (Kerala): Sir, I associate myself with the Special Mention made by the hon. Member.

DR. JOHN BRITTAS (Kerala): Sir, I also associate myself with the Special Mention made by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the Special Mention made by the hon. Member.

MR. CHAIRMAN: Shri Niranjan Bishi on 'Demand for adequate budgetary allocation for ensuring safety of mining workers.' He is not present. Shri Aneel Prasad Hegde on 'Concern over impact of Free Trade Agreements.'

### **Concern over impact of Free Trade Agreements**

SHRI ANEEL PRASAD HEGDE (Bihar): Sir, I would like to raise an important issue related to Free Trade Agreements (FTAs). In 2022, India signed an FTA with UAE and Australia, and is currently negotiating FTAs with UK, EU, Canada, GCC, New Zealand and Israel. All these proposed trade deals are expected to include policy areas that new-age FTAs normally cover, like goods, services, rules of origin, labour, SMEs, non-tariff measures and regulatory frameworks. These FTAs may also include issues like e-commerce, IPRs, investment and ISDS, innovation, Government procurement, trade facilitation, etc.

Past experience shows negative consequences that India faced with FTAs with Japan, Korea, and ASEAN. Our trade deficit increased after FTAs. Industry federations and farm unions are cautioning the Government and seeking review of existing FTAs. This should be taken up.

FTA negotiations need to be transparent. Hence, Government must, in fact, share negotiating text of each FTA under negotiation with parliamentarians, State Governments and citizen groups.

FTA subjects like agriculture fall under State Governments. Therefore, all State Governments must be consulted beforehand, and their concerns must be addressed.

While the Government was wise with regard to not signing Regional Comprehensive Economic Partnership (RCEP), it is unclear why this same logic is not being applied to FTAs. It is important not to sacrifice the interest of primary sectors like agriculture and dairy.

I, therefore, urge the Government for ex-ante impact assessment study of each FTA under negotiation to see how trade deal benefits various sectors. Thank you.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I associate myself with the Special Mention made by the hon. Member.

DR. JOHN BRITTAS (Kerala): Sir, I also associate myself with the Special Mention made by the hon. Member.

SHRI M. MOHAMED ABDULLA (Tamil Nadu): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. KANIMOZHI NVN SOMU (Tamil Nadu): Sir, I also associate myself with the Special Mention made by the hon. Member.

SHRI SANDOSH KUMAR P (Kerala): Sir, I also associate myself with the Special Mention made by the hon. Member.

SHRI A.A. RAHIM (Kerala): Sir, I also associate myself with the Special Mention made by the hon. Member.

MR. CHAIRMAN: Shri M. Mohamed Abdulla; not present. Now, Shri Dhananjay Bhimrao Mahadik.

### Need to rename the Kolhapur Airport as the Chhatrapati Rajaram Maharaj Airport

**श्री धनंजय भीमराव महादिक (महाराष्ट्र) :** महोदय, छत्रपति राजाराम महाराज जी ने स्वतंत्रता पूर्व काल में विभिन्न बुनियादी ढांचा परियोजनाओं के बीच कोल्हापुर हवाई अड्डे की शुरुआत की, जो उनकी दूरदर्शिता को प्रदर्शित करता है। इसलिए, कोल्हापुर हवाई अड्डे का नाम उनके नाम पर रखना हमारे लिए गर्व का क्षण है।

यह उल्लेख करना उचित होगा कि महाराष्ट्र राज्य विधान सभा ने एक प्रस्ताव पारित किया था और केंद्र सरकार को कोल्हापुर हवाई अड्डे का नाम बदलकर "छत्रपति राजाराम महाराज हवाई अड्डा" करने की सिफारिश की थी।

मैं सरकार से अनुरोध करना चाहता हूँ कि कृपया कोल्हापुर हवाई अड्डे का नाम बदलकर "छत्रपति राजाराम महाराज हवाई अड्डा" करने के लिए आवश्यक कार्रवाई करें।

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I associate myself with the Special Mention made by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I also associate myself with the Special Mention made by the hon. Member.

### Problems faced by Gig workers in the country

DR. V. SIVADASAN (Kerala): Sir, gig work consists of a vast array of jobs including agency and temporary work, short-term contracts and app-based roles. There were 7.7 million gig workers in India in 2020-21, projected to rise to 23.5 million by 2029-30, according to official data. The gig workers are victims of privatization and contractualisation, and are overworked and underpaid. Most of them have no job security or protection of labour laws. Much of the gig work take place outside the office, and this informality and unpredictability often leave the workers quite vulnerable. The platforms which employ these workers argue that they are not employers but aggregators of customer requests. The workers are called 'partners', but when it comes to deciding the nature of work, the 'partner' has no say. The workers are rendered helpless as the employer is an invisible force and the digital divide in India further facilitates this exploitation. There are reports that the gig workers have to face sexual harassment, abuse and hostile working conditions. They suffer from a declining income, increasing expenses and lack of welfare schemes and social security. They have no pensions, health insurance, paid sick leave or paid holidays and are rendered helpless with no legal support. It has been reported that the food delivery workers are victims of air pollution and suffer from serious health

problems. The Government should take urgent and proactive steps to bring legislation, ensuring job security and specifying the responsibilities that the companies have towards workers. Thank you.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I associate myself with the Special Mention made by the hon. Member.

DR. JOHN BRITTAS (Kerala): Sir, I also associate myself with the Special Mention made by the hon. Member.

SHRI M. MOHAMED ABDULLA (Tamil Nadu): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. KANIMOZHI NVN SOMU (Tamil Nadu): Sir, I also associate myself with the Special Mention made by the hon. Member.

SHRI SANDOSH KUMAR P (Kerala): Sir, I also associate myself with the Special Mention made by the hon. Member.

SHRI A.A. RAHIM (Kerala): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I also associate myself with the Special Mention made by the hon. Member.

### **Need to expedite establishment of South Coast Railway Zone in Visakhapatnam**

SHRI G.V.L. NARASIMHA RAO (Uttar Pradesh): Sir, establishment of Visakhapatnam railway zone had been a major demand and emotional issue for the people of Visakhapatnam and Uttarandhra region for many decades. People of the Uttarandhra region rejoiced when the Union Cabinet on February 28, 2019 cleared the proposal for the establishment of South Coast Railway Zone with headquarters in Visakhapatnam. "Setting up of the new Railway Zone will bring optimality with regard to size and scale of railway operations and also to meet the persistent demand and aspirations of the people of the area", Government of India's press statement then read.



Last month, the Railway Board has sanctioned detailed estimates for the construction of the new South Coast Railway Zone headquarters in Visakhapatnam with a budget of Rs.106 crore. Railway Board has also issued orders assigning the construction work of the new Visakhapatnam Railway Zone headquarters to East Coast Zone officials after getting designs sanctioned.

However, delay of handing over 52 acres of land by the State Government for the construction of the headquarters of the proposed Visakhapatnam Railway Zone headquarters in Mudisarlova area of Visakhapatnam in lieu of the railway land taken by the State Government as a compensatory measure has inordinately delayed operationalization of the Visakhapatnam Railway Zone.

I appeal to the Ministry of Railways to immediately get pending land issues sorted out and begin construction of the headquarters of the South Coast Railway Zone in the next two months and operationalize the South Coast Railway Zone with headquarters in Visakhapatnam at the earliest.

DR. FAUZIA KHAN (Maharashtra): Sir, I associate myself with the Special Mention made by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I too associate myself with the Special Mention made by the hon. Member.

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#### REGARDING THE PERFORMANCE OF DUTIES OF A PARLIAMENTARIAN

MR. CHAIRMAN: Dr. John Brittas, 'Concern over fiscal stability of States'.

DR. JOHN BRITTAS (Kerala): I did not get the script, Sir. Thank you very much but I have not been given the script. If you can give me, I would speak or I can speak extempore.

MR. CHAIRMAN: No. That may be too dangerous. ...*(Interruptions)*... It may be far more serious than the issue you seek to address. We need stability here.

DR. JOHN BRITTAS: Sir, I would be speaking about the fiscal stability of Kerala.

MR. CHAIRMAN: You see, I make a very fervent appeal to everyone that Members of the Upper House have to show a conduct which is gladly emulated by others. It was

in that perspective I made an appeal that everyone should go through the Report of the Committee of Privileges with respect to Shri Raghav Chadha. I had the occasion to see the young man. There should have been remorse. There should have been reflection. It was a day on which he was held guilty on both the counts by a very detailed Report. The suspension had not come to an end. The sentence was limited to this day. So, here was a case where a Member of this House suffered being held guilty and punished. I would urge everyone to live up to the high expectations. Today has been a good day.

DR. JOHN BRITTAS: Sir, I am the most obedient Member. You know it.

MR. CHAIRMAN: If I were to refer this to a parliamentary committee, then, perhaps, you will know more about it.

DR. JOHN BRITTAS: Sir, I know that I uphold... *...(Interruptions)...* The topic which I have given to you, the notice is with regard to the fiscal stability of Kerala. Since it hasn't been given to me by the Secretariat...

MR. CHAIRMAN: Nothing will go on record. It is because Special Mention has to be as per text approved. Avail your opportunity next time, I will be a little more indulgent. I will be a little more indulgent.

DR. JOHN BRITTAS: Sir, I am waiting for the text.

MR. CHAIRMAN: Okay. Hon. Members, ethics is so vital for performance of duties of a parliamentarian. Take your seat.

DR. JOHN BRITTAS: Yes, Sir.

MR. CHAIRMAN: It was in 90s that for the first time, Rajya Sabha had the benefit of an Ethics Committee. The first Ethics Committee was headed by a man of great experience, Shri S.B. Chavan. He rendered that report and in the report that was presented to this House on December 8, 1999, a code of conduct was laid down for us. I will make reference only to two elements. "Members must not do anything that brings disrepute to the Parliament and affects their credibility. Members are expected to maintain high standards of morality, dignity, decency and values in public life." I strongly commend the First Report of the Ethics Committee which is very thorough

and detailed, imparted by a Committee headed by a very experienced man who had been Chief Minister of a State and who had held high Cabinet positions, Shri S.B. Chavan.

The House stands adjourned to meet at 11.00 a.m. on Tuesday, the 5<sup>th</sup> December, 2023.

*The House then adjourned at twenty-two minutes past five of the clock till eleven of the clock on Tuesday, the 5<sup>th</sup> December, 2023.*

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